

LOK SABHA DEBATES **(English Version)**

Third Session
(Eighth Lok Sabha)



(Vol. VII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
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LOK SABHA DEBATES

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LOK SABHA

*Wednesday, July 31, 1985/Sravana 9,
1907 (SAKA)*

Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[*English*]

Implementation Schedules for Major Projects

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*121. SHRI AJIT KUMAR SAHA :
DR. G. S. RAJHANS :

Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that the Planning Commission have asked various Ministries to revise their implementation schedules for certain major projects;

(b) if so, the details thereof; and

(c) how the major projects will be completed in time and what would be the fate of the on-going projects ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) No. Sir, Planning Commission had suggested that the Ministries could revise their project schedules in respect of Central Projects costing over Rs. 100 crores only in such cases where the budget allocations for 1985-86 were substantially less than their requirements.

(b) Following the Planning Commission's suggestion, commissioning dates have been revised only in the case of three out of the

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eighty two major Central Projects costing over Rs. 100 crores.

(c) Only a small proportion of the major projects have revised their commissioning dates and in their case also efforts will be made to ensure that the slippage is minimised.

SHRI AJIT KUMAR SAHA : May I know from the Minister which are the three projects out of the 82 Central Projects that have been delayed and the reasons thereof ?

SHRI K. R. NARAYANAN : The three projects are :

- (1) Cachar Paper Project
- (2) Caprolactam Aluminium Sulphate Project (FACT); and
- (3) Koraput Raygada Railway Line.

The reason is shortage of funds. Originally allotted amount was not available for these projects and that is why the Planning Commission suggested to them that they may revise their implementation schedule.

SHRI AMAL DATTA : What does revision mean ?

SHRI K. R. NARAYANAN : Revision means.....

MR. SPEAKER : No, no, you cannot do that Mr. Narayanan. Mr. Saha has put the question, not Mr. Amal Datta, I won't allow this.

PROF. MADHU DANDAVATE : You are an illegal questioner.

SHRI AMAL DATTA : That was a clarification and not a question. Because revision means many things —

SHRI AJIT KUMAR SAHA : Sir, may I know whether it is a fact that in the case of Vishakapatnam Steel Plant, the cost of

steel may be twice than that of imported steel by the time the project is implemented ?

SHRI K. R. NARAYANAN : Well, this is something which normally happens. The cost escalation is normal. But if you have any specific question about the steel plant, I will direct it to the Minister concerned.

SHRI INDRAJIT GUPTA : How is it natural ? Should it mean that it should become more than the cost of imported steel. It is the opinion of the Planning Commission that it is normal due to cost escalation.

MR. SPEAKER : What more elaboration can there be ? It is not a debate. What more answer can be given ?

SHRI K. R. NARAYANAN : The estimates were of course made. First of all I would like to say that the actual performance of the plant itself concerns the Administrative Ministry which is in-charge-of this. The Member asked all the details about the Vizag Plant. From the Planning Commission we will not be able to give that. But generally speaking according to our calculations the cost escalation will be taken into account as much as possible, but we cannot foresee all the changes that take place.

DR. G. S. RAJHANS : I want to know if any of the projects concerns Bihar.

MR. SPEAKER : You have not seen escalation. I have gone and found out.

SHRI K. R. NARAYANAN : Koraput Raygada Railway Project is one such project which has been delayed. All other projects have given us the period of delay anticipated. e.g. the Cachar Paper Project would be delayed by eight months and the FACT Project by two months. No indication was made by the Koraput Raygada Railway Project as to how long it will be delayed. But every effort is being made to speed up and make good the delay.

SHRI S. KRISHNA KUMAR : The Hon. Prime Minister has time and again emphasized the need to concentrate on vital on-going projects rather than taking up too many projects so that our resources are not spread too thin and the cost-effectiveness is maximised. Against this background will the

Planning Commission be pleased to consider categorising of the projects in the country into 3 or 4 broad categories ? Firstly, the top priority projects where resources shall not be a constraint. Secondly, something like an amber channel where clearance is given and resources will be made available to the extent possible and the third category of projects is that where even though clearance is given, no investment shall be made until the project is categorised in one or the other earlier category. This would obviate giving unnecessary expectations to the people which will in turn make the lives of people's representatives miserable.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : I have just received an urgent message. With the permission of the members and with your permission I may be allowed to just go for about 10 minutes and come back to the House.

MR. SPEAKER : Please go.

SOME HON-MEMBERS : Permission granted.

MR. SPEAKER : You are too magnanimous.

SHRI K. R. NARAYANAN : What he said that there should be some type of categorisation is a very valid point. All these projects which we have undertaken that is the 82 projects which have been sanctioned and which are in the implementation stage are actually priority projects. Though there have been some shortfalls in funds this year—it is for this year – the shortfalls have not been such as not to be made up. We are confident that the shortfalls can be made up by re-arrangement and other adjustments and we can go ahead with these projects and delay can be shortened. But I would agree with the Hon. Member that some kind of priority should be given in a certain order and that is what roughly taken into account. But when you come to rigid institutionalised schedules and priorities, much will depend on the resources position as it emerges.

Pay Scales of Foreign Nationals Employed by Air India

*122. **SHRI BRAJAMOHAN MOHANTY :** Will the Minister of TOURISM

AND CIVIL AVIATION be pleased to state :

(a) how the pay scales and service conditions of foreign nationals employed by Air India are fixed;

(b) how many foreign nationals are working in Air India in different countries of the world; and

(c) whether the pay scales and service conditions of Indian nationals employed by Air India in some categories and countries are discriminatory and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) The procedures presently followed by Air India in fixing the pay scales and service conditions of the foreign nationals employed at their stations abroad take into account the following factors :

- (i) industry level of wages;
- (ii) compliance with statutory requirements ;
- (iii) airline wage agreements;
- (iv) wage awards declared by the local Government or agencies appointed by the local Government;
- (v) local practices;
- (vi) increases granted by the national carriers;
- (vii) minimum salary level for attracting suitable talent.

(b) 1080 foreign nationals are working in Air India's offices in various foreign countries.

(c) The pay scales and service conditions of the Indian and foreign nationals recruited locally in Air India's offices abroad are the same. The pay scales and service conditions of India based staff posted abroad are governed by entirely different criteria.

SHRI BRAJAMOHAN MOHANTY : Out of 1080 foreign nationals may I know

to which categories do they belong ? I would also like to know whether their service conditions and appointments were gone into by Air India internally and which are the categories that require the ratification of the Bureau of Public Enterprises and which are the categories which require ratification by the Ministry and including the wage structure ? Does it require ratification by the Ministry or by the Bureau of Public Enterprises ? One clarification. They say that the pay scales and service conditions of India based staff posted abroad are governed by entirely different criteria... (Interruptions) . Part (c) of my question has not been replied to and this is no reply to my question.

[Translation]

SHRI ASHOK GEHLOT : Mr. Speaker, Sir, it has been said in reply to part (b) of the question that 1080 foreign nationals are working in Air India's offices in various foreign countries. This figure has been corrected and is now 1139. This figure of 1139 is about the local based people. The Hon. Member had asked about the categories of the people employed. In this regard, I would like to inform him that these people include Traffic Staff, Receptionists, Clerical Staff, Telephone Operators, Reservation Staff and Sales Officers, etc. These are the categories of the staff employed and their service conditions vary from country to country. At some places, where the number of staff employed by us is substantial, they have formed a Union in the Corporation and an agreement is reached with the Union. In some countries, the service conditions of the nationals of those countries employed with us are laid down according to the service condition prevailing in those countries. If the Hon. Member wants, I shall be able to give him the information relating to service conditions obtaining in different countries.

So far as India-based staff are concerned, I would like to inform the Hon. Member that our Managers, Assistant Managers, Accounts Managers, Station Engineers and Technical Personnel employed in different countries are divided into four categories. Besides these, Airport Managers, Reservation Managers and Sales Managers are also employed at some stations.

[English]

SHRI BRAJAMOHAN MOHANTY :
Sir, that part of the question about the agency which does appointment has not been answered. However, I am putting the second question. In 1981 the Supreme Court observed that Air India in matters of service conditions is guilty of Constitutional violation and smart male chauvinism. May I know what steps Air India have taken after the Supreme Court judgement? I would like to know whether the same hierarchy is continuing or is there any change? A twenty years experienced hostess has to report to a five-years experienced male employee. Secondly, are you going to pay them salary for the entire period of confinement because according to the Supreme Court they have to work upto three pregnancies? So, my categorical question would be what steps you have taken after 1981 to rectify the service conditions so that it can be in tune with the Constitutional requirements?

[Translation]

SHRI ASHOK GEHLOT : Mr. Speaker, Sir I do not have information relating to the observation made by the Supreme Court. The rest of the question asked by the Hon. Member is not related to the main question.

Setting up of Central Undertakings in Rajasthan During Seventh Plan

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***123. SHRI SHANTI DHARIWAL :**
SHRI VISHNU MODI :

Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that during all the Five Year Plans only a few central undertakings were set up in Rajasthan for development of the State;

(b) if so, the names of the central undertakings proposed to be set up in Rajasthan during the Seventh Five Year Plan with a view to alleviate the backwardness of the State; and

(c) if not, the reasons therefor?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) No, Sir.

There are 31 Central Government undertakings operating in Rajasthan out of which six undertakings have their registered head offices in Rajasthan. Out of the rest, 12 undertakings have investments more than Rs. 1 crore each in the State of Rajasthan. A statement listing these eighteen undertakings is given below.

(b) and (c) Plan investment by the Centre covers a wide range of both infra-structural and social welfare services, as well as investment in public sector projects and units. The former are decided on national requirements, while the latter are decided mainly on techno-economic considerations. Hence it is not possible to furnish the likely future locations of Central public sector undertakings in Rajasthan during the Seventh Five Year Plan period.

Statement

List of Central Government undertakings in Rajasthan

A. With Registered Head Offices in Rajasthan :

1. Hindustan Zinc Limited
2. Instrumentation Limited
3. Hindustan Salts Limited
4. Sambhar Salts Limited
5. Rajasthan Drugs & Chemicals Limited
6. Rajasthan Electronics & Instruments Limited

B. Others

1. Hindustan Copper Limited
2. Pyrites, Phosphates Chemicals Limited
3. Bharat Petroleum Corporation Limited
4. Hindustan Petroleum Corporation Limited
5. Indian Oil Corporation Limited
6. Oil and Natural Gas Commission

7. H.M.T. Limited
8. State Farms Corporation of India Limited
9. Food Corporation of India
10. Indian Tourism Development Corporation Limited
11. National Textiles Corporation (D.P.R.)
12. Indian Dairy Corporation.

STATEMENT RE : ATTACK
ON MEMBER

[English]

MR. SPEAKER : Mr. Home Minister wants to make a statement.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : At 10.30 A.M. today, an information was received in the Police Control Room that Shrimati and Shri Lalit Maken, M.P. along with a third person who was present at Shri Maken's residence at No. 1/106, Kirti Nagar, New Delhi, had been shot. It was reported that two boys were involved in the shooting incident and after committing the crime, they managed to escape in a two-wheeler scooter with registration No. DEH-8546. Police Control Room van reached the spot immediately after receiving the information. Shri Maken, his wife and a third person present have been rushed to Dr. Mam Manohar Lohia Hospital. Senior Officers including the Police Commissioner have rushed to the spot. Further detail are awaited.

(Interruptions)

PROF. MADHU DANDAVATE : How is his health now ?

SHRI S. JAIPAL REDDY : How is his condition, Sir ?

(Interruptions)

MR. SPEAKER : He is under complete care. But now only the doctors can tell about his condition. We will find out. The condition of his health is being monitored every minute. His condition can only be verified by the doctors. I am sending a man to find out.

AN HON. MEMBER : Where is he now, Sir ?

MR. SPEAKER : He is now in Dr. Ram Manohar Lohia Hospital.

(Interruptions)

MR. SPEAKER : Mr. Home Minister, will you please send somebody to ascertain about his health ?

SHRI S. B. CHAVAN : I have already asked the Police Commissioner to let me know about the entire thing and specially about his health. We will inform the House about this.

SHRI G. G. SWELL : Mr. Speaker, Sir, will he come again with a statement and give us an opportunity of knowing his condition ?

MR. SPEAKER : When we know the full fact, we will inform you.

DR. V. VENKATESH : Sir, which part of the body was injured ?

MR. SPEAKER : I do not know.

(Interruptions)

MR. SPEAKER : I will get you the information as soon as possible and, in the meantime, we can all pray for his early recovery and we can condemn this dastardly act; it is a heinous crime. I don't know how people are behaving like this.

ORAL ANSWERS TO QUESTIONS

[Translation]

Starred Question No. 123—Contd.

SHRI SHANTI DHARIWAL : Mr. Speaker, Sir, the Hon. Minister has just now referred to the national requirements in his reply. In spite of the geographical and economic odds in Rajasthan, the size of the outlay fixed by the Planning Commission for the State for the Seventh Five Year Plan is very small. The *per Capita* allocation made to Rajasthan is quite meagre as compared to Rs. 2,248 to Haryana, Rs. 1,341 to

Madhya Pradesh and Rs. 1672 to Maharashtra. Thus, instead of decreasing, the regional imbalance will increase. I want to ask the Hon. Minister whether he knows.....

(Interruptions)

[English]

PROF. P. J. KURIEN : Sir, why don't you adjourn the House for some time ?

SHRI PRATAP BHANU SHARMA : Sir, this House is very much agitated over the incident. Why don't you suspend the Question Hour now ?

(Interruptions)

MR. SPEAKER : I think the House is not in a mood to work and we are already agitated and I think we should adjourn the House till 12 O' clock.

11.20 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock*

WRITTEN ANSWERS TO QUESTIONS

[English]

**Naming the Betla National Park,
Palamau after Shrimati Gandhi**

*124. SHRI RAM BHAGAT PASWAN : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to rename Betla National Park, Palamau (Bihar) after the name of late Prime Minister Shrimati Indira Gandhi as she visited Palamau before her death; and

(b) if so, when the proposal will be implemented ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : (a) and (b) Betla has not been declared a National Park under the Wild Life (Protection) Act, 1972. As such, the question does not arise.

Allocation for Economic Development of Scheduled Castes and Scheduled Tribes

*125. SHRI RAM PYARE PANIKA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in the Seventh Five Year Plan, there has been any reduction in allocation for economic development of the Scheduled Castes and Scheduled Tribes ; and

(b) if so, to what extent ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) and (b) : As the Special Component Plan and Tribal-sub-Plan for the Seventh Five Year Plan (1985-90) and for the year (1985-86) have not yet been finalised by the Planning Commission, there cannot be any question of reduction of allocation for economic development of the Scheduled Castes and Scheduled Tribes at the present stage. However, it may be mentioned that during the year 1984-85, Rs. 140.00 crores was allocated as the Special Central Assistance for the development of Scheduled Castes. This was raised to Rs. 165.00 crores during the year 1985-86. Similarly, for the development of Scheduled Tribes, Rs. 126.62 crores Special Central Assistance was allocated during 1984-85. This was raised to Rs. 140.00 crores during 1985-86. Thus, there has been no reduction in the allocation of Special Central Assistance for the development of Scheduled Castes and Scheduled Tribes.

Economic ties with West Germany

*126. DR. V. VENKATESH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the details of discussion held between him and the Foreign Minister of West Germany who visited India recently;

(b) whether the delegation from West Germany has assured further improvement in economic ties with India in the coming years along with increasing rate of technological transfers from West Germany; and

(c) if so, the details thereof and the areas identified during the discussions for mutual cooperation ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) to (c). The Foreign Minister of the Federal Republic of Germany, during his meetings with the Indian leaders, discussed matters covering bilateral economic and political relations. He also signed a supplementary Protocol amending the Agreement on Avoidance of Double Taxation between India and the Federal Republic of Germany.

During his talks with Indian leaders the Foreign Minister emphasised that the chief purpose of his visit was to exchange ideas on how India-FRG bilateral relations could be given a significant new thrust.

The FRG Foreign Minister expressed interest in transferring latest technology in the field of agriculture, communication, informatics, genetic engineering, navigation and shipping, and, in establishing joint ventures not only in the large scale sector, but in the medium and small scale industries as well. He added that the FRG has developed industrial in service training techniques for skilled labour which they were willing to transmit to India.

Ministerial Meeting of South Asian Association of Regional Cooperation

*127. SHRI CHINTAMANI PANIGRAHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the third Ministerial meeting of South Asian Association of Regional Cooperation held at Thimphu has made some headway in achieving regional cooperation;

(b) if so, the subjects discussed and the outcome of these deliberations;

(c) whether solutions to matters of regional interest were worked out; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) to (d). The two main tasks before the Thimphu meeting were a review of the progress in the implementation of SARC programmes and the preparations for the SARC Summit. The Thimphu meeting has made some progress in both these tasks. With regard to the

Summit it was decided that a full fledged organisation to be known as South Asian Association for Regional Cooperation will be launched along with the Summit. A draft charter was prepared which will be adopted at the Summit.

With regard to the review of SARC programmes the main point for discussion at Thimphu was the situation arising from the proliferation of meetings and activities to a point where most governments were finding it difficult to cope with them. We have been pressing at the earlier meetings of the Standing Committee to draw up a more manageable calendar of activities. This point of view received wide support and a calendar of activities was accordingly drawn up limiting the number of meetings, seminars during the remaining part of 1985 to 21 as against more than 60 as envisaged by the Technical Committees. Moreover, it was also stressed that increasing emphasis should be laid on the formulation of regional projects by the technical committees.

In all SARC meetings matters concerning the collective self-reliance of the region are discussed. However, the bilateral and contentious issues are not discussed during SARC meetings. While discussing the world economic situation the meeting called for urgent measures to enlarge the flow of concessional resources to the developing countries through such steps as supplementary financing for IDA-VII, adequate resources for IFAD, ADF and UNDP, an increase in the capital of the world Bank, a substantial increase in IMF quotas and in allocation of new SDRs. The meeting also called for the elimination of protectionist barriers against the exports of developing countries. It was agreed that South Asian countries should consult closely and concert on the economic issues in relevant international, inter-governmental and regional fora.

Tension in Manipur-Nagaland Border

*128. SHRI SAIFUDDIN CHOWDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of tension prevailing along the Manipur-Nagaland border; and

(b) if so, the remedial measures taken to defuse the situation ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) According to available information, there is no tension as such along the Manipur-Nagaland border.

(b) Does not arise.

Cultural Museums

***129. SHRI HARIHAR SOREN :** Will the Minister of CULTURE be pleased to state :

(a) whether Government have a proposal to set up some cultural museums in the country;

(b) whether any such cultural museum is proposed to be set up in the Eastern Zone;

(c) if so, whether Government proposed to set up one such cultural museum in Orissa; and

(d) the details of the programme in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) There is a proposal to set up a Cultural Museum in Delhi.

(b) No, Sir.

(c) and (d). Do not arise.

Procedure for Granting Permission for Manufacturing of Fire-Arms

***130. SHRI V. SOBHANADREESWARA RAO :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has laid down any procedure or guidelines for opening factories for manufacturing small fire-arms, like guns, pistols etc. or for enhancement of their quota;

(b) the details of the new factories or requests for increased quota sanctioned and rejected during the last two years;

(c) whether Government carried out a survey of unauthorised factories; and

(d) if so, the result thereof and action taken by Government in the matter ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) No new licences for opening factories for manufacturing of small fire arms are being granted. The requests for enhancement of manufacturing quotas by the existing manufacturers are decided on the merits of each case.

(b) The requests for enhancement of quota have been agreed to in two cases. No request for the enhancement of quota for manufacture of small fire arms has been rejected during this period.

(c) and (d). The enforcement of the Arms Act is being done by State Governments and they have been requested from time to time to intensify their efforts to unearth unauthorised arms manufacturing factories. The Arms Act, 1956 has been amended in 1983 and again in 1985 in order to make the Provision more stringent with regard to illicit manufacture of firearms.

Increase in Cases of Murders and Dacoity in Delhi

***131. SHRI KAMAL NATH : SHRI YASHWANTRO GADAKH PATIL :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of murder and dacoity has increased in Delhi during 1984-85;

(b) if so, the reasons thereof;

(c) how many of these cases have been detected; and

(d) what preventive measures are being taken by Government to stop such incidents ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) There has been a slight increase in the number of cases involving murder and dacoity during the year 1984-85 as compared to the year 1983-84.

(b) Increase in population, rapid urbanisation and industrialisation are some of the

contributory factors for increase in the incidence of crime in Delhi.

(c) 306 cases of murder and 32 cases of dacoity have been detected by the police out of the reported cases.

(d) Following measures have been taken to check the incidence of crime in Delhi :

1. Increased police vigilance.
2. Intensive foot and mobile patrolling including armed patrolling with walkie-talkie sets and wireless fitted motor cycles.
3. Intensive checking of hotels and guest-houses and other possible hideouts regularly to locate anti-social elements and suspicious characters.
4. Orders issued prohibiting the taking of bags, hand bags etc. into the cinema halls and other places of entertainment.
5. Police pickets set up at certain strategic points and on the borders to check incoming buses and cars from neighbouring states to nab anti-social elements and criminals.
6. Action under the normal preventive sections of Cr. P. C. against bad characters and criminals.
7. Continuous drives by the Special Squads of the districts to detect dacoits, robbers and other bad characters by developing intelligence.
8. Surprise checking of the vehicles to detect those involved in commission of crime.
9. Strengthening of surveillance over known criminals.
10. Organisation of Thikri Pehra and Patrolling by local residents and private chowkidars in coordination with Police Patrolling pickets.

11. Stepping up of externment proceedings and action against criminals under the National Security Act.

12. Inter-District meeting with the Police officials of adjoining States.

Implementation of Terrorist and Disruptive Activities (Prevention) Act, 1985

*132. SHRI S. G. GHOLAP : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the report about the implementation of the Terrorist and Disruptive Activities (Prevention) Act, 1985 in different States; and

(b) what is the progress in law and order position in Punjab, U.P. and Delhi after the implementation of this Act ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) Eighteen Designated Courts have been constituted in five States and two Union Territories. Twelve cases have been registered under the Act in three States and one Union Territory.

(b) It is too early to make any assessment as the Act has been in operation for a very short period.

Production of Items of Mass Consumption

*133. SHRI G. S. BASAVARAJU :
SHRI H. N. NANJE GOWDA :

Will the Minister of PLANNING be pleased to state :

(a) whether attention of Government has been drawn to a news item captioned "Planners want accent on mass consumption" appearing in the Hindustan Times dated 7th July, 1985;

(b) if so, the steps contemplated by the Planning Commission on the production and distribution of mass consumption items at reasonable prices and also of top quality;

(c) whether the Planning Commission has held any discussions with the top industrialists in this regard; and

(d) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) to (d). Yes, Sir.

The Seventh Five Year Plan will emphasise policies and programmes which will accelerate the growth of production of foodgrains and other items of mass consumption, so that these are available at reasonable prices and of acceptable quality. Programmes in the agriculture and industry sectors will be directed towards the fulfilment of these goals and the public distribution system would be strengthened suitably. Imports would be undertaken wherever necessary to meet emerging demands which cannot be met domestically. The specific steps required for this purpose will be considered and implemented by the concerned administrative agencies.

The Planning Commission convened a meeting with industrialists to discuss the approach and priorities to be pursued in the Plan and related matters. In this meeting, there was general support for the need to accord priority to the production and distribution of items of mass consumption.

Import of Computers

*134. **SHRI CHINTAMANI JENA :**
SHRI AMARSINH RATHAWA :

Will the **PRIME MINISTER** be pleased to state :

(a) whether computers are being imported and if so, the average number of computers imported annually and the amount spent;

(b) whether Government have amended the import-export policy to restrict import of computers which possess a danger to the domestic computer industry;

(c) if so, the details thereof;

(d) whether imported computers are cheaper than indigenous ones even after paying 250 per cent import duty; and

(e) if so, the steps being taken to make the indigenous computers easily available and at cheaper prices than the imported ones ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir. It is a fact that the computers are being imported. Yearwise details of the clearance given for import of computers for the last two years are given below

	1983-84	1984-85
Total numbers of computer systems cleared by DOE for import	206	318
Total value	Rs. 1827 in lakhs	Rs. 8031 in lakhs

(b) Yes Sir. Government has amended the import policy to restrict import of computers which poses a danger to the domestic computer industry.

(c) The present policy prevalent from April 1985 provides for the import of computers below Rs. 10 lakhs under OGL. The minimum equipment configuration specified earlier has been revised to restrict such imports for protecting indigenous industry.

(d) Yes Sir. It is a fact that the imported computers are cheaper in certain categories than the indigenous ones even after paying 200 per cent import duty (160 per cent basic plus 40 per cent auxillary).

(e) Government has announced a number of steps to make the indigenous computers easily available and at cheaper prices. Liberal policy for the manufacture of computers and computer related products as a part of the revised computer policy was announced on 19.11.84. This policy provides for manufacture of micro/mini computers including personal computers by any Indian company such as wholly owned Indian Company or companies having equity not exceeding 40 per cent in the private or public sector. The Government has also removed restrictions on capacity for manufacture of low cost systems (less than Rs. 3 lakhs) which existed earlier for the organised sector units. Revised policy allows liberal import of technology/design and drawing required to improve quality of the indigenously produced

computers. No clearance from MRTP angle is required for the manufacture of these items. The excise duty has been removed on computers including CPU and the peripherals. The duty on import of the raw materials, components and sub-systems for computers and computer peripherals have been reduced to a lower level. These measures are expected to reduce prices, and improve demand.

Forests Covered Under Project Tiger in Karnataka

*135. SHRI V. S. KRISHNA IYER : Will the PRIME MINISTER be pleased to state :

(a) which are the forests covered under Project Tiger in Karnataka;

(b) amount sanctioned during 1984-85 for the above Project;

(c) the increase in the number of tigers since the inception of the Project;

(d) whether any shortcomings have been noticed in the implementation of the above project; and

(e) whether tigers are being hunted unauthorisedly in the forests covered by the Project ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : (a) Bandipur National Park is the only forest area in Karnataka covered under the Project Tiger.

(b) The amount sanctioned during 1984-85 for the above Project Tiger Scheme in Karnataka was Rs. 21.00 lakhs.

(c) Tigers have increased in the Bandipur Tiger Reserve from 10, counted in the first tiger census in 1972, to 53 counted in the last tiger census in 1984, the inception of the Project Tiger in Bandipur being in 1973.

(d) No major shortcomings have come to notice.

(e) No, Sir.

[Translation]

Opening of Railway Route Between Munabao and Khokaropar

*136. SHRI VIRDHI CHANDER JAIN : Will the Minister of EXTERNAL AFFAIRS

be pleased to state :

(a) whether the question of opening of the railway route between Munabao (India) and Khokaropar (Pakistan) was considered at the meeting of the sub-commission of India-Pakistan Joint Commission held in the first week of July, 1985; and

(b) if so, the decision taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHEED ALAM KHAN) : (a) and (b). To facilitate travel between India and Pakistan, India reiterated its earlier proposal to reopen the Khokaropar-Munabao checkposts in terms of the 1974 Visa Agreement. Pakistan, however, expressed its inability to agree to this proposal for the time being.

Provision for Hill Districts in Seventh Plan

*137. SHRI HARISH RAWAT : Will the Minister of PLANNING be pleased to state :

(a) the total plan provision suggested by the Government of Uttar Pradesh for its hill districts for inclusion in the Seventh Five Year Plan;

(b) whether the Planning Commission is aware that some inter-regional imbalance has cropped up in this part of the State due to non-utilisation of the allocated amount according to the specified norms in the past and only one or two districts have been developed and others are still most backward; and

(c) if so, the steps being taken to check and remove this imbalance ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) to (c). The Government of Uttar Pradesh suggested an outlay of Rs. 1075 crores under the sub-Plan for their hill districts. However, the Hill Area sub-Plan is yet to be received from the State Government.

The U.P. Hill Area sub-Plan covers the eight hill district of U.P. as a region. For the inter-district distribution of outlays, no norms have been prescribed by the Planning

Commission. According to report received from the Government of U.P., imbalances have not cropped up due to non-utilisation of funds. Effective measures have been initiated under decentralised planning process to earmark funds separately to hill districts under district sector plan. Under this process, nearly 52 per cent of the total plan outlay of Hill Area Sub-Plan is being allocated to hill districts separately according to norms and guidelines of decentralised planning. In addition, benefits also flow to the districts out of remaining 48 per cent of State sector funds. Periodical review of progress and monitoring is being done at district/divisional and State level to ensure proper utilisation of fund and achieve physical targets. As such, inter-district imbalance seems to be related to the initial backwardness of some districts and a persisting lag.

[English]

Incentives to Users of Alternate Sources of Energy

*138. SHRI VIJAY N. PATIL : Will the PRIME MINISTER be pleased to state the details of the incentives that would be provided to the users of alternate sources of energy during the Seventh Plan period ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : The Seventh Plan is not yet finalised.

Foreign Tourists to Delhi, Bombay, Calcutta and Madras

*139. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) average arrival of foreign tourists in Delhi, Bombay, Calcutta and Madras in 1983-84 and 1984-85;

(b) whether tourist traffic to India is increasing considerably every year; and

(c) what amenities are now there for tourists to visit Darjeeling of West Bengal,

Nalanda of Bihar, Kaziranga forest of Assam and Konark of Orissa ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) The number of foreign tourists, excluding nationals of Pakistan and Bangladesh, who disembarked at Delhi, Bombay, Calcutta and Madras during 1983-84 and 1984-85 are as given below :

	1983-84	1984-85
Delhi	313,856	285,192
Bombay	347,823	314,592
Calcutta	38,523	35,375
Madras	77,916	69,519

(b) The number of foreign tourists, excluding nationals of Pakistan and Bangladesh, who visited India during the last five years together with percentage change is as follows :

Year	Number of tourists	% Change
1980	800,150	4.6
1981	853,148	6.6
1982	860,178	0.8
1983	884,731	2.9
1984	852,503	-3.6

This will indicate that the number steadily increased except in 1984.

(c) The amenities now available for the tourists to visit places mentioned by the Honourable Member include the following :

(1) Darjeeling : Darjeeling is served by Bagdogra Airport from where tourist coaches, tourist taxis, private taxis are available.

There is a narrow-gauge train from New Jalpaiguri to Darjeeling which is a great tourist attraction.

Darjeeling is also well connected by road with Siliguri and Bagdogra and there are State Road Transport buses between Darjeeling, Siliguri and Bagdogra.

Private taxis, jeeps and landrovers are available for local sight-seeing in and around Darjeeling.

Accommodation facilities available at Darjeeling include a few star category hotels, other hotels, State Government tourist lodges and youth hostel.

(2) **Nalanda** : Patna, the State Capital of Bihar is located about 103 Kms from Nalanda and taxis and buses are available from there to visit Nalanda. Cars and coaches also can be hired from ITDC Transport Unit, Patna. No accommodation facilities are available at Nalanda proper excepting a PWD inspection Bungalow. However, Rajgir which is the main town nearer to Nalanda has a joint sector hotel between Hotel Corporation and Hokke Club of Japan and State Government tourist lodge.

(3) **Kaziranga** : Kaziranga forest is located on the South bank of Brahmaputra and taxis can be hired from Jorhat or Golaghat to reach the sanctuary. Departmental jeeps and mini-buses also can be hired to reach Kaziranga. Accommodation facilities available in Kaziranga include a star category hotel, forest lodges, tourist bungalows and inspection bungalows.

(4) **Konark** : Konark is located nearly 65 Kms away from Bhubaneshwar and regular bus services are there between these places. Konark is also connected to Puri with regular bus services. The accommodation facilities available at Konark include State Government travellers' lodge, tourist bungalow and inspection bungalow.

[*Translation*]

Expenditure on Freedom Fighters Pension

*140. **SHRI VIJOY KUMAR YADAV** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that freedom fighters have started receiving from June, 1985 Rs. 500 per month as Swatantra Sainik Samman pension;

(b) if so, the expenditure likely to be incurred annually;

(c) the total and State-wise number of freedom fighters receiving pension;

(d) the number of applications of freedom fighters pending in each State; and

(e) the action taken by Government to ensure their early disposal ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) It has been decided to raise the amount of monthly pension under the Swatantrata Sainik Samman Pension Scheme from Rs. 300/- to Rs. 500/- p. m. with effect from 1st June, 1985. The enhanced rate of pension will also be applicable to the widows of the deceased Freedom Fighters. Formal instructions in this regard are expected to be issued soon.

(b) Additional expenditure for enhancing the rate of pension is likely to be Rs. 24 crores per annum.

(c) and (d). The State-wise number of Freedom Fighters who have been sanctioned pension and whose cases are pending (as on 30.6.85) is given in the statement below.

(e) The following steps have been taken by the Government to expedite disposal of cases at the Central/State levels :

- (i) On request from the Ministry of Home Affairs, most of the State Governments/U. T. Administrations have set-up special cells exclusively to deal with applications of freedom fighters under the supervision of senior officers. They have also been advised to initiate campaigns to clear all pending cases with them.
- (ii) The Government have also set-up a Non-Official Advisory Committee at the Central level to consider the important policy issues such as recognition of regional movements/mutinies for the purpose of Samman Pension.
- (iii) On the advice of Ministry of Home Affairs various State Governments/U. T. Administrations have formed State/District level committees comprising veteran freedom fighters to

help the State Governments in the verification of claims of suffering and identification of genuine freedom fighters.

- (iv) A meeting of the officials dealing with Freedom Fighters Pension cases of the States where pendency is comparatively more was held by the Minister of State on 13.6.85 and various suggestions were made on the spot to clear the pending cases at an early date.
- (v) Chief Ministers of States/Union Territories have been addressed on 8.7.85 to expedite their verification reports in regard to pending applications.

Statement

Statement showing the position State-wise number of Applications of Freedom Fighters Receiving Pension and Pending in each State

Name of the States/ U.Ts.	No. of freedom Fighters receiving pension	No. of pending applications
Andhra Pradesh	6128	4676
Assam	4064	6707
Bihar	21167	23466
Gujarat	3370	—
Haryana	1395	258
Himachal Pradesh	432	10
Jammu & Kashmir	1545	567
Kerala	2207	7960
Karnataka	8949	3211
Madhya Pradesh	3076	—
Maharashtra	12599	8695
Manipur	59	19
Meghalaya	72	—
Nagaland	3	10
Orissa	3755	2918
Punjab	5789	1378
Rajasthan	676	53
Sikkim	—	—

Tamil Nadu	3821	503
Tripura	689	225
Uttar Pradesh	16920	2001
West Bengal	15592	29844
U. T's		
Andaman & Nicobar	38	—
Chandigarh	81	18
Delhi	1828	—
Dadra & Nagar Haveli	—	—
Goa	674	303
Lakshadweep Admn.	—	—
Pondicherry	276	24
Mizoram	3	—
Arunachal Pradesh	2	4
I. N. A. Cases	18523	3367
Total	133733	96207

[English]

Pensionary Benefits to Retired Personnel

1243. SHRI CHINTA MOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that very old pensioners (pre 1954) have not so far received new pensionary benefits due to lacunae in Government notification; and

(b) whether Government propose to clarify and also by taking suitable steps ensure that all pensioners are given same retirement benefits ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE : (SHRI K. P. SINGH DEO) : (a) and (b). No, Sir. The orders issued vide Ministry of Finance O. M. F. 1(3)-EV/83 dated the 22nd October, 1983 extending the liberalised pension formula introduced with effect from 1.4.1979 covers all the pensioners including the very old pensioners (pre-1954). However, orders issued vide this Ministry's O. M. No. 27/5/84-PU dated 21st June, 1985 cover

only those Central Government employees who retired/retiring from service on or after March 31, 1985.

Assistance to Maharashtra for Employment Guarantee Scheme

1244. SHRI BALASAHEB VIKHE PATIL : Will the Minister of PLANNING be pleased to state :

(a) whether Government have given any assistance for the Employment Guarantee Scheme being operated by the Government of Maharashtra;

(b) if so, the quantum of assistance given during the last three years, year-wise;

(c) whether there is need for augmenting the assistance to make it broad based; and

(d) if so, the reaction thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) No, Sir.

(b) to (d). Does not arise.

Manufacture of Telephone Instruments

1245. SHRI K. RAMACHANDRA REDDY : Will the PRIME MINISTER be pleased to state :

(a) the details about the annual capacity of manufacture of telephone equipment/instruments in the country;

(b) whether the indigenous capacity is sufficient to meet the demand in the country; and

(c) if not, the steps contemplated by Government to meet the demand ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL) : (a) The total licensed capacity at present for manufacture of telephone instruments in the country is :

(i) Public Sector (10 units)	47.5 lakh per annum
(ii) Private Sector (36 units)	46.15 lakh per annum
Total	93.65 lakh per annum

(b) Yes, Sir.

(c) Does not arise.

Achievements in Space Research

1246. SHRI MOOL CHAND DAGA : Will the PRIME MINISTER be pleased to state :

(a) the details of the achievements made in Space Research so far and their impact on commercial and industrial sphere;

(b) future plans of Government in the Space Research; and

(c) how far Space Research is beneficial to Defence Forces ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL) : (a) 1. With the completion of the Satellite Instructional Television Experiment (SITE), Satellite Telecommunication Experiment Project (STEP), the progress made in remote sensing surveys and applications, the launch of Aryabhata and Bhaskara-I and the successful launch of Robini by SLV-3, all the specific objectives of the Space Profile 1970-80 were substantially fulfilled and even exceeded in some areas.

2. With the successful conclusion of Bhaskara-II and APPLE Programmes during the Sixth Plan period, the capability now exists to build operational satellites for communications and remote sensing.

3. In parallel to the development of these satellites, a programme for their utilisation was also planned, thus tying up the threads of applications and satellite technology. Bhaskara-I and II have been used to gain experience in handling a total end-to-end satellite based remote sensing system on

a reduced scale. Valuable experience has been gained which will be utilised for the IRS Programme. APPLE, India's first geo-stationary communications satellite, has given valuable experience for communications as well as for advanced spacecraft technologies. Under the APPLE utilisation programme, many of the earlier STEP project experiments have been extended. This experience will be valuable not only for the development of INSAT-II space segment, but also for the optimal utilisation of the INSAT spacecraft.

4. The successful launch in April 1983 of Rohini RS-D2 by SLV-3-D2 marks the fruition of a vital element of technology development. Though modest in capabilities, SLV-3 was a crucial precursor to the Augmented Satellite Launch Vehicle and Polar Satellite Launch Vehicle Projects which are now in progress.

5. In the space sciences area, a number of rocket, balloon based and ground based experiments have been conducted and a cosmic ray experiment (Anuradha) payload has been flown on Spacelab. The Indian Middle Atmosphere Programme, cooperatively conducted with several national agencies and which includes components such as MST radar, has been placed on a sound footing.

6. The Indian National Satellite (INSAT) system has provided significant enhancement of telecommunications, TV and radio coverage and meteorological data over the country.

7. A large and competent team of Scientists, Engineers, technicians with appropriate administrative and other logistic support has been created.

8. ISRO transfers its technologies for industrial exploitation, and also utilises the national industrial base for space programme. The technological challenges and spin-offs of the Indian Space Programme have already yielded benefits to industry in special materials and chemicals, precision fabrication technology, electronics and reliability engineering, etc. Various public and private sector industries are associated with the projects and programmes of ISRO. Consultancy services are also provided by ISRO scientists engineers for various industries.

(b) 1. With the progress already achieved, the Indian Space Programme is directed towards the goal of self-reliant use of space technology for national development, its main thrust being (i) satellite communication for various national uses; (ii) satellite remote sensing for resources survey and management, environmental monitoring and meteorological services; and (iii) development and operationalisation of indigenous satellite and launch vehicles for providing these services.

2. While the above primary areas will continue to dominate the national space programme, the Seventh Plan 1985-90 will see the foundations for other direct and indirect applications of space technology. The main thrust would be :

- (i) to hasten transition of the space programme from competence building, useful demonstrations and experimental missions, to semi-operational and operational systems based on communication and remote sensing satellites at the earliest.
- (ii) to achieve self-reliance in spacecraft and launch vehicles, progress towards completing the interlinkages between the launch vehicles, satellite, applications, development and utilisation programme and closing options for procured launchers.
- (iii) to lay the foundations for development of future advanced space systems through detailed directed studies and R & D.

3. Details of the Indian Space Programme its objectives, achievements, etc. are contained in the approved Space Profile for 1980-90, copies of which were placed on the Table of Lok Sabha on 19-8-1981. The performance and programme of the Department of Space are also contained in the Annual Reports, copies of which are available in the Parliament Library.

(c) The Projects and Programmes of the Department of Space are aimed at using outer space for peaceful purposes. Any development

in Science and Technology will be of use to other agencies also, which include the Defence Forces.

Memorandum by Travel Agents Association to boost Tourism Industry

1247. SHRI G. M. BANATWALLA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Travel Agents Association of India have submitted a memorandum to Government outlining certain specific

policy recommendations which will give a boost to tourism industry;

(b) if so, what are the major recommendations ; and

(c) Government's reaction thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) and (c) . Some of the major recommendations and Government's reaction are given below :

Recommendations	Government reaction
Domestic Tourism should be encouraged	The Department is fully aware of the potential of domestic tourism and has already initiated a number of schemes for this purpose.
Setting-up Market Development Fund :	Government have already initiated appropriate action for setting up the fund from 1st April, 1986.
Need to automate reservation and other tourist services :	As a first step Air India and Indian Airlines have gone in for computerised reservation.
Need to undertake consumer advertising :	Department of Tourism has already reoriented its strategy in that direction and will be undertaking consumer advertising in different parts of the world during the current financial year.

“Air and Water Pollution in Delhi”

1248. SHRIMATI N. P. JHANSI LAKSHMI : Will the PRIME MINISTER be pleased to state :

(a) whether air and water pollution in the Capital and the adjoining areas known as National Capital Region, is on the increase ;

(b) whether in trans-Yamuna colonies like NOIDA etc. water has peculiar taste and that it is invariably mixed with mud; and

(c) if so, the action proposed to ensure unpolluted supply of air and water especially to the capital and trans-Yamuna colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) There is no evidence of increase in the air and water pollution in the capital and adjoining areas.

(b) No, Sir.

(c) Does not arise.

Scholarship to SC/ST Students

1249. SHRI R. P. DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken any decision to increase the Scholarship amount being given to the SC and ST and backward class students in view of increase in the cost of living;

(b) if so, the increased rates of scholarship; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS

(SHRIMATI RAM DULARI SINHA) : (a) to (c). The Central Government is periodically reviewing and increasing the Post Matric Scholarship amount given to SC and ST students considering all its related aspects including the cost of living. There is no Central Government scheme of Post Matric Scholarship for the students belonging to other Backward Classes. The present rates of Post Matric Scholarship which are in addition to the fees compulsorily payable by the students have been revised, w. e. f. July, 1981. Further revision of the rates will be taken up in due course. A statement showing the rates of Post Matric Scholarships for SC and ST students is given below.

Statement*Statement Showing the Rates of Post Matric Scholarship for SC and ST Students*

(Revised w.e.f. July, 1981)

The value of Scholarship includes maintenance charges, fees and expenses on approved study tours and typing/printing of thesis

The details are given below :

(i) Maintenance allowance :

Course of Study	Year of Course of Study	Rate of maintenance allowance			
		Hostellers		day Scholar	
		Boys	Girls	Boys	Girls
1	2	3	4	5	6
Group 'A'				Rs.	P. M.
1. Medical/Engineering	1st year	185	195	100	110
	2nd year and thereafter	185	200	100	115
2. B.SC (Agri)/B.V. S.c					
3. Higher Technical and Professional studies like Degrees and Post graduate courses in Agriculture and Veterinary Science.					
Group 'B'					
Degree and Diploma level courses in Indian Medicine, B. A. M and S and comparable courses in Ayurvedic, Unani/Tibbia and Homeopathic system of medicine.	1st year	125	135	100	110
	2nd year and thereafter	130	145	105	120

1

2

3

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6

Diploma and comparable course in engineering, technology, architecture, medicine; diploma level courses in printing technology and courses for overseas draftman, surveyor.

Commercial Pilot Licence, Diploma and higher courses in hotel management, catering technology and applied nutrition.

Degree and Post-graduate course in nursing and Pharmacy.

Wireless and television operators, sound recording and sound engineering motion Picture, Photography, film direction, film editing film acting screenplay writing.

Degree/Post-graduate diploma courses in business administration, chartered and Cost/Works Accountancy.

Post-graduate courses in Science subject.

Group 'C'

Certificate course in Engineering technology, architecture and medicine.

1st year	125	135	100	110
2nd year and thereafter	130	145	105	115

Diploma and certificate courses, in Agriculture, Veterinary Science, Indian Fisheries, Dairy Development, Hygienic and Public Health, Sanitary Inspectors courses, courses for Rural Services, Cooperation and Community Development; Sub-Officers, Courses at the National Fire Service College, Nagpur.

Degree/Post-graduate Diploma and Post-Graduate courses in Teachers' Training, Library Science and Physical Education, Music fine arts, and Law, Craft Instructor's Training Course Certificate Course in Hotel Management, Catering Technology and Applied Nutrition.

Post-graduate courses in arts and commerce subjects.*

	1	2	3	4	5	6
Group 'D'						
General courses upto graduate level. (2nd year and onward)		2nd year and thereafter	115	130	70	85
Group 'E'						
Classes XI and XII in 10+2 system, Intermediate Courses and first year of general courses upto graduate level.		1st year	75	85	50	60
		2nd year	80	95	55	70
		1st year of general Courses.				

Blind students will be given an additional amount of Rs. 25/- p. m. as "Readers" charges in the first year and Rs. 35/- p. m. in second and subsequent years.

Fees

Scholars will be paid enrolment/registration, tuition, games, union, library, magazine, medical examination and such other fees compulsory payable by the scholar to the Institution or University/Board. Refundable deposit like caution money, security depository will, however, be excluded.

Study tour

Study tour charges upto a maximum of Rs. 100/- p.a. limited to the actual expenditure incurred by the student on train/bus fares, tonga charges etc. will be paid to the scholars studying professional and technical courses, provided that the head of the Institution certifies that the study tour is essential for the scholar for the competition of his/her course of study.

Thesis Typing/printing charges

Thesis typing/printing charges upto a maximum of Rs. 100/- will also be paid to research scholars on the recommendation of the Head of the Institution.

(ii) Scholars who are entitled to free board/and/or lodging will be paid maintenance charges at 1/3rd at Hosteller's rates (Authority : 11017/4/77-SCT. IV dated 5.9.1978).

*Post-Graduate Diploma Course in Tourism (Authority Lr. No. B. C. 11017/20/83-PCR Cell, dated 19.10.83) M. Phil/Ph. D (Authority Lr. No. B. C. 11017/12/82-PCR Cell dated 7.10.83) Diploma Course in Museology (Authority No. B. C. 11017/6/83-PCR dated 19.10.83)

5-Day Week in ITDC Hotels

1250. SHRI ANANTA PRASAD SETHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under the consideration of Government to implement the formula of 5-day week in ITDC Hotels; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) No, Sir.

(b) Does not arise.

Pension to Freedom Fighters Against whom cases of Abscondence withdrawn

1251. SHRI PURNA CHANDRA MALIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the question of grant of freedom fighter's pension to such of those persons against whom case of abscondence had been withdrawn, is under consideration of Government;

(b) the number of persons (freedom fighters) against whom abscondence case was withdrawn; and

(c) how long it will take for the Government to decide the cases mentioned above ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) to (c). The matter regarding grant of pension to the persons who were underground for six months or more and charges against whom were subsequently withdrawn or dropped was considered by the Government and it was decided that pension to these cases should not be sanctioned as a rule. It was also decided that exceptions in deserving cases could be made by Home Minister in exercise of his discretion. The question of granting pensions to such

freedom fighters is, however, under fresh consideration of the Government and as and when a final decision in this regard is taken, the cases falling under this category will be settled in due course. No separate record of such cases has been maintained.

[Translation]

List of Passengers of Plane 'Kanishka'

1252. SHRI C. JANGA REDDY :
DR. A.K. PATEL :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the list of passengers of the ill-fated plane 'Kanishka' made available in Delhi and other places contained only surnames such as Chopra, Gupta, Bedi etc. and did not indicate other requisite information like age, sex, etc.; and

(b) if so, since when the practice of preparing this type of list of passengers has been obtaining in the Air India ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) and (b). Yes, Sir. The passenger list released immediately after the news of crash did not, in some places, give full details of the names of the passengers, because these lists were prepared on the basis of telex messages from various stations of Air India. Age of the passengers is not recorded as a matter of practice. Another list giving full details of the passengers was, however, released subsequently.

Air India follows the practice of indicating both initials and surnames of their passengers in their bookings.

[English]

Birds Hitting at Airports

1253. SHRI R. M. BHOYE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number of incidents involving aircrafts that took place over the runways,

during 1984 and upto 31 May, 1985 especially of birds strikes;

(b) whether Government had appointed an Expert Committee to suggest improvements to be carried out at the airports to effectively tackle the menace of birds hits; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) The number of bird strike incident on runways to Indian aircrafts during the period 1.1.1984 to 31.12.1984 and 1.1.1985 to 31.5.1985 were 65 and 28 respectively.

(b) and (c). Yes, Sir. A High Level Bird Strike Committee under the Chairmanship of Secretary, Ministry of Tourism and Civil Aviation has been constituted. The Committee consists of representatives of Director General of Civil Aviation Air Headquarters, Indian Airlines, Air-India and International Airports Authority of India. The Committee guides a number of other committees as well as Officers in charge of various airfields in the country.

Operation in India of Trans-World Airlines, America

1254. SHRIMATI JAYANTI PATNAIK : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Trans World Airlines of America has resumed its operation in India;

(b) if so, since when, on which routes and how many times in a week; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) to (c). Yes, Sir. The Trans World Airlines has started operating three services per week on the route New York, Cairo, Kuwait, Bombay and back with effect from 29 April, 1985.

Amount Spent to Clean Ganga

1255. SHRI HANNAN MOLLAH : Will the PRIME MINISTER be pleased to state the total amount to be spent year-wise and State-wise to clean the Ganga ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : Planning Commission has allocated Rs. 10 crores for the current year 1985-86 and indicated plan outlay of Rs. 80 crores for the Seventh Plan period. It is however, not possible to furnish State-wise break-up because schemes received from the three States i.e. Uttar Pradesh, Bihar and West Bengal, are still under examination.

Zonal Centres for Development of Regional Cultures

1256. PROF. NARAIN CHAND PARASHAR : Will the Minister of CULTURE be pleased to state :

(a) whether Government have decided to set up four zonal centres for the development of regional cultures in the country ;

(b) if so, the brief outlines of the pattern of management and functioning of these four zonal centres;

(c) whether the zonal centres would involve voluntary agencies working in the respective regions for the development of arts, languages literature and culture ;

(d) if so, a brief outline of the pattern of involvement in this regard; and

(e) what are the financial allocations for each one of the zonal centres in the Seventh Five Year Plan and the annual plan for 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) Government have decided to set up seven Zonal Cultural Centres in the country.

(b) The Zonal Cultural Centres are proposed to be set up as autonomous organisations registered under the Societies Registration Act. Details are being worked out in consultation with the participating States. These Centres would project not only the uniqueness of forms and styles of the culture of the participating States but also their cultural linkage cutting across territorial bounds.

(c) and (d). The Centres will lay special emphasis on people's participation which would include involvement of voluntary agencies.

(e) A provision of Rs. 35 crores has been tentatively made in the VII Plan of the Central Government for these Zonal Cultural Centres. Since this is a new scheme, provision for the current financial year is being worked out.

Recommendations of Minorities Commission

1257. SHRI NARSING SURYAVANSI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 602 on 20th March, 1985 regarding acceptance of recommendations made by Minorities Commission and to state :

(a) whether the Fifth Report of the Commission has been processed by the Government; and

(b) if so, the comments thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). The printed copies of the Report have not so far been received. The Report is being processed by the Government.

Operation of a New Flight to Beijing via Delhi by Air France

1258. SHRI SANAT KUMAR MANDAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Air-France has started operating a new flight to Beijing via Delhi as a part of its expansion plan;

(b) if so, its route and whether it will touch Calcutta;

(c) whether Air France has also augmented its capacity considerably by operating four flights between Delhi and Paris;

(d) if so, its impact on Air-India's traffic potential on this route;

(e) whether there is any reciprocity between the foreign Airlines and Air India increasing their flights on certain sectors so as to ensure that Air India's interest are not affected; and

(f) if so, how it is enforced and if not, the reasons therefor and the steps taken to safeguard the national carrier's air traffic rights ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). Yes, Sir. Air France has commenced operating a new flight between Paris and Beijing via Delhi w.e.f. 28-6-85 on Paris-Delhi-Beijing and *vice-versa* route. It does not touch Calcutta.

(c) and (d). Yes, Sir. It would not, however, be possible to quantify the impact on Air India's traffic potential.

(e) and (f). The operations of foreign airlines to/through India and that of Air India to/through other countries are governed by the provisions of the Air Services Agreements between India and those countries. The bilateral air services agreements are signed on the basis of reciprocity and mutual interest. The provisions of these agreements are subject to periodic review or revision as required by mutual agreement.

Teaching of Yoga in Schools

1259. SHRI M. RAMACHANDRAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether traditional Kerala martial arts like "Kalari Payatyattu" will be promoted

as part of the development of rural sports; and

(b) whether in view of the scientifically proved mental and physical health benefits of the practice of Yoga, Government propose to make the teaching of Yoga a compulsory part of high school curriculum ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS : (SHRI R. K. JAI-CHANDRA SINGH) (a) The Sports Authority of India has begun identification of regional indigenous sports in the country with a view to their promotion.

(b) The decision on the matter lies in the purview of Board of Secondary Education to prepare curricula for high schools. However, teaching of Yoga as a subject has already been introduced in some schools in Delhi and Kendriya Vidyalayas on experimental basis.

“Shifting of Industries for Better Environmental Aspects”

1260. SHRI NATAVARSINGH SOLANKI : Will the PRIME MINISTER be pleased to state :

(a) whether it is the endeavour of Government to shift as many industries/godowns from residential areas of big cities to industrial areas for better environmental aspects and in order to give clean atmosphere;

(b) whether Government have issued guidelines to States in this regard and if so, the details thereof;

(c) whether it is a fact that while the State Governments are following the policy of the Central Government, the Ministry of Finance have recently written to the Government of Maharashtra to change the status of some premises from ‘Residential’ to ‘Industrial’; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) To encourage industries to shift from urban areas and as a measure of decongesting the overcrowded cities and for reducing pollution, capital gains arising from transfer of buildings or lands used for the purpose of business are exempt from tax if these are used for acquiring lands or constructing buildings for the purpose of business at the new place. From the financial year 1983-84 this exemption has been further extended to capital gains arising from transfer of machinery and plant also.

(c) and (d). A statement is given below.

Statement

The Maharashtra State Government is reported to have issued a notification for change of user from ‘Industrial’ to ‘Residential’ of a plot on which the premises is taken on rental basis by the Collector of Customs, Bombay and being used for warehousing. However, the Bombay Municipal Corporation has intimated that the plot owners have not complied with certain requirements for making the necessary change from ‘General Industrial’ to ‘Residential’ and, therefore no cognizance of the change of user is taken. The plot in question is surrounded by industrial units. Since alternative accommodation is not available, the Government of Maharashtra has been approached for de-notification of this plot from ‘Residential’ to ‘Industrial’. As regards environmental aspects, it is stated that storing of seized and confiscated goods in the ware-house would not give rise to smoke, noise, effluents, etc., which may result in environmental pollution.

Record Centre in Orissa for Archival Material

1261. SHRI ANADI CHARAN DAS : Will the Minister of CULTURE be pleased to state :

(a) the action taken/proposed to be taken to locate archival material scattered in private custody other than archives;

(b) whether any survey committee has been set up by the Government of Orissa; and

(c) whether Central Government propose to pay attention to open a Record Centre for the purpose in Orissa;

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) A nucleus Central Unit set up in the National Archives of India is engaged on compiling an all-India inventory of the archival wealth, termed as the National Register of Records.

(b) Yes, Sir.

(c) A central cell for increasing the tempo of survey and listing of records in private custody was established on a rotatory basis in Orissa in 1979. At present there is no proposal to establish a separate Record Centre in Orissa.

Night Landing Facilities in Imphal Airport

1262. SHRI N. TOMBI SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are considering to provide night landing and refuelling facilities at the Imphal Airport;

(b) if so, when;

(c) if not, the reasons therefor; and

(d) whether Government are aware that the absence of the said facilities is causing serious handicaps to evening flights arriving at and departing from the Imphal Airport ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). The Government are not considering providing night landing facilities at Imphal airport. The Indian Oil Corporation are setting up refuelling facilities at Imphal and the work is expected to be completed in 1986.

(c) Since Indian Airlines have not scheduled any flights to and from Imphal during evening/night hours, night landing facilities have not been considered at Imphal airport. However, two sets of Visual Approach Slope Indicator Systems (VASIS)

have already been sanctioned for Imphal airport to assist the landing aircraft during poor visibility conditions in order to avoid undershooting or overshooting the runway. This work is expected to be completed by the end of January, 1987.

(d) As indicated above, facilities to help evening flights landing properly, have already been sanctioned and the work is expected to be completed within the next 18 months.

Implementation of Recommendations of National Integration Council

1263. SHRI MURLIDHAR MANE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what recommendations were made by the National Integration Council for promotion of national integration in India since its recommendation in 1981;

(b) whether recommendations of National Integration Council have been followed by the State Governments; and

(c) if not, steps taken by the Government to ensure implementation of the recommendations of the council by all State Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). The Council and its Committees have been addressing themselves to the task of monitoring national integration and maintaining Communal Harmony. The Council has focussed attention on the need for inculcation of nationalism and national integration through education, eschewing of violence against weaker sections, identification of the main irritants to communal harmony and taking of prompt remedial action and greater involvement of mass media like Television, Press etc. in promotion of national integration. The Council has also recommended adoption of a code of ethics for political parties. The recommendations of the Council are being commended to the State Governments. In the context of the Council's recommendations the State Governments are implementing various programmes for promotion of national integration and taking various measures for maintenance of communal harmony.

Seizure of Arms and Ammunition of Foreign Markings

1264. SHRI M. RAGHUMA REDDY :
DR. G. S. RAJHANS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether daily the newspapers are replete with news about fire arms and ammunition of foreign markings being recovered by police;

(b) if so, the quantum of different fire arms/ammunition recovered by the police during January 1983 to March 1985;

(c) the details of the parties who imported these fire arms/ammunition; and

(d) whether Government are considering to put a ban on the import of such fire-arms, whether as gift or otherwise ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) There have been some newspaper reports in this regard.

(b) and (c). The enforcement of the Arms Act is being done by the State Governments. As such this information is not collected and maintained in this Ministry.

(d) Review of import policy is under consideration.

Closure of Ashok Travel and Tours Service unit at Kovalam

1265. SHRI T. BASHEER : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) Whether there is any proposal to close down the unit of Ashok Travel and Tour Service unit at Kovalam, if so, details thereof;

(b) when this unit was opened;

(c) the profit of the unit in each year since then;

(d) how many vehicles were there in the past and how many are there presently;

(e) the strength of the staff and what ITDC propose to do with the staff; and

(f) whether any representation against closure has been received ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) ITDC Management has decided to close down its unit of Ashok Travel and Tours at Kovalam. Steps are being taken by ITDC to implement the decision.

(b) The Transport Unit at Kovalam was opened on 17th December, 1972.

(c) This unit has been incurring losses since its inception.

(d) In the past this unit comprised of one imported air-conditioned car and four Ambassador Cars. Later, six Ambassador cars were based there. Presently, the unit has five Ambassador cars at Kovalam.

(e) This Unit has a total strength of nine employees. When the unit is closed, the staff will be transferred to other transport units within the region.

(f) No representation against the closure of the Transport unit at Kovalam has been received by ITDC.

Expert Group on Working of the Archaeological Survey of India

1266. SHRI S. M. BHATTAM : Will the Minister of CULTURE be pleased to state :

(a) whether it is a fact that an expert group in 1983 surveyed the working of the Archaeological Survey of India;

(b) number of recommendations made by the expert group;

(c) number of recommendations which have been implemented; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) :

(a) Yes, Sir.

(b) The Expert Group has made 81 principal recommendations.

(c) and (d). An Empowered Committee, constituted by Government, has considered 39 recommendations and suggested further action to be taken by the Archaeological Survey of India. The following 6 recommendations have since been implemented :

- (i) Increase in the budget allocations for Archaeological Survey of India;
- (ii) Integrated approach for the development of monuments;
- (iii) Constitution of a High Power Committee for the monuments of Husainainabad Trust at Lucknow;
- (iv) Regular inspection of Circles ;
- (v) Setting up an Institute of Archaeology;
- (vi) Increasing the number of Circles.

Education and Cultural Exchanges Between India and U. S.

1267. SHRI B. V. DESAI : Will the Minister of CULTURE be pleased to state :

(a) whether after the Prime Minister's visit to United States of America, India and United States have agreed to cultural exchanges;

(b) if so, whether the Indo-US Joint Sub-Commission on Education and Culture during two days meeting in Washington on 23 June, has agreed on a series of new exchange Programmes that are expected to give a further fillip to cooperation between the two countries in the field on education and culture;

(c) if so, whether any agreement in this regard has been reached between the two countries; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) :

(a) to (d). The eleventh annual meeting of the Indo-US Sub-Commission on Education and Culture, which is one of the four sub-commissions established as a result of a bilateral agreement and which meets annually in India and U. S. A. alternately, was held in Washington on 20th and 21st June, 1985, immediately after the visit of the Prime Minister to U. S. A. Noting the joint statement by the Prime Minister of India and the President of USA that the current Festival of India would make a significant contribution towards educational and cultural collaboration between the two countries, the sub-commission reviewed the progress and functioning of the existing programmes and agreed on a number of exchanges in the fields of education, art and culture, films and broadcasting and sports. The agreed programmes include :

- (i) Indo-American Fellowship Programme for higher studies and research;
- (ii) Joint Museums Programme involving exchange of exhibitions and exchanges between museums including natural history museums and science museums like holding of joint workshops on selected topics, exchange of museum personnel, etc.
- (iii) Joint Films and Broadcasting Programme;
- (iv) Programme for exchanges in the field of education including preparation of resource manuals for teaching about India in the US schools and teaching about the USA in Indian schools;
- (v) Programme for holding Joint Seminars on subjects of mutual interest;
- (vi) Exchanges in the fields of the performing arts and sports;
- (vii) Programme for inviting eminent personalities from each other's country.

[Translation]

Opening of Nurseries in States Under Tree Plantation Programme

1268. SHRI KAMLA PRASAD RAWAT : Will the PRIME MINISTER be pleased to

state :

whether Government have formulated a programme to open a 'nursery' in each Nyay Panchayat in every State under the Tree Plantation Programme under the 20-Point Programme ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : Government have not formulated a programme for opening of a nursery in each Nyay Panchayat. However, decentralisation of nurseries is proposed to be carried out.

[English]

Share of Housing to the Plan Funds

1269. SHRI AJOY BISWAS : Will the Minister of Planning be pleased to state the

Share of "housing" in the plan Funds and the percentage of total outlay on "housing" in the First Plan to Seventh Plan, plan-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : So far as data concerning the proportion of housing to the total plan outlay is concerned, it may be mentioned that upto the Fourth Five Year Plan outlays for housing included the provision for regional and urban development. No separate outlay for housing as such is, therefore, available upto the Fourth Five Year Plan. However, actual expenditure exclusively on housing is available from the First Five Year Plan onwards. On the basis of these data the proportion of housing to the total actual plan expenditure is given as under :-

(Rs. in crores)

Sl. No.	Plans	Total Plan expenditure in the Public Sector	Public sector Plan expenditure on housing	Public sector Housing as a proportion of total public sector expenditure
1.	First Plan	1960	48	2.46
2.	Second Plan	4672	80	1.71
3.	Third Plan	8576	110	1.28
4.	Three Annual Plan	6605	80	1.21
5.	Fourth Plan	15778	189	1.19
6.	Fifth Plan	39426	648	1.64
7.	Annual Plan 1979-80	12176	254	2.08
8.	Sixth Plan	109950	1839	1.67

So far as the Seventh Plan is concerned, it is still under formulation.

Tiger Population

1270. SHRI SRIBALLAV PANIGRAHI :
SHRI JAGANNATH PATNAIK :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have collected information regarding the number of white tigers and other tigers (made-female) zoo-wise, at present in the country;

(b) whether there has been any increase in the number of tigers during last three years; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) and (c). Yes Sir. A statement is given below.

Statement

According to available information, the number of white tigers and other tigers available in the different zoos in India is as follows :

WHITE TIGERS :

Sl. No.	Name of Zoo	1981			1985		
		Male	Female	Total	Male	Female	Total
1.	National Zoological Park, New Delhi.	3	4	7	3	2	5
2.	Zoological Garden Alipore, Calcutta.	1	4	5	1	3	4
3.	Nandankanan Biological Park, Bhubaneswar.	1	3	4	4	7	11
4.	Assam State Zoo, Gauhati.	0	1	1	0	1	1
5.	Zoological Park, Kanpur.	0	1	1	0	1	1
6.	Nehru Zoological Park, Hyderabad.	0	1	1	1	1	2
7.	Shri Chamarajendra Zoological Park, Mysore.	0	0	0	0	2	2
Total		5	14	19	9	17	26

NORMAL TIGERS :

Sl. No.	Name of Zoo	Male	Female	Total
1	2	3	4	5
1.	National Zoological Park, New Delhi.	4	5	9
2.	Zoological Garden, Jaipur	1	1	2
3.	Jodhpur Zoo	1	1	2
4.	Bikaner Zoo	1	1	2
5.	Museum & Zoo, Trivandrum	1	1	2

1	2	3	4	5
6.	Zoological Garden, Alipur, Calcutta	5	4	9
7.	Sakkarbagh Zoo, Junagadh	0	2	2
8.	Peshwa Park, Pune	3	0	3
9.	Sayajibagh Zoo, Baroda	2	1	3
10.	Municipal Corporation Zoo, Indore	1	0	1
11.	Nandankanan Biological Park, Bhubaneswar	7	11	18
12.	Maitri Bagh Zoo, Bhilai	1	0	1
13.	Sanjay Gandhi Zoo, Patna	2	6	8
14.	M. C. Zoological Park, Chhatbir	7	3	10
15.	Veer mata Jijabai Udyan, Bombay	2	2	4
16.	Prince of Wales Zoological Park, Lucknow	0	1	1
17.	Shri Chamarajendra Zoo, Mysore	4	17	21
18.	Zoological Park, Kanpur	4	1	5
19.	Indira Gandhi Zoological Park, Hyderabad	13	10	23
20.	Nehru Zoological Park, Vishakhapatnam	2	4	6
21.	Ahmedabad Zoo	1	2	3
Total		62	73	135

**Plantation of Trees and Grass in
Ladakh**

1271. SHRI P. NAMGYAL : Will the PRIME MINISTER be pleased to state :

(a) whether major portion of Ladakh region of J & K is devoid of forest and pasture land;

(b) if so, whether Government propose to introduce cold and drought resistant and quick growing species of trees and grasses as are grown in some parts of Soviet Union, Canada etc. where agro-climatic conditions are more or less similar to Ladakh; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) and (c). The suggestion will be examined.

**Setting up of Industries Based on
Petroleum Derived by Products in
North-Eastern Region**

1272. SHRIMATI GEETA MUKHERJEE :
SHRI ANANTA PRASAD SETHI :

Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that a recent study by the Planning Commission has underlined the need for setting up several industries based on petroleum derived by products in the North-Eastern region;

(b) if so, Government's reaction thereon;

(c) whether any State Government of this region have made any proposal so far for setting up such projects in the region; and

(d) if so, the details thereof and Union Government's reaction thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) There is no recent study by the Planning Commission on this subject.

(b) Does not arise.

(c) and (d). The Government of Assam had proposed certain projects based on gas and other petroleum feed stocks. Provisions are proposed to be made for some of these in the 7th Five Year Plan of Assam State. These include : Methanol Expansion/Project, Polyester Film, Polyester Filament yarn Project, spinning mills and gas grids to be set up by Assam Gas Company. Of the other States in the North-Eastern region, the Government of Tripura and suggested the setting up of gas based chemical industries in the State for which a feasibility study has been entrusted by the State Government to M/s. Engineers India Limited.

**Survey by National Sample Survey
Committee of Families below
Poverty Line**

1273. SHRI G. BHOOPATHY : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that a survey has been done by National Sample Survey Organisation about the families below poverty line;

(b) if so, what is the percentage of families that crossed poverty line; and

(c) how much fund have been allocated in 1985-86 towards helping families to cross poverty line ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) and (b). The National Sample Survey Organisation has been conducting quinquennially, Household Consumer Expenditure Surveys in 1977-78 and 1983. The reports on these surveys give consumption for different items by Expenditure class and also the number of Households with their composition by Expenditure class. The results contained in the report have been utilised by the Planning Commission for estimation of the percentage and number of

people below the poverty line. The percentage of people below the poverty line in the country for 1977-78 and 1983-84 are given in the statement below. It is seen that the percentage of people below poverty line has declined from 48.3 in 1977-78 to 37.4 in 1983-84.

(c) The main poverty alleviation programmes are the rural development programmes such as the Integrated Rural Development Programme (IRDP), National Rural Employment Programme (NREP) and Rural Landless Employment Guarantee Programme (RLEGP). In 1985-86, the outlays provided for these programmes were : Rs. 407.36 crores for INDP, Rs. 460 crores for NREP and Rs. 500 crores for RLEGP.

Statement

Poverty Ratio (%) in 1977-78 and 1983-84

	1977-78	1983-84
Rural	51.2	40.4
Urban	38.2	28.1
Total	48.3	37.4

N. B : 1. 1977-78 estimates are based on NSS Report on the Second Quinquennial Survey on Consumer expenditure from its 32nd round July, 1977-June, 1978, Report No. 311.

2. 1983-84 estimates are based on the Third Quinquennial Survey on Consumer expenditure, January-December, 1983 Report No. 319 and this is provisional.

3. The estimates are based on All India Samples.

4. NSS Consumption distribution is adjusted, pro-rate by the ratio of the consumption estimates of CSO's National Accounts Statistics and that estimated by NSSO.

5. The poverty line as recommended by the Report of the Task Force on Minimum Needs and Effective Consumption Demand at 1973-74

prices (which is monthly per capita expenditure Rs. 49.09 corresponding to daily per capita calorie intake of 2400 in rural areas and monthly per capita expenditure of Rs. 56.64 corresponding per capita daily calorie intake of 2100 in urban areas) converted to current year's prices using the rise in CSO Consumption deflator.

Upgradation of Education and Health in Tribal Areas

1274. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Minister has submitted the schemes and programmes to the Union Ministries of Education and Health regarding upgradation of Education and Health in tribal areas on the basis of the Eighth Finance Commission's recommendations under Article 275 (1) of the Constitution;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). In respect of grants for upgradation of standards of administration in various sectors recommended by the Eighth Finance Commission, the Ministry of Finance is the nodal Ministry. The plans of action for utilisation of these special provisions are to be formulated by the concerned State Governments and submitted to the Ministry of Finance for consideration and approval. The proposals are scrutinised by the Inter-Ministerial Empowered Committee in which all concerned Ministries including Health, Education Finance and Home are represented. The Ministry of Home Affairs is not required to submit schemes and programmes to the Ministries of Education and Health and Family Welfare in this regard.

Conversion of Patna Airport into an International Airport

1275. SHRI KALI PRASAD PANDEY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether people from Bihar go to foreign countries in large number;

(b) whether there is no international airport in Bihar;

(c) if so, whether there is any proposal under consideration of Government to convert the Patna Airport into an International Airport for the benefit of the people of Bihar;

(d) if so, when; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) The data available with Air India for the period April to December 1984, reveal that on an average 31 international passengers per week travelled in each direction on Air India's flights on tickets sold in Bihar. These data do not suggest that people from Bihar go to foreign countries in large numbers.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

(e) The existing four international airports, viz., Delhi, Bombay, Calcutta and Madras are considered adequate at present for catering to the needs of international traffic to/from India.

Setting up of a Helicopter Corporation

1276. SHRI G. G. SWELL :
SHRI RAM SINGH YADAV :
SHRI LAKSHMAN MALLICK :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether plans have been finalised to introduce a helicopter service in the country by the creation of a Helicopter Corporation;

(b) the scope and dimension of this new service; and

(c) whether plans have also been worked out to further integrate and systematise the

relation of the three services, Air India, Indian Airlines and Vayudoot ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) The proposal to establish a Helicopter Corporation is under consideration.

(b) The scope and dimensions are yet to be finalized.

(c) It is the constant endeavour of the Government to ensure that the three Airlines work in close coordination with each other. To further integrate and systematise the relationship amongst the three airlines viz. Indian Airlines, Air India and Vayudoot, a committee, under the chairmanship of Capt. A. M. Kapur, Chairman, Air India, Indian Airlines and Vayudoot with the Managing Directors, Air India, Indian Airlines, and the General Manager, Vayudoot, as its members has recently been appointed to study and recommend route rationalisation of the services of the three Airlines.

Bidding for 1992 Olympics

1277. SHRI DHARAM PAL SINGH MALIK :
SHRI NIRMAL KHATRI :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the Current dated 15 June, 1985 wherein it has been stated that India did not take the opportunity of pressing the claims of India as a candidate for the 1992 Summer Olympics;

(b) if so, the reaction of Government thereto and action taken in the matter; and

(c) whether India is capable of holding the games and if not the expenditure likely to be incurred thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) and (c). Government are of the view that these are matters which essentially concern the Indian Olympic Association.

[Translation]

Development of Ayodhya as a Tourist Spot

1278. SHRI NIRMAL KHATRI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Central Government have received a scheme from the Government of Uttar Pradesh to develop Ayodhya, a place of pilgrimage in Uttar Pradesh as a tourist spot; and

(b) the details of the scheme and the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b) The State Government have furnished certain schemes for the improvement and development of various facilities in Ayodhya. These schemes have been considered and discussed with the State Government officials and only such schemes will be taken up by the Department that fall within its purview. No final decision, however, in respect of them has been taken so far.

[English]

Antipollution Measures in Kerala

1279. SHRI V. S. VIJAYARAGHAVAN : Will the PRIME MINISTER be pleased to state :

(a) the names of undertakings both private and public in Kerala which have been found to have violated the guidelines regarding anti-pollution measures;

(b) the action taken against them;

(c) whether Government are considering any measures to make the anti-pollution law more effective; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Major violators of directives on pollution control measures in public and private sector in Kerala are : Travancore Titanium Products, Travancore Cochin Chemicals, Punaloor Paper Mills, Lakshmi Starch, Vanchinad Leathers, Kerala Spinners and Polson Distillery.

(b) The State Pollution Control Board is directing the industries to instal necessary effluent treatment plants. Legal action is also taken against the recalcitrant Industries.

(c) Some modifications to the existing law are contemplated.

(d) It is premature to give details.

Smokeless Chulhas

1280. DR. G. VIJAYA RAMA RAO : Will the PRIME MINISTER be pleased to state :

(a) the number of new smokeless chulhas installed in the country so far; and

(b) whether instead of chulhas, Government proposed to provide LPG in cylinders to rural areas and save forests ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) 8,38,079 improved chulhas have been installed in the country since the inception of the National Programme on Improved Chulhas in December, 1983.

(b) At present there is no scheme with the Government to provide LPG in cylinders to rural areas and save forests, instead of providing smokeless chulhas.

Representations to Connect Sikkim by Air with Rest of the Country

1281. SHRIMATI D. K. BHANDARI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have received any representation from Sikkim Government to connect the State by air with the rest of the country;

(b) if so, the response of the Centre in this regard; and

(c) whether Government propose to increase seat quotas in the Indian Airlines for passengers from Sikkim to come to Delhi and Calcutta till such time Sikkim is put on the air map ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) Gangtok in Sikkim is one of the stations identified for airlinking by Vayudoot. The Director General of Civil Aviation is in the process of locating a site for the development of an airport in Gangtok for operations with a STOL type of aircraft. An air service to Gangtok can be introduced only after an airport and other infrastructural facilities have been developed.

(c) In view of the existing traffic demand, there is no need for upward revision in the seat allocation.

[Translation]

Talks with Pakistan to Facilitate Travelling

1282. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether in order to facilitate easy travelling between India and Pakistan Government are holding talks with the Government of Pakistan;

(b) if so, the results of the talks held and the time by which these facilities are likely to be provided; and

(c) the main features of the facilities to be provided ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) Yes Sir,

(b) and (c). From time to time the Government of India have made different proposals for easing travel between India and Pakistan. Government is still awaiting the reaction of the Government of Pakistan on some of our proposals. At the Second Meeting of the India-Pakistan Joint Commission, it was agreed to exempt businessmen and transit visa holders from the requirement of police reporting.

Upliftment of Nomadic Tribes of Madhya Pradesh

1283. SHRI DILEEP SINGH BHURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central Government have taken any concrete steps for the uplift of nomadic tribes of Madhya Pradesh;

(b) if so, the policy of the Government in regard to the future of the said tribes;

(c) the social, educational and political standard of these nomadic tribes of Madhya Pradesh and whether Government propose to uplift these tribes; and

(d) whether any proposal to include these tribes in the list of Scheduled Castes and Scheduled Tribes is under consideration of the Government and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). There is no Central Sector Plan Scheme for the development of nomadic communities other than these included in the list of Scheduled Castes or Scheduled Tribes. While the Tribal sub-Plan and Special Component Plan take care of the Scheduled Tribe and Scheduled Caste population specified as per provisions of the Constitution, the State Plan schemes including IRDP, NREP, RLEGP etc. schemes benefit poorer sections of the population including nomadic communities.

(d) There is no such proposal to include nomadic communities in the List of Scheduled Castes or Scheduled Tribes of Madhya Pradesh.

[English]

Reservation Percentage in I. A. S., I. P. S. and I. F. S.

1284. SHRI K. KUNJAMBU : Will the PRIME MINISTER be pleased to state :

(a) the service-wise representations of Scheduled Castes and Scheduled Tribes in the Indian Administrative Service, Indian Police Service and the Indian Foreign Service together with the percentage of reservation in each of these services;

(b) whether it is a fact that there has been no appreciable improvement in the representation of these castes in the above said services; and

(c) if so, what special steps are being taken to remedy the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) to (c). A statement is given below.

Statement

Reservation Percentage of I.A.S.

I. F. S. and I. P. S.

Reservation for Scheduled Castes and Scheduled Tribes is provided in the matter of direct recruitment to the Indian Administrative Service, the Indian Police Service and the Indian Foreign Service to the extent of 15 per cent and 7.5 per cent respectively of the vacancies to be filled in each of these Services every year. The Union Public Service Commission recommends every year, on the basis of Civil Services Examination, a list of candidates for appointment to various services which includes such number of Scheduled Caste and Scheduled Tribe candidates as are required for filling up the reserved vacancies in various Services. Based on this recommendation this Department allocates Scheduled Castes and Scheduled Tribe candidates to various services including the IAS, IPS and IFS in such a way as to fill all the reserved vacancies.

2. The position regarding recruitment results of the Civil Services Examination to the I. A. S., I. F. S. and I. P. S. on the from 1979 to 1983 is given below :

Year of Examination	Indian Administrative Service		Indian Foreign Service		Indian Police Service	
	Vacancies reserved for SC & ST candidates.	SC & ST candidates allotted	Vacancies reserved for SC & ST candidates	SC & ST candidates allotted	Vacancies reserved for SC & ST candidates	SC & ST candidates allotted
1979	28	28	5	5	13	13
1980	29	28*	4	4	16	16
1981	33	33	3	3	17	17
1982	35	35	3	3	16	16
1983	33	33	3	3	22	22

*Candidature of one candidate was cancelled as she did not belong to Scheduled Tribe.

3. However, some candidates whether belonging to general or SC/ST category may not join the service to which they are allotted. While in the case of IAS and IFS, almost all the general as well as SC/ST candidates join, in the case of I. P. S. some candidates belonging to general as well as SC/ST category, do not join. The main reason as to why some candidates do not join the IPS after being allotted to that service is that such candidates are already serving in Group 'A' Central Service.

under the Central Plan so far as Union Territories are concerned.

(b) A statement showing State/UT-wise outlay for the Annual Plan 1985-86 is given below.

Statement

(Rs. crores)

States/UTs	1985-86 outlays as finally agreed to
Andhra Pradesh	810.00
Assam	410.00
Bihar	851.00
Gujarat	804.00
Haryana	480.00
Himachal Pradesh	177.00
Jammu & Kashmir	260.00
Karnataka	651.00
Kerala	355.00
Madhya Pradesh	1170.00
Maharashtra	1700.00
Manipur	70.00
Meghalaya	75.00
Nagaland	65.00
Orissa	450.00

Allocation for Delhi for 1985-86

1285. SHRI PURNA CHANDRA MALIK : Will the Minister of PLANNING be pleased to state :

(a) the total allocation for Delhi for 1985-86 and out of it how much amount has been reserved for centrally sponsored schemes; and

(b) the total allocation for the States for 1985-86, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) An outlay of Rs. 335 crores has been approved for the UT of Delhi for Annual Plan 1985-86. This does not include any outlay for the centrally sponsored schemes since these are funded fully

Punjab	500.00	(a) As on 1.4.1980 :	1365
Rajasthan	430.00	31.12.1980 :	1579
Sikkim	41.00	31.12..1981 :	6563
Tamil Nadu	960.00	31.12.1982 :	4983
Tripura	86.00	31.12.1983 :	5855
Uttar Pradesh	1642.00	31.12.1984 :	3768
West Bengal	675.00	30.6.1985 :	3211
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Total States	12662.00	(b) 3264.	
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Union Territories

Andaman & Nicobar Islands	33.50
Arunachal Pradesh	73.00
Chandigarh	38.76
Dadra & Nagar Haveli	8.65
Delhi	335.00
Goa, Daman & Diu	64.00
Lakshadweep	7.65
Mizoram	48.00
Pondicherry	33.00
Total Union Territories	641.56

Total States and Union Territories	13303.56
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Number of Political Pension Cases of Karnataka State

1286. SHRI D. K. NAIKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of political pension cases pending before the Government of India pertaining to Karnataka State from 1 April, 1980 to June, 1985 particularly from Dharwad and Belgaum district year-wise;

(b) the total number of rejected cases during the said period; and

(c) if so, what action is proposed to be taken for the delay in eligible cases ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : The information for the State (including Dharwad and Belgaum Districts) is as under :

(c) The cases are pending mainly for want of verification reports from the State Government of Karnataka. Cases, where the reports have already been received, are being dealt with expeditiously. The Chief Ministers of States and Union Territories have been addressed to on 8th July, 1985 for expeditious settlement of pending cases and ensure that their verification reports are in accordance with the requirements of Central Pension Scheme so that back references to the State Governments are reduced to the minimum.

[Translation]

News Item Captioned "Pollution Control"

1287. SHRI JITENDRA PRASADA : Will the PRIME MINISTER be pleased to state :

(a) whether his attention has been drawn to a news item appearing in Hindustan Times dated 4 July, 1985 under the heading "pollution control"; and

(b) if so, the steps taken so far or proposed to be taken to check the water pollution due to effluents discharged by industrial units and the air pollution due to smoke emitted by factories and diesel/petrol driven vehicles ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) The steps taken include the following :

(i) Polluting Industries are required to obtain environmental clearance of their locations before

letters of intent are converted to Industrial licences;

- (ii) Guidelines have been recommended on aspects to be incorporated for environmental protection during implementation of projects.
- (iii) Minimal National Standards (MINAS) have been prescribed for major polluting industries and programme has been launched for their phased implementation;
- (iv) Legal action is taken against defaulting units which do not comply with necessary pollution control measures inspite of persuasion.
- (v) The State Governments have been advised to make changes in the Motor Vehicles Rules for enforcement of standards on vehicular exhaust emissions. Efforts are also afoot to develop instruments, building up testing facilities and strengthening of inspectorate system.

Beautification of Gorakhpur and Ramgarh Lake

1288. SHRI MADAN PANDEY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether in view of the weak financial position of the Government of Uttar Pradesh, Government propose to undertake the work of beautification of Gorakhpur the major city of Eastern U. P. and the large Ramgarh lake adjacent to it so as to make them more attractive for the tourists;

(b) whether large Vakhira Lake situated on the border of Gorakhpur-Basti districts of Uttar Pradesh is proposed to be developed into an important tourist centre due to its mythological importance and being situated on the Sahjanva-Nogarh-Lumbini inter-state highway of district Gorakhpur; and

(c) whether Government propose to develop this large lake as a bird-sanctuary and if so, the time by which it will be done ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c). Information is being collected from the State Government and will be laid on the Table of the House.

[English]

Assistance to Bangladesh for Cyclone Relief Operations

1289. SHRI HARI KRISHNA SHASTRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have rendered any assistance to Bangladesh for relief operations following the severe cyclone in that country in the last month;

(b) if so, the details of the type of help rendered to Bangladesh;

(c) whether any medical teams were also sent to that country; and

(d) whether any voluntary organisations from India also rendered assistance to Bangladesh ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) Yes Sir.

(b) Government have airlifted medicines worth approximately Rs. 2 lakhs to Dhaka in connection with relief assistance. Government also propose to construct houses up to the cost of Rs. 1 crore at Urir Char, the island most severely affected by the cyclone.

(c) No Sir.

(d) Some voluntary organisations had offered assistance. Those which approached the Government, in this regard were apprised of the specific requirements of the Government of Bangladesh as conveyed to the Government of India.

Damage of Luggage etc. at Airport Building, Palam

1290. SHRI INDRAJIT GUPTA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the customs section at the international arrival building at Palam got flooded during the first heavy showers damaging costly pieces of luggage;

(b) whether the pass section in the domestic airport building (Palam) the roof cracked and threatened to fall on the head of an employee and the water seeping in from everywhere destroyed a number of passes;

(c) if so, the details; and

(d) whether any action is being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION : (SHRI ASHOK GEHLOT) : (a) to (d). There was no flooding of water in the International Arrival Building at Palam Airport during the first heavy showers. There was no cracking of the pass section roof in the domestic airport building either. There was, however, some seepage through the expansion joint in the pass section of the airport security office which had wetted some of the old passes kept for record purposes. The cause of this seepage has since been rectified.

Sale of Indigenous Personal Computers

1291. SHRI SATYAGOPAL MISRA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that the prices of indigenous personal computers are over priced by the manufacturers despite several concessional facilities extended by Government in the excise duty on parts and raw materials;

(b) if so, whether Government are also aware of disproportionate profiteering in the sale of indigenous personal computers;

(c) if so, whether Government could identify the erring manufacturing units who are only 30 in number;

(d) if so, names of the erring manufacturers; and

(e) punitive action initiated against them?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) No, Sir.

(c) to (e). Do not arise.

[Translation]

Allocation for Sports Activities

1292. SHRI K. D. SULTANPURI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the amount to be spent on the sports activities of the Youth during 1985-86; and

(b) the provision envisaged in the Seventh Five Year Plan for promoting sports among the rural youth ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH):(a) and (b). Government have made a total allocation of Rs. 1720.50 lakhs for sports activities during the year 1985-86 within which International Youth Year falls. A sum of Rs. 23.00 lakhs is likely to be made available for rural-sports tournaments by Central Government for the year 1985-86 and over a crore of rupees in the next five years.

Inclusion of Officers of Communications Ministry in Hindi Cadre

1293. SHRI RAJ KUMAR RAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have been considering a proposal to include the officers/employees of Posts and Telegraphs and Department of Communications in Hindi cadre;

(b) the latest position in the matter; and

(c) if decision taken, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRIMATI RAM DULARI SINHA) : (a) to (c). The Hindi posts of erstwhile P & T Directorate are included in the Central Secretariat Official Language Service. These consist of the posts of the Director-1, Assistant Director-1, Senior Hindi Translator 3 and Junior Hindi Translator-15. After the bifurcation of the Directorate into Department of Posts and Department of Telecommunications, information in respect of distribution of post between these Departments is being collected.

[English]

**Documentary Film on Ancient Temples
in Orissa**

1294. SHRI K. PRADHANI : Will the Minister of CULTURE be pleased to state :

(a) Whether the Central Lalit Kala Academy has undertaken the programme to prepare some documentary film on the wooden and stone carvings of ancient temples in Orissa;

(b) if so, the name and the number of temples identified for that purpose;

(c) the amount spent by Central Lalit Kala Academy so far; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) :

(a) No, Sir.

(b) to (d). Do not arise.

I. S. R. O. Programme

1295. PROF. K. K. TEWARY : Will the PRIME MINISTER be pleased to state :

(a) the future programme of Indian Space Research Organisation in regard to building up and launching of satellites from Sriharikota; and

(b) whether sufficient ground work has been done for launching satellites in future from space stations in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE & TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) and (b). Facilities exist at Sriharikota for launching 50 kg class satellites. These are being augmented to launch 150 Kg class satellites for scientific experiments, and 1000 Kg class Indian Remote Sensing (IRS) satellites, through indigenously developed Augmented Satellite Launch Vehicle (ASLV) and Polar Satellite Launch Vehicle (PSLV), respectively. Establishment of facilities to meet the requirements of geosynchronous missions of INSAT-II class are currently under planning. Depending upon the requirements of the Indian Space Programme, launching facilities will be suitably provided for.

Felling of Trees in Bihar

1296. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that unauthorised persons are destroying forest by felling trees in the southern part of Bihar;

(b) if so, the details thereof; and

(c) the action being taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Reports of illicit felling in forest areas of Singhbhum District of Southern Bihar have come to notice.

(b) and (c). Between 1978 and 1984, illicit felling over an area of about 8800.00 ha. and encroachments over an area of about 6300.00 ha. took place. An Organisation known as the *Jharkhand Mukti Morcha* is stated to be responsible for the same. The State Government has taken steps to counteract the same, important amongst which are the following :

(i) The offenders have been dealt with under the law.

(ii) Armed Police Force equipped with wireless sets is posted for vigilant patrol of the vulnerable areas.

- (iii) Amendment to Forest law to make it more stringent to ensure better protection of the forests is under consideration.

[Translation]

Causes of Air Crash of June, 1985

1297. SHRI SARFARAZ AHMAD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether causes of air crash of June, 1985 have been ascertained and if so, the details thereof; and

(b) whether Government propose to make arrangements to check the passengers again with metal detector while boarding the plane with a view to enforce tight security ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) Government of India have appointed a Court to carry out a formal investigation of the accident. The Court has been asked to submit its report to the Government by 31st December, 1985. The cause (s) of the accident would be known only after the Court completes its investigation and submits its report to the Government.

(b) This arrangement continues to be in vogue at all the four international airports and selected airports viz., Srinagar, Jammu, Chandigarh, Amritsar, Ludhiana, Jaipur, Jodhpur, Udaipur, Gauhati, Leh, Kota and Bikaner.

Indo-Pak Joint Commission Meeting

1298. SHRI NARSINH MAKWANA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) when will further meetings of Indo-Pak Joint Commission be held on the remaining issues; and

(b) whether any discussion was held to simplify the procedure of obtaining visa for Pakistan from India for which difficulties are being faced at present; and

(c) if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) :

(a) The Third meeting of the India-Pakistan Joint Commission will be held in Islamabad in 1986. In addition, the four sub-commissions will meet before the end of this year to review progress.

(b) and (c). Issue of visas for visits to Pakistan is the concern of the Government of Pakistan. However, difficulties being faced by Indian nationals in this regard were brought to the notice of the Foreign Minister of Pakistan during the recent meeting of the India-Pakistan Joint Commission.

[Translation]

International Status to Nagpur Airport

1299. SHRI BANWARI LAL PUROHIT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is a proposal under the consideration of the Government to provide international status to the Nagpur airport.

(b) if so, how much expenditure is likely to be incurred in providing international status; and

(c) by when the Nagpur airport will be provided with the international status ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c). The proposal to develop a number of domestic airports including Nagpur for introduction of international operations with a view to reduce congestion at Bombay airport is under consideration. The question of likely expenditure to be incurred and the probable date for starting international flights from Nagpur would arise only after a final decision is taken by Government in this regard.

“Setting up of Biosphere Reserves”

1300. SHRIMATI KISHORI SINHA : Will the PRIME MINISTER be pleased to state :

(a) whether the setting up of biosphere reserves has been delayed as reported in the Hindustan Times of 7 June, 1985.

(b) if so, reasons thereof;

(c) whether the States are reluctant to hand over management of biosphere reserves to the Centre as stated in that report; and

(d) if so, the steps proposed to be taken to expedite their setting up ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : Yes Madam, to an extent.

(b) Biosphere is a new concept which involves extensive scientific documentation. Aspects like demarcation of biospheres, exact nature of the needed scientific activities, systems of management, rehabilitation of people who may have to be displaced from core zones and payment of compensation to those holding land rights, have to be settled in consultation with States. Besides, there is no existing legislation which provides for declaration of biosphere reserves.

(c) It is envisaged that biospheres will be managed by States in accordance with general principles being evolved in consultation with experts.

(d) Does not arise.

Camps for Sri Lankan Tamils in India

1301. **SHRI N. DENNIS :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the places where camps are set up to house the Sri Lankan Tamils in India; and

(b) the expenditure incurred on them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) There are two permanent camps at Mandapam in Ramanathapuram district and at Kottapattu in Tiruchirapalli District. Besides this, there are 100 temporary camps in 11 other districts of Tamil Nadu, details of which are as below :

1. Chingleputtu	8
2. Tirunelveli	2
3. Coimbatore	12
4. Periyar	13
5. Salem	8
6. Dhramapuri	4
7. Thanjavur	4
8. South Arcot	11
9. Madurai	21
10. North Arcot	6
11. Pudukottai	11

(b) A total of Rs. 1.28 crores have been spent upto May 20, 1985 since the beginning of second influx of refugees in February 1985 on providing relief measures to them. However, the expenditure on refugees who had come between July, 1983 and February 1985 cannot be given as separate account was not maintained for expenditure on the refugees till February 1985.

Refugees from Sri Lanka

1302. **SHRI UTTAM RATHOD :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether refugees came in large number from Sri Lanka to India in recent months;

(b) if so, their estimated number and the expenditure being incurred on their maintenance; and

(c) steps being taken to sent the refugees back to Sri Lanka ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). A total of 20960 refugees have come to India upto 14.7.1985 from Sri Lanka since 4th February, 1985. Since then a total expenditure of Rs. 1.28 crore has been incurred towards relief measures upto 20.5.1985.

(c) The Government of India is urging the Government of Sri Lanka to create conditions which would induce the refugees to return to their country and to live there with honour and dignity.

President's Assent to Bills of State Legislatures

1303. SHRI CHITTA MAHATA :
 SHRI S. M. GURADDI :
 SHRI SYED MASUDAL HOSSAIN :
 SHRI R. P. DAS :
 SHRI PURNA CHANDRA MALICK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Bills passed by the State Assemblies have been pending with the Central Government for the President's assent;

(b) if so, the details thereof State-wise and since when and the reasons therefor;

(c) whether it is a fact that some of the bills have been pending for more than seven years; and

(d) if so, the details thereof and the reasons for the delay in obtaining President's assent ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) 48 Bills passed by the Houses of the State Legislatures and reserved by the Governors for the President's assent under the provisions of the Constitution are presently pending with the Central Government.

(b) A statement as on 29th July, 1985 is given below.

(c) and (d). Only one Bill namely, the Kerala Casual Temporary and Badli Workers (Wages) Bill, 1977 is pending for more than seven years. The reasons is that one of the issues relevant to the Bill is subjudice in the Supreme Court.

Statement

Sl. No.	Date of receipt	Name of the Bill	Reasons for pendency
1	2	3	4

Andhra Pradesh (1)

1.	14.6.84	The A. P. (Telangana Area) Abolition of Inams (Amendment) Bill, 1984.	Under examination in consultation with the administrative Ministries concerned.
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Assam (4)

2.	16.5.84	The Assam Irrigation Bill, 1984.	Pending with the State Government w.e.f. 11.2.85.
3.	1.5.85	The Assam Fire Services Bill, 1985.	Pending with the State Government w.e.f. 30th May, 1985.
4.	14.5.85	The Assam Lokayukta and UP-Lokayukta Bill, 1985.	Under examination in consultation with the administrative Ministries concerned.
5.	15.5.85	The Assam Colleges (Taking over of Management and Control) Bill, 1985.	Under examination in consultation with the administrative Ministries/Departments concerned.

1	2	3	4
Bihar (6)			
6.	21.4.82	The Bihar Homeopathic Medical Education Institutions (Regulation and Control) Bill, 1982.	Pending with State Government with effect from 14th March, 1985.
7.	16.8.82	The Criminal Procedure Code (Bihar Amendment) Bill, 1982.	Under Examination in consultation with the administrative Ministries/Departments concerned.
8.	12.8.83	The Bihar Vinirdista Bharasht Acharan Nivaran Bill, 1983.	Under Examination in consultation with the administrative Ministries/Departments concerned.
9.	16.8.83	The Bihar Sashastra Police Bill, 1983.	Pending with State Government w.e.f. 12.7.85.
10.	12.1.84	The Bihar Sugarcane (Regulation of Supply and Purchases) (Amendment) Bill, 1984.	Pending with the State Government w.e.f. 20.10.1984.
11.	25.4.84	Cr. P. C. (Bihar Amendment) Bill, 1983.	Under Examination in Consultation with the administrative Ministries/Departments concerned.
Gujarat (1)			
12.	5.5.84	The Gujarat Universities Services Tribunal Bill, 1984.	Under Examination in consultation with the administrative Ministries/Departments concerned.
Haryana (Nil)			
Himachal Pradesh (1)			
13.	26.12.83	The H. P. Minerals (Vesting of Rights) Bill, 1983.	Pending with the State Government w.e.f. 27.6.1985.
Karnataka (6)			
14.	1.9.82	The Karnataka Contract Carriages (Acquisition and Amendment) Bill, 1983.	Pending with the State Government w.e.f. 30.6.1984.
15.	5.12.83	The Karnataka Tax on Entry of Goods (2nd Amendment) Bill, 1983.	Under examination in consultation with the administrative Ministries/Departments concerned.

1	2	3	4
16.	22.5.84	The Karnataka Land Reforms (Amendment) Bill, 1984.	Under examination in consultation with the administrative Ministries/Departments concerned.
17.	25.5.84	The Karnataka Agriculture Credit Pass Book Bill, 1984.	Pending with the State Government since 23rd February, 1985.
18.	7.6.84	The Electricity Supply (Karnataka Amendment) Bill, 1980.	Pending with State Government since 15th February, 1985.
19.	16.7.84	The Karnataka Education Bill, 1983.	Under Examination in Consultation with the Administrative Ministries/Departments concerned.
Kerala (1)			
20.	11.10.77	The Kerala Casual Temporary and Badli Workers (Wage) Bill, 1977.	Under Examination in consultation with administrative Ministries/Deptts. concerned.
Manipur (1)			
21.	15.85	The Manipur Rifles Police Force Bill, 1984.	Under examination in consultation with administrative Ministries/Deptts. concerned.
Madhya Pradesh (Nil)			
Maharashtra (6)			
22.	8.5.79	The Bombay Metropolitan Regional Development Authority (Amendment) Bill, 1979.	Under examination in consultation with the administrative Ministries/Departments concerned.
23.	14.5.84	The Maharashtra Workmen's Minimum House Rent Allowance Bill, 1983.	Under examination in consultation with the administrative Ministries/Deptts. concerned.
24.	17.12.84	The Maharashtra Horticulture Development Corporation Bill, 1984.	Under examination in consultation with the administrative Ministries/Deptts. concerned.
25.	17.7.85	The Maharashtra Abolition of Subsisting Propriety Rights to Mines and Minerals in certain Lands Bill, 1985.	Under Examination in consultation with the administrative Ministries/Deptts. concerned.

1	2	3	4
26.	17.7.85	The Motor Vehicles (Maharashtra Amendment) Bill, 1985.	Under examination in consultation with the administrative Ministries/Depts. concerned.
27.	22.7.85	The Bombay Stamp (Amendment) Bill, 1985.	Under examination in consultation with the administrative Ministries/Depts. concerned.
Meghalaya (1)			
28.	25.7.80	The Meghalaya Regulation and Employment Bill, 1980.	Under examination in consultation with the administrative Ministries/Depts. concerned.
Nagaland (Nil)			
Orissa (Nil)			
Punjab (Nil)			
Rajasthan (1)			
29.	23.5.84	The Jodhpur University (Change of name and Amendment) Bill, 1984.	Under Examination in consultation with the administrative Ministries/Depts. concerned.
Sikkim (Nil)			
Tripura (1)			
30.	20.9.83	The Industrial Disputes (Tripura Amendment) Bill, 1982.	Under examination in consultation with the administrative Ministries/Depts. concerned.
Tamil Nadu (8)			
31.	16.6.81	The Industrial Disputes (Tamil Nadu Amendment) Bill, 1981.	Pending with the State Government w e.f. 23.4.84.
32.	29.9.81	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1984.	Pending with the State Government w.e.f. 26.12.84.
33.	17.5.83	The Tamil Nadu Tax on Entry of Goods Bill, 1983.	Pending with the State Government w.e.f. 26.3.84.

1	2	3	4
34.	12.12.83	The Payment of Gratuity (Tamil Nadu Amendment) Bill, 1983.	Pending with the State Government w.e.f. 29.5.84.
35.	3.1.84	The Tamil Nadu Patta Pass Book Bill, 1983.	Under examination in consultation with the administrative Ministries/Deptts. concerned.
36.	14.11.84	The Tamil Nadu Buildings and Constructions Workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1984.	Under examination in consultation with the administrative Ministries/Deptts. concerned.
37.	16.2.83	The Tamil Nadu Recognition of State Registrar of Practitioners of Indian Medicine Bill, 1983.	Pending with State Government w.e.f. 27th June, 1984.
38.	24.5.85	The Tamil Nadu Acquisition of Hoardings Bill, 1985.	Under examination in consultation with administrative Ministries/Departments concerned.

Uttar Pradesh (Nil)

West Bengal (10)

39.	21.5.81	The Land Acquisition (West Bengal Amendment) Bill, 1981.	Pending with State Government w.e.f. 15th March, 1985.
40.	1.7.81	The West Bengal Land Reforms (Amendment) Bill, 1981.	Under examination in consultation with administrative Ministries/Departments concerned.
41.	24.12.81	The West Bengal Mazdoor, Tindal Loader, Godownman and other Workers (Regulation of Employment and Welfare) Bill, 1981.	Pending with the State Government w.e.f. 19.7.85.
42.	22.11.83	The Trade Union (West Bengal Amendment) Bill, 1983.	Under Examination in consultation with the administrative Ministries/Departments concerned.

1	2	3	4
43.	26.4.84	The West Bengal Shops and Establishment) Bill, 1984.	Pending with the State Government w.e.f. 15th March, 1985.
44.	21.5.84	The Calcutta University (Amendment) Bill, 1984.	Under examination in consultation with administrative Ministries/Departments concerned.
45.	7.5.85	The Motor Vehicles (West Bengal Amendment) Bill, 1985.	Under examination in consultation with administrative Ministries/Departments concerned.
46.	16.5.85	The Technicians Studio Private Limited (Amendment) Bill, 1985.	Under examination in consultation with administrative Ministries/Depts. concerned.
47.	19.6.85	The Code of Criminal Procedure (West Bengal Amendment) Bill, 1985.	Under examination in consultation with administrative Ministries/Depts. concerned.
48.	19.6.85	The Code of Criminal Procedure (West Bengal Second Amendment) Bill, 1985.	Under examination in consultation with administrative Ministries/Depts. concerned.

Increased Manufacturing Capacity of Computers

1304. SHRI SUDHIR ROY : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Government have decided to increase computer manufacture by 100 per cent during 1985-86;

(b) if so, whether the increased manufacturing capacity is going to be distributed all over the country;

(c) if so, names of the places where additional facilities are going to be located; and

(d) if not, the particular area or areas where these additional facilities are going to be installed, details with reasons ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) The target for the production of computer including microprocessor based system, office equipment and software (for exports) has been fixed at Rs. 200 crores during 1985-86 compared to an actual production of about Rs. 140 crores in 1984-85.

(b) and (c). Yes, Sir. However the new policy on Computers and Electronics allows setting up of units in any permissible area and as such no projections have been made to identify specific location.

(d) Does not arise.

Funds Sought by Gujarat for Annual Plans

1305. SHRI CHHITUBHAI GAMIT : Will the Minister of PLANNING be pleased to state :

(a) the funds sought by Gujarat Government for Annual plans since 1981-82 to 1985-86, year-wise and the year-wise amount sanctioned by Planning Commission during this period; and

(b) the amount sought for 1985-86 and the amount actually sanctioned indicating the reasons for reduction made therein ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) A statement is given below.

(b) For the Annual Plan 1985-86, the Government of Gujarat had proposed an outlay of Rs. 1191.32 crores. Keeping in view the resources available, the Plan size has been agreed to be fixed at Rs. 804 crores after detailed discussions with the State Government.

Statement

Statement showing outlays proposed by the Government of Gujarat and approved by the Planning Commission for the Annual Plans for the years 1981-82 to 1985-86

Annual Plan	Outlay as proposed by the State Government	(Rs. lakhs) Outlay as approved by the Planning Commission
1981-82	76905	63200
1982-83	85158	76000
1983-84	99000	90000
1984-85	98658	93500
1985-86	119132	80400

Fourth Antarctica Expedition

1306. SHRI R. P. GAEKWAD : Will the PRIME MINISTER be pleased to state :

(a) whether Government have seen reports published in issue of "Indian Express" Ahmedabad edition dated 12th May, 1985 about "Fourth Antarctica Expedition a failure;"

(b) whether one of the scientists who accompanied the expedition has voiced his grievances about the work that has been carried on at the Antarctica;

(c) whether the said scientist was not allowed to carry on his research work though he stayed there for full two months; and

(d) whether the shortcomings that were found in the expedition will be attended to ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes Sir.

(b) Neither the scientist nor his parent organisation (Centre for Cellular and Molecular Biology, Hyderabad) has intimated to the Department of ocean Development any geivances about the work he has carried out in Antarctica. However, a letter dated 20 May, 1985 was also received from the said scientist stating that his interview had been published in a distorted manner. In that letter he also mentioned certain minor problems and suggestions for improvement. The same have been taken into account while planning for the next expedition.

(c) Adequate facilities and time were available to all the scientists of the Expedition to undertake research work in various disciplines.

(d) Yes, Sir. After each expedition improvements are made for the next expedition based on the experience gained during the previous ones.

[Translation]

Operation of Air Service between Delhi and Allahabad

1307. SHRI RAM PUJAN PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the reasons for not rescheduling the air service between Delhi and Allahabad;

(b) whether the Delhi-Allahabad air service is not earning profits;

(c) whether it is due to unsuitable timings of this air service;

(d) if so, whether the loss can be avoided by starting morning service from Allahabad and evening service from Delhi; and

(e) whether Government proposed to take steps to reschedule this air service immediately ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :
(a) Rescheduling is not considered necessary.

(b) Yes, Sir. There had been deficit to the extent of Rs. 1.6 crores approximately on this service during the period April, 1984 to December, 1984.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

[English]

Vayudoot Services Operating in Bihar

1308. SHRIMATI MANORAMA SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the details of Vayudoot services which are operating at present in Bihar;

(b) whether Government have undertaken or propose to undertake any survey for starting more Vayudoot services in Bihar;

(c) if so, the details thereof;

(d) whether Government are aware that there is utmost necessity of starting Vayudoot service from Patna to Jamshedpur and Purnea and from Jamshedpur to Dhanbad as these routes would be economically viable;

(e) whether Government propose to take action in this regard; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Vayudoot is at present operating the following two services to and through stations in Bihar :

(1) Daily service on the Calcutta-Jamshedpur-Calcutta route.

(2) Thrice a week service on the Calcutta-Rourkela-Ranchi route.

(b) and (c). Jamshedpur, Gaya, Muzaffarpur and Purnea are the four stations in Bihar identified for airlinking by Vayudoot in its first phase of expansion. Jamshedpur is presently airlinked by Vayudoot. Purnea is likely to be provided an airlink within the financial year 1985-86 subject to availability of infrastructure and economic viability of operations. Gaya and Muzaffarpur had been airlinked by Vayudoot earlier but were subsequently dropped due to poor load factor.

(d) to (f). Subject to economic viability of operations and availability of infrastructural facilities Vayudoot also has plans to airlink Dhanbad and Patna during the year 1985-86.

Steps to Increase the Tourist Traffic Between India and Maldives

1309. SHRI P. A. ANTONY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to take any step to increase the tourist traffic between India and Maldives; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Yes, Sir. The Government have a strong interest in promoting inter-regional tourism, and, therefore, between India and Maldives.

(b) Indian Airlines operate a twice weekly B-737 service between India and Male on the Trivandrum-Male-Trivandrum route. Maldives and India are both members of the World Tourism Organisation Regional

Commission on South Asia and they cooperate with each other in increasing tourism between the two countries.

**Allocation to Madhya Pradesh for
Development of Science and
Technology**

1310. KUMARI PUSHPA DEVI : Will the Minister of PLANNING be pleased to state :

(a) the amount earmarked in the year 1985-86 for the promotion of Science and Technology;

(b) the amount allocated to the State of Madhya Pradesh in the above financial year for the above purpose; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) The amount earmarked for the promotion of science and technology for the year 1985-86 is of the order of Rs. 776.54 crores comprising Rs. 400.45 crores for main scientific agencies and departments, Rs. 27.30 crores for the States and the UTs and Rs. 348.79 crores as the S & T component of major socio-economic sectors.

(b) The amount allocated for the State of Madhya Pradesh for 1985-86 for Science and Technology and Environmental programmes is Rs. 6.23 crores.

(c) Some of the programmes proposed to be taken are :

(i) *Science and Technology* : schemes for application of S & T for backward classes and for removal of unemployment and poverty through training strengthening of documentation centre organisation of seminars/symposia, popularisation of science; setting up of remote sensing application cell, S & T awards; S & T for women; preparation of a feasibility report for a centre for the Science and Technology development studies.

(ii) *Environment* : Planning, conservation of sensitive areas around the historical monuments; Eco-development projects; Documentation on environmental publications; Environmental research, education and training; Environmental conservation including land-use planning, conservation of

biotic species. Identification of sites for potential bio-spheres and genetic diversities; and Environmental impact studies and research on environmental hazards.

**Proposal to Amend Emergency
Provisions**

1311. PROF. MADHU DANDAVATE :
SHRI S. M. BHATTAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister announced during his press conference in New Delhi on 7th July, 1985 that the Emergency clamped on the country in 1975 was a 'right' step and if the situation that existed then arises again, the emergency will be declared in the country; and

(b) if so, whether the Government propose to further amend the emergency provisions of the Constitution and repeal the Constitution (44th Amendment) Act, 1979 ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) This issue was raised in the Lok Sabha and the position has already been clarified by the Prime Minister himself.

(b) No such proposal is under consideration of Government.

Development of Tourist Spots

1312. SHRI AMARSINH RATHAWA : Will the Minister of TOURSIM AND AVIATION be pleased to state :

(a) whether there is considerable tourist potential in India;

(b) whether there is need to develop properly places and areas of tourist attraction by providing maximum facilities;

(c) whether there are many tourist spots and archaeological monuments in the country particularly in Orissa, Gujarat and Madhya Pradesh which can be developed for tourism; and

(d) if so, the steps being taken in this regard and the names of tourist spots likely

to be developed and the details of the facilities being given to attract tourists to boost this industry ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (d) : India, no doubt, has great potential for tourism both international and domestic. It is the constant endeavour of the Centre and States to develop places of archaeological, cultural and religious importance in various parts of India including Orissa, Gujarat and Madhya Pradesh. In the VII Five Year Plan a number of schemes both in the Central and State Sectors will be undertaken to provide infrastructural facilities at these places as also at other tourist resorts.

Unauthorised Entry of Bangladeshis into Indian Territory

1313. SHRI AMARSINH RATHAWA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons arrested on Bangladesh border while crossing into Indian territory during the year 1984-85;

(b) whether it is a fact that 39 Bangladeshis were arrested recently in Amritsar as they were moving without proper documents;

(c) if so, how they came upto Amritsar without checking and the purpose for which they came to Amritsar; and

(d) the steps being taken to check such unauthorised entry ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) The number for the period from 1.1.1984 to 30.6.1985 is 21,945.

(b) No, Sir.

(c) Does not arise.

(d) Constant vigil is maintained by the BSF. Joint ambushes, raids and patrols with the local police and other preventive agencies are organized by the BSF. Additional coys

have been deployed by the BSF on Border Out-Posts. Observation towers have been erected to watch movements of infiltrators. Border Wing Home Guards have been deployed in Border Out-Posts with a view to augment strength of BSF on the borders.

[Translation]

Steps to Clean the Pushkar Sarover in Rajasthan

1314. SHRI VISHNU MODI : Will the Minister of TOURISM AND CIVIL AVIATION be please to state :

(a) whether Pushkar in Rajasthan is a place of pilgrimage and a place of tourist attraction;

(b) if so, whether Pushkar-Sarover (Pond) is getting filled with filth day by day for want of being cleaned;

(c) if so, whether one of its main cause is the 'Ganda Nala' (drain) of Pushkar;

(d) if so, whether Government have made arrangements for maintaining the sarover clean and diversion of this drain; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (d) Yes, Sir.

(e) The State Government has undertaken two schemes, one through the Irrigation Department and the other through the Public Health Engineering Department. About 65 per cent of the scheme taken through the Irrigation Department is reported to have been completed. The first phase of the scheme undertaken by Public Health Engineering Department, which was to be undertaken in two phases has almost been completed. In addition, the Central Department of Tourism have under consideration a proposal for the improvement of ghats in Pushkar on which a decision has not yet been taken so far.

[English]

Assistance for Procuring Trekking and Rafting Equipment to Promote Tourism in West Bengal

1315. SHRI G. M. BANATWALLA : Will the Minister of TOURISM AND CIVIL

AVIATION be pleased to state :

(a) whether West Bengal Government has sought Central assistance for procuring trekking and rafting equipment to promote tourism in the State;

(b) if so, the nature and amount of assistance sought; and

(c) Government's decision thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c). During the VI Five Year Plan, the Department have provided assistance to the State Government amounting to Rs. 1,51,570.00 for the purchase of trekking equipment, in addition to Rs. 1.54 lakhs for the purchase of pedal boats for Mirik Lake and Rabindra Sarobar. In the VII Plan, at the instance of the Department, the State Government has sought financial assistance for purchase of equipment for introducing white Water Sports such as rafting and canoeing on the Rangeet-Tista rivers. The detailed proposals in this regard are however awaited.

Illegal Entry of Bangladeshis into Indian Territory

1316. SHRI CHINTMANI JENA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of Bangladeshis still cross over to Indian territory;

(b) if so, the number of persons arrested while crossing into Indian Territory and the number of Bangladeshis arrested from other parts of the country without valid documents;

(c) the progress made in regard to fencing the border of Bangladesh alongwith India and by when the work is likely to be completed; and

(d) other measures being taken to check the illegal entry of Bangladeshis into the Indian territory ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). The number of illegal entrants apprehended by the BSF as well as those who were apprehended by State and other

agencies and were handed over to BSF during the period from January to June 1985 was 16,962. All these infiltrators have been sent back to Bangladesh.

(c) The Government decided in August 1983 to construct a wire fence on Indo-Bangladesh border. The actual survey work was started on 27th March, 1984 by the CPWL in Dhubri district of Assam after receipt of the report of a Technical Committee which advised that survey work is to precede before construction work can actually be taken up. The work continued upto the last week of April 1984 after which it was suspended. The Government propose to resume the work soon. The work is likely to be completed in about four to five years.

(d) Constant vigil is maintained by the BSF. Joint ambushes, raids and patrols with the local police and other preventive agencies are organised by the BSF. Additional coys have been deployed by the BSF on Border Out-Posts. Observation towers have been erected to watch movements of infiltrators. Border Wing Home Guards have been deployed in Border Out-Posts with a view to augment strength of BSF on the borders.

Tenure for Coordinators of Nehru Yuvak Kendras

1318. PROF. NARAIN CHAND PARASHAR : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether there are any rules and regulations governing the functioning and tenure for the Coordinators working in the Nehru Yuvak Kendras;

(b) if so, a brief outline thereof;

(c) whether it is a fact that a majority of Coordinators have stayed for over a decade at the same place;

(d) if so, whether any steps are proposed to be taken to ensure their mobility through transfers on regional basis; and

(e) if so, the likely date by which it would be done ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA

SINGH : (a) and (b) Yes, Sir. According to the Recruitment Rules applicable to the post of Youth Coordinator, the normal mode of recruitment to these posts is 'transfer on deputation'. The normal period of deputation of Youth Coordinators is 3 years but extension beyond this period, wherever considered necessary in the public interest, can be granted.

(c) to (e). No, Sir. Moreover, like most Central Government posts the incumbents are liable to be transferred. Such transfers are effected in public interest in due course.

Compensation to the Next of Kin of Air Crash Victims

1319. **SHRI SANAT KUMAR MANDAL** : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the amount of compensation in Indian and foreign currency expected to be paid by the Air-India to the next of the kin of the persons who were killed in the air crash on 23 June, 1985;

(b) the amount for which claims for compensation have been lodged with Air-India so far and how it is proposed to deal with them particularly those involving payment in foreign exchange; and

(c) the amount which Air-India expects to get from the Insurance Company or Companies for the loss of the aircraft and the lives of passengers travelling therein ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) The actual compensation payable will be determined in accordance with the general principles of law based on the assessment of the pecuniary loss sustained by the heirs taking into account the age, earning capacity, status and the number of dependants of the victim. The maximum compensation payable per passenger is US 75,000.00.

(b) So far Air India have received claims from next of kin of 21 passengers. The next-of-kin is not required to indicate any amount of compensation by way of claim.

The next-of-kin is supposed to furnish information relating to pecuniary loss sustained by the heirs, age, earning capacity, status and number of dependants of the victim; the amount of compensation will be determined on the basis of these factors. The currency of compensation will depend upon the residential status of the next of kin.

(c) Air India would recover from the General Insurance Corporation of India, their insurers, an amount of US 95 million towards the loss of aircraft involved in this crash. The compensation payable for the loss of lives of the passengers travelling in the aircraft is also recoverable from the insurance company.

Role of Governor in a Constitutional Crisis

1320. **SHRI SANAT KUMAR MANDAL** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a two-day conference of Governors was held early this month; and

(b) if so, what decisions were taken at the conference particularly regarding the role of a Governor during a constitutional crisis ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) and (b). The Conference of Governors was held on the 5th and 6th July, 1985. The Conference discussed Political and Administrative situation in the States. It also reviewed the Economic situation in the country with special reference to the role of public distribution system in ensuring availability of essential commodities at reasonable prices. Welfare of Scheduled Castes, Scheduled Tribes, minorities and other weaker sections of society, Role of Governors as Chancellors of Universities, and Environment, Forestry and Pollution Control were also discussed.

Seizure of Hashish From Pak National

1321. **SHRI VIJOY KUMAR YADAV** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether on 5th June, 1985 Delhi Police arrested one Pakistani, followed by a record haul of 510 kg. of hashish;

(b) if so, the full details thereof;

(c) whether another person was also arrested alongwith him and soon released; and

(d) if so, the details and reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) On the night of 5/6th June, 1985 a Pakistani national Abdul Latif was apprehended by the police near New Subzi Mandi, Azadpur and 45 Kgs. refined hashish were recovered from him. On further interrogation and clues provided by him, additional 465 Kgs. of refined hashish were recovered.

(c) and (d). No other person was arrested. However his accomplice, who was with him, escaped after noticing the police. His whereabouts have not so far been traced.

Occupational Hazards in Electronics Industry

1322. SHRI MOOL CHAND DAGA : Will the PRIME MINISTER be pleased to state :

(a) whether electronics industry has registered a growth rate of 39 per cent in 1984 and the current production is of the order of Rs. 18,900 million;

(b) if so, what effective steps have been taken by Government against the occupational hazards in the industry, which were 1.3 illness per 100 workers as per the report of the California Department of Industrial Relations; and

(c) how the same are being observed in respect of the units working in small scale and cottage industries ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS

OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) and (c). Though the Ministry of Labour is administratively responsible for taking steps against occupational hazards, they have also informed that usually small scale and cottage type units are not even covered by the Factories Act. All the same a meeting was convened by the Department of Electronics in April, 1984 with the representatives of the Department of Environment, Central Labour Institute, Industrial Toxicology Research Centre (ITRC), Lucknow, some public and private sector companies in electronics and electronics industry associations to discuss the existing and potential health hazards in electronic industries and to recommend remedial/proventive measures for adoption.

The Industrial Toxicology Research Centre, Lucknow was accordingly requested to undertake a study/survey of some selected electronic units to :

(a) examine the existing norms as well as rules/regulations in regard to health hazards in the electronics industry; and

(b) suggest/formulate new norms for adoption.

The findings of this survey will also be relevant to the Units working in small scale and cottage industries.

[Translation]

National Flags Flown Half-Mast to Mourn the Crash of Air India Plane 'Kanishka'

1323. SHRI C. JANGA REDDY :
DR. A. K. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether to mourn the recent crash of Air India's plane 'Kanishka' national flags in Canada were flown halfmast but in India it was not done so; and

(b) the guidelines laid down in the official manual in this regard and whether suitable amendments to provide for such

national tragedies are proposed to be made therein ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) Flag Code-India prescribes half-masting of the National Flag only in the event of death of specified dignitaries of the Government and some of the foreign dignitaries. There is no proposal to make any amendment to Flag Code-India in the matter.

[English]

Plan and Non-Plan Allocation For States

1324. SHRI BALASAHEB VIKHE PATIL : Will the Minister of PLANNING be pleased to state :

(a) what plan allocations were made to each State for plan and non-plan expenditure during the last year ;

(b) how much could be spent by each State under plan and non-plan category; and

(c) the reasons for non-expenditure in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) and (b). Plan allocations are made for Plan programmes and not for non-Plan expenditure. The statement given below shows statewise Plan allocations and anticipated expenditure for 1984-85.

(c) Does not arise, since anticipated Plan expenditure as reported by the State Governments is either equal to or more than the approved allocations.

Statement

Annual Plan 1984-85 Outlays—States

(Rs. Crores)

	Plan Outlay	Anticipated Expenditure
Andhra Pradesh	918.31	1012.96
Assam	360.00	388.82
Bihar	751.00	751.14
Gujarat	935.00	935.00
Haryana	430.00	431.97
Himachal Pradesh	168.17	168.41
Jammu and Kashmir	235.00	250.85
Karnataka	650.00	679.50
Kerala	355.00	355.00
Madhya Pradesh	1060.00	1070.50
Maharashtra	1650.00	1758.31
Manipur	61.00	62.48
Meghalaya	65.00	65.00
Nagaland	56.10	59.25

Orissa	400.00	414.10
Punab	440.00	440.00
Rajasthan	387.00	430.00
Sikkim	35.08	35.10
Tamil Nadu	927.00	960.38
Tripura	68.00	87.01
Uttar Pradesh	1502.45	1876.26
West Bengal	411.00	748.66
Total-States	11865.11	12980.70

Power Generation by Wind Mills

1325. SHRI V. S. KRISHNA IYER : Will the PRIME MINISTER be pleased to state :

(a) how many wind mills are there in the country which are generating power; and

(b) whether Government propose to set up more wind mills to lessen the power crisis ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Under the demonstration programme of the Department of Non-Conventional Energy Sources 1092 wind mills are generating mechanical power for pumping water. A 40 kilowatts wind electric generator is already operational and another 3 Megawatts electrical capacity from wind is under installation. Five wind battery chargers of capacities upto 3 Kilowatts have been installed. In addition, a few windmills and battery chargers have also been installed by private individuals and other agencies.

(b) Yes, Sir.

Growth of Indian Economy During the Sixth Plan

1326. SHRI M. RAGHUMA REDDY : Will the Minister of PLANNING be pleased to state :

(a) whether Indian economy grew by 4 per cent only in the last year of the Sixth Plan 1984-85, whilst in the preceding four years it was 7.4 per cent, 7.7 per cent, 4.6 per cent and 7.7 per cent;

(b) whether while the contribution by the industrial sector remained notably below target in all the years, the contribution by agricultural sector was fluctuating;

(c) whether Government have carried out a study of this aspect of the economy growth during the Sixth Plan; and

(d) if so, the details of the major factors responsible for this slow growth ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) As indicated in the Economic Survey 1984-85 presented to Parliament during the Budget Session, the growth rate of the economy i.e. the percentage change over previous year of the Gross National Product (GNP) at 1970-71 prices, for the various years of the Sixth Five Year Plan were as indicated below :

1980-81	7.7%
1981-82	4.6%
1982-83	1.7%
1983-84	7.4% (Quick Estimates)
1984-85	4.0% (Anticipated)

(b) Contribution of the Agricultural and Manufacturing sectors to the Gross Domestic Product (GDP) at 1970-71 prices, for the first 4 years of the Sixth Five Year Plan for which data are available, are as follows :

Year	Contribution to GDP(%)	
	Agricultural Sector	Manufacturing Sector
1980-81	39.1	15.5
1981-82	38.6	15.3
1982-83	36.7	15.2
1983-84	37.3	14.9

No target has been fixed in the Sixth Plan for sectoral contribution of Agriculture and Industry to the economy. However, the annual growth targets for Agricultural and Industrial production were fixed at 5.0 per cent and 8.0 per cent respectively for the 6th Five Year Plan as a whole. The actual growth rate in Agricultural and Industrial production during the various years of the 6th Plan as given in the Economic Survey 1984-85 are indicated below :

Year	Annual Growth Rate %	
	Agricultural Production	Industrial Production
1980-81	15.6	4.0
1981-82	5.6	8.6
1982-83	-4.1	3.9
1983-84	13.6	5.5
1984-85 (Anticipated)	1.0	7.0

Thus, the Industrial growth rate excepting for the year 1981-82 remained below the target whereas the Agricultural growth rate fluctuated during the various years of the 6th Plan even though the Agricultural production exceeded the target for the Sixth Plan as a whole.

(c) No, Sir.

(d) Does not arise. In this connection, it may be stated that the average growth rate of the economy during the Sixth Plan period will be about 5.2% which is equal to the Plan target, as pointed out in the Economic Survey, 1984-85.

Import of Colour T. V. and Picture Tubes

1327. SHRI VIJAY N. PATIL : Will the PRIME MINISTER be pleased to state :

(a) the number of Colour TV sets imported during the financial year 1984-85;

(b) the number of Colour TV and Picture Tubes permitted to be imported by various TV manufacturing units during the same period;

(c) the amount of foreign exchange involved in such imports; and

(d) the measures that Government are taking to encourage indigenous manufacture of Colour TV Picture Tubes ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) to (c). The information is being collected and will be laid on the Table of the Lok Sabha.

(d) Three parties have been given Letters of Intent for manufacture of Colour TV Picture Tubes for a total capacity of 13 lakh nos. per annum. Another four units have obtained registration with Secretariat for Industrial Approvals (SIA), Ministry of Industry, following delicensing of electronics component industry in March, 1985.

New Cyclone Warning Radar Stations

1328. SHRIMATI JAYANTI PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) whether Government have a proposal to fix some new cyclone warning radar station; and

(b) if so, the names of places where such cyclone warning radar stations are proposed to be fixed ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Madam.

(b) New cyclone detection radars are to be established at Bhuj in Gujarat and Cochin in Kerala.

Electronic Training Centres

1329. SHRI V. SOBHANADREESWARA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether Government are considering a scheme to set up electronic training centres in the country;

(b) if so, the details of such centres already opened/being opened; and

(c) the cost involved in opening such training centres and the provision made in the year 1985-86 for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) to (c). No, Sir; however the Department of Electronics has been setting up Centres for Electronics Design and Technology (CEDT's) as a regular plan project.

One such centre, already set up in Bangalore and functioning since 1974, caters to the project design needs of electro-mechanical systems. One more centre is being set up in Srinagar, the area of emphasis of this centre being consumer electronics. Preparatory work for setting up the third centre is underway.

The cost involved in opening such training centres depends upon the area of emphasis within the field of electronics chosen for the centre and the corresponding infrastructural needs for the centres. A provision of Rs. 2 crores has been made for CEDTs in the Annual Plan 1985-86 of Department of Electronics.

**Report of Central Air and Water
Pollution Control Board on
Cyanide Poisoning in the
Air in Bhopal**

1330. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the report of the Central Air and Water Pollution Control Board on the extent of cyanide poisoning in the air in Bhopal after the MIC gas leakage disaster in December last have made the startling disclosure that the toxic concentration of cyanide in the air was alarmingly high even

a few days after the MIC gas leakage from the Union Carbide Factory ('Hindustan Times', New Delhi dated the 6th June, 1985); and

(b) if so, the steps Government have taken to check the poisonous pollution of air in Bhopal ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) The investigations conducted by the Board indicated high concentration of cyanide in two locations near the storage tank within the factory. However, presence of cyanide was not detected at other places within 2 km radius of the factory.

(b) The steps taken by the Government include the following :—

- (i) Use of gas masks to prevent exposure to cyanide;
- (ii) sprinkling of water; and
- (iii) neutralisation of residual methyl isocyanate in the storage tank.

[Translation]

Increase in Crimes

1331. SHRI VIJOY KUMAR YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether incidence of crime is rapidly increasing in different parts of the country;

(b) the State-wise figures of thefts, dacoities, murders, rapes etc. committed in the country during the last three years; and

(c) whether Government propose to take some concrete steps to check these crimes by convening a meeting of Home Ministers of various States and if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c).

The subject 'Public Order' and 'Police' are in the State list of the VIIth Schedule of the Constitution. It is therefore constitutionally the responsibility of the State Governments and Union Territory Administrations to enforce law relating to offences.

There is no report available to indicate that the incidence of crime is rapidly increasing in different parts of the country. According to the available information, a statement showing the State-wise and Union Territory-wise figures of thefts, dacoities, murders and rapes committed in the country during the last three years has been given in the statement below.

Statement

Statement to be laid on the Table of the House in Reply to part (B) of the Lok Sabha Unstarred Question No. 1331 for 31.7.85 Regarding Increase in Crimes

State/U. T.	Thefts		Dacoities			Murders			Rape			
	1982	1983	1984	1982	1983	1984	1982	1983	1984	1982	1983	1984
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	16496	14526	13612	318	365	270	1440	1363	1347	245	309	276
Assam	9731	9302	8209	475	535	487	607	1964	774	198	168	272
Bihar	21116	19652	18587	3206	3370	2971	2744	2971	3084	348	339	475
Gujarat	20550	118882	18054	281	186	150	10053	999	1030	97	89	139
Haryana	3551	3470	3226	31	19	28	315	359	409	90	85	114
Himachal Pradesh	535	565	504	1	4	1	74	60	61	25	29	25
Jammu & Kashmir	2581	2374	2619	10	33	25	88	103	120	115	146	142
Karnataka	17611	16915	16646	172	169	221	883	944	1115	60		
Kerala	2953	3041	2982	32	27	36	516	481	515	70		
Madhya Pradesh	47663	41893	39911	567	579	440	2457	2538	2610	1113	1221	1305
Maharashtra	59930	53913	53145	737	617	638	1924	1947	2112	504	557	675
Manipur	624	541	522	32	34	8	83	67	70	20	9	12
Meghalaya	520	460	473	38	31	24	68	60	67	17	8	14

Nagaland	429	497	481	12	9	11	18	26	26	9	8	5
Orissa	12573	11536	10168	317	347	276	529	573	622	137	146	166
Punjab	1989	1689	1447	1	6	11	569	579	744	53	56	59
Rajasthan	14016	12956	11477	146	147	108	939	979	1005	339	378	379
Sikkim	84	86	103	3	3	1	13	7	3	4	4	7
Tamil Nadu	25418	26581	24396	40	61	73	1309	1253	1365	169	191	7
Tripura	1265	1406	1349	198	221	283	112	125	118	22	20	
Uttar Pradesh	47544	44831	47982	3674	2632	2793	5716	5412	5983	773		
West Bengal	34831	32520	29103	1339	1149	1092	1421	1442	1467	489	488	594
Union Territories												
Andaman & Nicobar												
Islands	198	161	117	1	—	—	7	11	17	—	4	3
Arunachal Pradesh	234	243	189	9	7	11	29	34	27	6	8	7
Chandigarh	859	735	712	—	—	—	11	19	8	5	3	—
Dadra and Nagar												
Haveili	49	21	35	—	2	1	7	7	6	2	1	—
Delhi	13670	13070	13843	23	21	29	235	239	317	69	78	102
Goa, Daman and Diu	884	762	743	5	5	3	23	19	24	—	10	7
Lakshadweep	2	6	7	—	—	—	—	—	—	—	1	—
Mizoram	185	258	214	7	3	2	28	21	28	35	39	35
Pondicherry	899	781	731	4	2	1	6	13	14	4	7	8
Total	358989	333672	321687	11679	10584	9994	23224	24614	25088	5026	5298	6165

Note ; Figures may be treated as provisional.

[English]

**Financial Burden with regard to
Air India Plane Crash**

1332. SHRI RAM BHAGAT PASWAN :
Will the Minister of TOURISM AND CIVIL
AVIATION be pleased to state :

(a) the details of total financial burden and responsibility including expenses likely to be incurred with regard to Air-India Plane which crashed resulting in the death of 329 persons in Atlantic Ocean; and

(b) the total amount of foreign exchange spent on various items relating to the crash ?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRI ASHOK GEHLOT) :
(a) Air India aircraft 'Kanishka' purchased in June, 1978 for Rs. 42.85 crores was insured at its estimated replacement cost of US \$95 million (Rs. 115.90 crores). The entire insured value of the aircraft is recoverable from the Insurer.

Air India's liability towards the payment of compensation to the members of the family of the deceased passenger is also covered by the insurance. The actual compensation payable will be determined in accordance with the general principles of law based on the assessment of the pecuniary loss sustained by the heirs taking into account the age, earning capacity, status and number of dependents of the victim.

Expenditure on other related counts cannot be computed in advance.

(b) So far, Air India has spent about Rs. 16.57 lakhs in foreign exchange.

Initiative to end Gulf War

1333. SHRI CHINTAMANI PANI-
GRAHI :
SHRI DHARAM PAL SINGH
MALIK :
SHRI M. RAGHUMA REDDY :
SHRI G. M. BANATWALLA :
SHRI MOHD. MAHFOOJ ALI
KHAN :
SHRI MANIK REDDY :

Will the Minister of EXTERNAL
AFFAIRS be pleased to state :

(a) whether Government have taken any fresh initiative to end the Gulf war;

(b) if so, the response of the concerned countries; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI KHURSHID ALAM KHAN) : (a) No.

(b) and (c). Does not arise.

**Inadequate Training Facilities to
meet the Growing need of
Trained Staff**

1334. SHRI CHINTAMANI PANI-
GRAHI : Will the Minister of TOURISM
AND CIVIL AVIATION be pleased to
state :

(a) whether training facilities in the country are too inadequate to meet the growing need of trained staff to handle the tourist industry;

(b) if so, the steps taken by Government to expand the training facilities available in the country;

(c) whether any new institutions are proposed to be opened for the purpose during the Seventh Plan period; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRI ASHOK GEHLOT) :
(a) to (d). The development of educational training programmes and the building of professional skills for various levels of tourism industry and other related activities have been assigned priority by the Government. There are at present II Institutes of Hotel Management and Catering Technology situated at various centres, which conduct 3-year Diploma Courses in Hotel Management, etc. A National Council of Hotel Management and Catering Technology has been set up to coordinate and improve the quality of their programmes. In addition there are 12 Foodcraft Institutes where one-year training in various crafts is imparted. During the Seventh Five Year Plan, it is pro-

posed to upgrade 5 of these Foodcraft Institutes to Diploma level and open 10 new Foodcraft Institutes. Government have also set up the Indian Institute Tourism and Travel Management, a registered Society, to organise post-graduate diploma programme for meeting the growing demand of various segments of travel industry, such as hotels, travel agents, airlines, etc., to organise seminars and in-service trainings etc. in tourism industry, and finally, to promote research in tourism and allied disciplines. The development of professional training facilities to meet the growing needs of travel industry at various levels is, however, a continuous process and necessary steps to meet new demands will have to be taken as and when necessary.

Youth Hostels

1335. SHRI CHINTAMANI PANIGRAHI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of youth hostels functioning in the country;

(b) the number of hostels located in rural areas;

(c) the number of such hostels functioning in Orissa;

(d) whether there is any proposal to build new hostels in the current year; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) to (e). At present 18 youth hostels are functioning at Amritsar, Aurangabad, Bhopal, Dalhousie Darjeeling, Gandhinagar, Hyderabad, Jaipur, Madras, Mysore, Nainital, Panaji, Panchkula, Pondicherry, Patni-Top, Port Blair, Puri and Trivandrum. Location of these youth hostels was decided on the recommendation of the state Governments. Besides attempting to commission 10 youth hostels at present under different stages of construction of Patna, Namchi (Sikkim), Gauhati, Shillong, Itanagar, Dimapur, Imphal, Agartala, Aizwal and Agra, it is proposed to sanction three more

youth hostels for construction during the current financial year.

Winter Sports Institutes

1336. SHRI HARIHAR SOREN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of Winter Sports Institutes set up in the country so far;

(b) the names of the places where such institutes have been set up;

(c) whether Government have a proposal to open some more winter sports institutes during the current financial year; and

(d) if so, the names of the places where such institutes are proposed to be set up ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) and (b). The Department of Tourism and Civil Aviation has established the Indian Instt. of Skiing and Mountaineering at Gulmarg which organises regular ski courses during winter at Gulmarg (J & K), Narkanda (H.P.) and Auli (U. P.). There are also the Himalayan Mountaineering Institute at Darjeeling (W.B.), the Mountaineering Institute at Uttarkashi in U.P. and at Manali in Himachal Pradesh.

(c) and (d). There is a proposal to set up a Winter Sports Centre in the hills during the Seventh Five-Year Plan subject to availability of resources.

Performance of International Airports Authority of India

1337. SHRI HARIHAR SOREN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the performance of International Airports Authority of India has been reviewed;

(b) if so, till which year;

(c) the total amount of foreign exchange earned by IAAI in the years reviewed and the year under review;

(d) the amount earned through construction or consultancy projects abroad; and

(vi) Hulule Project,
Maldives. (—) 374.93

(e) the details thereof ?

607.41

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :
(a) The performance of the International Airports Authority of India is reviewed every year by the Government on receipt of the Authority's Annual Report and Annual Accounts.

(b) Consultancy Projects in Republic of Naura, Algeria, South Yemen and Mauritius 15.20

622.61

(b) The review has been done upto the end of the financial year 1983-84.

(c) The total foreign exchange earning of the Authority during the last 10 years is as follows :

	(Rs. in lakhs)
1975-76	540.30
1976-77	625.70
1977-78	957.81
1978-79	1295.18
1979-80	1621.69
1980-81	1721.56
1981-82	2158.84
1982-83	2811.89
1983-84	2760.04
1984-85	3461.34

(d) and (e). The total earnings upto 31.3.1985 from construction and consultancy projects abroad amounted to Rs. 622.61 lakhs, as per details furnished below :

	(Rs. in lakhs)
(a) Construction Projects	
(i) New Ghat Projects, Libya.	96.45
(ii) Brak Project (Phase I), Libya	45.85
(iii) Brak Project (Phase II), Libya.	(—) 440.11
(iv) Al-gaidha Project, South Yemen.	550.48
(v) Riyan Project, South Yemen	730.67

Training in Hotel Management

1338. SHRI V. SOBHANADREESWARA RAO : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) in the light of large number of tourists visiting India to see places of historical/tourist importance and consequent rush in the hotels, whether adequate number of trained personnel are available;

(b) whether Government have made adequate arrangements for training of students (boys and girls) in hotel management;

(c) if so, the details of Government recognised institutions which are imparting training in hotel management;

(d) whether the fees for training are within easy reach of common people and details of the fees; and

(e) the number of trained personnel turned out by these institutions and the number that got jobs in hotels ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :
(a) to (c). Apart from the existing facilities for training in hotel management by some hotel chains for their own personnel, the Central Government has set up 11 Institutes of Hotel Management, Catering Technology and Applied Nutrition and 12 Food-craft Institutes at the following places for training of boys and girls :

Institutes of Hotel Management :

(1) New Delhi, (2) Bombay, (3) Madras, (4) Calcutta, (5) Srinagar, (6) Ahmedabad,

(7) Hyderabad, (8) Bhubaneswar, (9) Bangalore, (10) Lucknow, and (11) Goa.

Foodcraft Institutes :

(1) Kalamassery, (2) Pune, (3) Chandigarh, (4) Bhopal, (5) Tiruchirapalli, (6) Jaipur, (7) Patna, (8) Delhi, (9) Aligarh, (10) Shimla, (11) Visakhapatnam and (12) Guwahati.

Having regard to the future demand for hotel accommodation of various categories, there is need for increasing the number of such institutes and also for strengthening the existing ones. In the 7th Plan it is proposed to set up five more institutes of hotel management and ten more craft institutes.

(d) The fees being charged are within easy reach of common people. Fees for the 3 Year Diploma Courses are in the range of Rs. 90-100 per month and for the six month/one year craft courses Rs. 60-90 per month depending upon the element of expenditure on training food used and consumed by the students. The fees are not sufficient to meet the expenses of these Institutes—the deficit is met by the Government as grants-in-aid.

(e) These Institutes have trained approximately 5470 students for 3 Year Diploma Course; approximately 17460 for Craft Courses and approximately 4915 for other short duration courses. As per available information, about 16800 trained personnel from these Institutes have got jobs in hotels.

**Performance of Indian Hockey Team
in Netherlands**

1339. SHRI V. SOBHANADREESWARA RAO :
SHRI ARVIND NETAM :

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Indian Hockey Team put up a very poor performance at Four-National Tournament held at Netherlands, recently;

(b) if so, reasons therefor; and

(c) steps being taken by Government to ensure better performance of Indian athletes/players ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) and (b). The Indian team secured the last position in the tournament. According to the Indian Olympic Association that was a new team and this was the reason for the performance it give.

(c) Government have already issued comprehensive guidelines to the national sports federations for concentrated and intensive training and coaching in the context of the forthcoming X Asian Games.

**Setting up of Jain Archaeological
Museum at Shravanabelagola**

1340. SHRI V. S. KRISHNA IYER : Will the Minister of CULTURE be pleased to state, whether Government propose to set up a Jain Archaeological Museum at Shravanabelagola in Karnataka keeping in view the fact that Shravanabelagola is a famous jain pilgrim centre ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : The Government of Karnataka proposes to establish an archaeological Museum at Shravanabelagola devoted to Jain Art.

**Candidates Selected to Group 'C'
Posts by Staff Selection Commission**

1341. SHRI V. S. KRISHNA IYER : Will the PRIME MINISTER be pleased to state :

(a) the number of candidates selected by the Staff Selection Commission for recruitment to Group 'C' posts since January, 1984;

(b) the number of candidates given appointment offers; and

(c) the reasons for not giving appointment offers to a large number of candidates who have been selected by the Staff Selection Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE RE-

FORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) 19,248 candidates were selected and recommended for appointment for Group 'C' posts during the period from 1.1.1984 to 15.7.1985.

(b) and (c). Since the Staff Selection Commission only recommends successful candidates to the user Departments for appointment and the actual offers of appointment are made by the various appointing authorities of different offices, no centralised information regarding the number of successful candidates actually appointed by the various Ministries/Departments is available.

[Translation]

Provision Suggested by Uttar Pradesh for Inclusion in the Seventh Five Year Plan for Promotion Tourism

1342. SHRI HARISH RAWAT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the provision suggested by the U.P. Government for inclusion in the Seventh Five Year Plan for promoting tourism in the State;

(b) whether State Government's proposal has been approved; and

(c) if so, the break-up of amount proposed to be spent on the tourism under various heads ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c). In the VII Five Year Plan the budget of the State Government in the Tourism Sector has been fixed by the Planning Commission at Rs. 24.50 crores as against their proposed outlay of Rs. 57.32 crores. The break-up of the approved outlay of Rs. 24.50 crores will be decided by the State Government.

Benefits of Tribal Sub-Plan to Pithoragarh District of U.P.

1343. SHRI HARISH RAWAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a decision has been taken to give benefits of Tribal Sub-Plan to certain blocks in Pithoragarh district in Uttar Pradesh;

(b) if so, item-wise amount proposed to be spent in Pithoragarh District under this sub-Plan during 1985-86; and

(c) if not, the reasons for delay in approving this proposal under the Tribal Sub-Plan and the remedial steps being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). The areas in question are under hill area development plan. Special Central assistance is provided to the State under this plan. The State Government has been requested to formulate a separate sub-Plan within the hill area development plan and draw-up schemes for the benefit of the tribal population.

Setting up of Idol Museum in Jageshwar Temple

1344. SHRI HARISH RAWAT : Will the Minister of CULTURE be pleased to state :

(a) whether the proposal to set up an idol Museum in Jageshwar Temple in Almora district of Uttar Pradesh has been agreed to in principle;

(b) whether some senior officers had visited Jageshwar for the selection of site etc. for the proposed museum;

(c) if so, whether the site has been selected; and

(d) if so, the time by which construction work of this museum is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) The proposal to set up a sculpture shed at Jageshwar to display the sculptures has been agreed to in principle.

(b) and (c). Yes, Sir.

(d) The construction work of the proposed building at Jageshwar will be taken up as soon as the land acquisition proceedings are finalised and the land handed over to the Archaeological Survey of India.

[English]

**Vayudoot Operation Plan Making
Howrah as a Civil Aviation Centre
Aerodrome**

1345. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have a Vayudoot Operation Plan in the Seventh Five Years Plan making Howrah as a Civil Aviation Centre Aerodrome to operate Asansol-Jamshedpur-Dhanbad-Ranchi as well as Purulia-Birbhum-Malda routes to serve the industrial belt and neglected districts;

(b) whether any representation in this regard has been received by Government; and

(c) if so, the reaction thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :
(a) No, Sir, but Vayudoot is already operating to Jamshedpur and Ranchi ex-Dum Dum airport Calcutta.

(b) No, Sir.

(c) Does not arise.

Decline in Foreign Tourism Traffic

1346. SHRI VIJOY KUMAR YADAV :
SHRI V. SREENIVASA PRASAD :
SHRI H. G. RAMULU :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is a sharp decline in the foreign tourist traffic to India due to recent disturbed conditions; and

(b) if so, the steps being taken to create confidence in the foreigners and improve the foreign tourist traffic into the country ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) There has been decline in foreign tourist arrivals from July, 1984 to May, 1985 due to recent disturbances in the country and the adverse media publicity abroad. However, the tourist arrivals during the month of June, 1985 has shown an increase of about 8.3 per cent as compared to the arrivals during the same month in the previous year.

(b) The measures initiated by the Government to combat the adverse publicity in international media and to create confidence among the prospective tourists abroad include the following :

(1) Reassurance campaigns through press both by the overseas offices of the Tourist Department and the Indian High Commissions.

(2) Personal contacts with tour operators and travel media-persons to project the conditions of normalcy prevailing in the country.

(3) Invitation to travel agents and media-men in foreign countries to come to India at Government expense to have first-hand information on the condition of normalcy in the country.

(4) Overseas publicity and advertising through the media of television and radio.

**Scheduled Caste Basti Burnt in
Madhya Pradesh**

1347. SHRI VIJOY KUMAR YADAV : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the burning down of a scheduled caste basti in Kachur village in Madhya Pradesh on June 25, 1985 as reported in the Patriot dated 7 July, 1985; and

(b) if so details thereof and action taken, if any, in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MATI RAM DULARI SINHA) : (a) and (b). According to the report furnished by

the State Government of Madhya Pradesh, the drilling of another tubewell became necessary in village Kachur, Rewa District, due to drought conditions and a spot was selected in consultation with village Panchayat. On 25th June, 1985 tension arose on the selection of spot for drilling of this new tubewell in the village, and on some altercation a Scheduled Caste Shri Ramkishore, was beaten up by some Kurmis (non-Scheduled Caste people). When Shri Ramkishore informed his relations about, this, some persons from the Scheduled Caste Basti went to the Basti of Kurmis and assaulted some Kurmis with lethal weapons. In retaliation, the Kurmis in large number assembled and went to the Harijan Basti and assaulted the residents and also set their houses on fire, as a result of which 20 houses were gutted. After getting the information, the district authorities reached the spot. Four persons were killed and 14 injured. The injured persons were admitted to Gandhi Medical Hospital in Rewa where sufficient arrangements were made for their treatment. Fire tenders were also requisitioned to contain the fire at the site of the incident.

The report further mentions that action against the accused persons were immediately taken and a total 71 persons were arrested. Three cases in connection with this incident have been registered. An officer of the rank of Deputy Supdt. of Police alongwith armed guard was posted in village Kachur. The victims of arson were accommodated in Kachur Government Primary School and arrangements for free food were made for their families.

The Chief Minister of Madhya Pradesh visited the village, met affected persons and inspected relief and rehabilitation measures. An ex-gratia grant of rupees ten thousand each has been sanctioned to the families of three persons belonging to Scheduled Castes who died in the clash and Rs. 500/- each has been sanctioned to 11 Harijan persons injured. Rs. 1000/- each alongwith free bamboos and ballis (logs) have been given to these whose houses have been burnt. Free clothes and utensils have also been provided to the affected families, and it has been ordered that affected families would be looked after by the Government until their resettlement.

The State Government has ordered a high level administrative enquiry into the incident and the enquiry has been entrusted to Shri R.K. Khanna, Additional Chief Secretary, who has been asked to submit his report expeditiously.

**Exemption to Appear in Hindi
Granted to North Eastern Region
Candidates in all India Services
Examinations**

1348. SHRI MOOL CHAND DAGA : Will the PRIME MINISTER be pleased to state :

(a) whether Hindi has been made a compulsory subject in I. A. S. and other All India Services examinations;

(b) whether candidates belonging to the North Eastern region have been exempted from taking Hindi as a subject in the All India Services examinations; and

(c) if so, the basis on which this exemption has been given and from when ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) to (c). A statement is given below.

Statement

*Exemption to Appear in Hindi
Granted to North Eastern Region
Candidates in All India Services
Examinations*

Hindi is not a compulsory subject in the Civil Services Examination through which recruitment is made for appointment to the IAS, IPS and several Group 'A' and Group 'B' Central Services. However one of the Indian languages to be selected by each candidate from among the languages included in the Eighth Schedule to the Constitution is a compulsory paper in the written part of the Civil Services (Main) Examination. This paper is of Matriculation or equivalent standard and is only of qualifying nature and its marks are not counted towards

ranking of candidates in preparing the merit list. As none of the languages ordinarily spoken in Manipur, Meghalaya, Nagaland, Arunachal Pradesh, Sikkim and Mizoram is included in the Eighth Schedule to the Constitution of India, candidates from that region would be placed at a disadvantage, if no special dispensation is made in respect of them till such time as they are in a position to acquire proficiency to the required extent in any one of the languages included in the Eighth Schedule to the Constitution. Therefore, candidates hailing from these States/Union Territories have been exempted from appearing in the above mentioned paper of the Civil Services (Main) Examination since the new scheme of examination was introduced in 1979. This exemption is now available upto the examination to be conducted in 1985.

**Review of New Airport Security
Measures for Checking
Bombs in Luggage**

1349. SHRI B. V. DESAI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether the International Civil Aviation Organisation has decided to review Airport security standards and has called for the development of new devices for checking bombs in luggage in the aircrafts ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : The International Civil Aviation Organisation has decided to review airport security standards. Government are not aware of their call for the development of new devices for checking bombs in luggage in the aircraft.

**Catering Contract to ITDC
for NAM Meeting**

1350. SHRIMATI GEETA MUKHERJEE: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the catering contract for the delegations to the New Delhi NAM Bureau meeting in April, 1985 was given to the India Tourism Development Corporation;

(b) if so, the details thereof;

(c) whether the bills submitted by the Management of ITDC amounted to about Rs. 50 lakhs;

(d) whether ITDC charged Rs. 45 for a glass of fresh orange juice, Rs. 50 for a fried egg, Rs. 50 for one puri Bhaji; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN) : (a) There was no separate contract for catering. However, Ashok Hotel, where delegates were accommodated, is run by the ITDC.

(b) Since all visiting delegates were accommodated at the ITDC's Ashok Hotel, catering for them was done by the ITDC as an essential part of its services. Also at Vigyan Bhavan where the conference was held, the ITDC is the sole authorised caterer.

(c) Bills submitted by the Management of ITDC amounted to Rs. 37,17,307.70. This includes expenditure on room rent, food, room services, laundry, local telephone calls, news papers, mineral water and soft drinks.

(d) Yes, Madam.

(e) A statement containing the price list for room service during the conference, as obtained from Ashok Hotel is given below.

Statement

*Menu Rates for Rooms Services Charged
During Six Nations Summit and N.C.B.,
Conferences for VVIP Delegates*

	Rs.
Continental Breakfast	50.00
Choice of chilled Juice (Orange, Pineapple, Tomato)	
Toast, Roll & Croissant (Served with Butter & Preserves)	
Tea/Coffee	
Breakfast a La Carte	
Juice (Orange, Pineapple, Tomato)	30.00

Fresh Juices (Seasonal) (Musambie, Orange)	45.00	Prawn Cocktail	150.00
Fresh Fruits (Seasonal) :		Pickled Mushroom	75.00
Apple/Mango	35.00	Artichoka Salad	75.00
Orange/Musambie	35.00	Cocktail Florida	50.00
Grape Fruit	20.00	From the Stock Pot :	
Banana	20.00	French Onion Soup	50.00
Slice of Melon	20.00	Asparagus	40.00
Slice of Papaya	20.00	Mushroom	40.00
Assorted Fruit Platter	100.00	Leek	40.00
Cereals		Tomato	40.00
Cornflakes (with cold & hot Milk)	35.00	Consumed Sherry	40.00
Porridge	35.00	Fruits from the Sea	
From the Skillet :		Scampi St. Pierre	100.00
Two eggs (cooked to order)	35.00	(Wrapped in Bacon on a Skewer served with Sauce Choron)	
Two eggs with ham, bacon or Sausages	50.00	Jumbo Prawns-Fried on Grilled with Sauce Tartate/Verte	150.00
Chicken Liver with Mushroom	50.00	Lobster Thermidor	300.00
Sausages with Mashed Potato Omelette (Spanish, cheese, ham, chicken, mushroom)	50.00	Quiennels of Salmon a La Riviere (Quiennels coated with Sauce Veloute, Terragon and Lobster Bisque)	300.00
For the Vegetarian :		Fish Fillet Murat	100.00
Two Poories and Vegetable Bhujia	50.00	(Pan fried in Butter with Artichokes, Potatoes and tomatoes)	
Masala Dosa and Chutney	50.00	Fish Cecilla	100.00
Idli and Sambar	50.00	(With asparagus and Brown lemon butter)	
Continental Breakfast	100.00	Beckti Bonne Femme	100.00
From our Bakery :		(Fish cooked in white wine sauce with mushroom and shallots)	
Breakfast Roll	20.00	The Pick of Poultry	
Croissant	20.00	Chicken Escallope Princess	125.00
Brioche	20.00	(Bread crumbed Supreme of chicken, Pan, fried in butter, topped with Asparagus)	
Danish Pastry	20.00	Chicken Ambassadrice	125.00
Toast	20.00	(Supreme of chicken stuffed with Asparagus coated with supreme sauce garnished with sweetbread and truffles)	
(served with butter and Preserves)		Chicken Sauce Chasseur	125.00
Beverages :		(chicken coated in white wine, garlic flavoured, freshly chopped	
A Pot of Tea	25.00		
A Pot of Coffee	30.00		
Bournvita	30.00		
Hot Chocolate	30.00		
Horlicks	30.00		
Vanila Milk Shake	40.00		
Lassi	40.00		
To Whet the Appetite			
Caviar	300.00		
Smoked Salmon	300.00		
Cold Lobster Parisienne	300.00		

tomatoes, mixed herbs and mushrooms)		For the Vegetarians	
Chicken Steak Orloff	125.00	Shahi Paneer	60.00
(Steaks covered with Mushrooms, liver Pate, Cream sauce and glazed)		Paneer Pasanda	60.00
From the Grill		Mutter Paneer	60.00
Fish Fillets	100.00	Peas and Mushroom Curry	60.00
Chicken Steak	125.00	Mushroom Jalfrezy	60.00
Shaslic-Lamb or Chicken	100.00	Malai Kofta Curry	60.00
(served on Bed of rice)		Aloo Gobhi	60.00
Lamb Chops	100.00	Dal Makhani	60.00
Park Chopes	100.00	Raita	25.00
Fresh from the Garden		Papad	5.00
Asparagus Milanaise	60.00	Mutton Biryani	150.00
(with cheese and nut brown butter)		Finishing Touch	
Aubergin Egyptienne	60.00	Choconoix	75.00
(Egg Plants stuffed and gratinated)		Almond Souffle	75.00
Gratine Ashok	60.00	Apple Tarte a La Mode	75.00
(Assorted vegetables on bed on beans, coated with sauce beachmel, baked with cheese)		Caramel Custered	75.00
Ratatoulli Nicoise	60.00	Fresh Fruit Salad	75.00
(Crisply sauted vegetables finished with garlic flavoured freshly chopped tomatoes)		BMBE Ashok	75.00
Choux-Fleurs Mornay	60.00	Choice of Ice Cream	75.00
(Cualiflower with sauce Mornay)		Gulab Jamun	75.00
Salad Bowl	40.00	Rasmalai	75.00
From the Indian Kitchen	150.00	Kulfi Faluda	75.00
Tandoori Chicken	150.00	Snacks	
Chicken Tikka	100.00	Attere Aux De Volaille	50.00
Seekh Kabab		Cheese Balls	40.00
Tandoori Prawns	150.00	Paneer Pakora	40.00
Nan-Parantha	20.00	Mixed Vegetables Pakora	40.00
Roti	15.00	Vegetables Samosa	
For the Non-Vegetarians		(served with mint chutney)	40.00
Chicken Kandhari	150.00	Masala Cheese Toast	40.00
Chicken Badam Pasanda	150.00	Deluxe Canape	75.00
Chicken Do Piazza	150.00	Cheese, Pineapple, Onion and Solives Sticks	50.00
Butter Chicken	150.00	Fried Serimps	125.00
Mutton Rogan Josh	*100.00	Fish Fingers	100.00
Palak Gosht	100.00	Cocktail Sausages	100.00
Vegetable Salad	75.00	Cocktail Shami Kababs	100.00
Plain Rice	30.00	Finger Chips	50.00
		Paneer Fingers	40.00
		Mushroom Shaslicks	50.00
		Omelette	50.00
		(Spanish, cheese, ham, chicken, mushroom, savoury)	

Sandwiches

Ashok Club	40.00
Chicken	40.00
Ham	40.00
Mutton	40.00
Cheese	40.00
Eggs	40.00
Tomato/Cucumber	30.00
Garlick Toast	40.00
Pastry	15.00
Fruit Cake	15.00
Plain Cake	15.00
Potato Wafers	25.00
Cashewnuts	75.00
Peanuts	30.00

**Operation of Foreign Airlines
from Calcutta Airport**

1351. SHRI R. P. DAS : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether attention of Government has been drawn to a news item appearing in the Calcutta Statesman dated 15 June, 1985 to the effect that eleven foreign airlines interested in operating in India have been asked to operate from Calcutta Airport;

(b) the names of those airlines who have already been asked to operate from Calcutta; and

(c) their reply to this latest move ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c). Yes, Sir. However, not eleven but six foreign airlines, namely, Korean Airlines (KAL), ALIA (Royal Jordanian Airlines), K.L.M. (Royal Dutch Airlines), JAT (Yugoslavian Airlines), LOT (Polish Airlines) and BAIKAN (Bulgarian Airlines) were offered Calcutta Airport as a point of call in India. Out of these only 2 airlines, viz., BAIKAN (Bulgarian) and LOT (Polish) have shown interest in operating to/through Calcutta. Government have entered into an agreement with Bulgarian in this regard. The airlines (BAIKAN) has not commenced the opera-

tions as yet. LOT are examining the possibility of starting their operations to/through Calcutta.

**Import of Quality Testing Machines
for Indigeneous Personal Computers**

1352. SHRI R. P. DAS : Will the PRIME MINISTER be pleased to state :

(a) whether Government are now encouraging indigeneous manufacturers of computers to import automatic quality testing machines to ensure quality of indigeneous personal computers;

(b) if so, how these manufacturers were maintaining quality of their products so far without the said machines;

(c) whether in the absence of the said machine the manufacturers were selling personal computers without any proper quality testing; and

(d) if so, the reasons for permitting manufacturers to do so ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) and (c). Provisioning of the automatic equipment is cost economic if the volume of production is high. For small-volume production, substitution method of testing together with analysis and trouble shooting, using conventional test equipment like oscilloscopes and logic analyser, were found to be sufficient. In the past only small capacities were approved and most of the units were using conventional method of testing quality control. After the announcement of new computer policy, the capacity restrictions have been removed and the turnovers are linked with the level of infrastructure proposed.

(d) Does not arise.

**Reported Racket in Manufacturing
Spurious Bidis in Delhi**

1353. Dr. G. S. RAJHANS : Will the

Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi Police has unearthed a factory and arrested some persons in the capital who were involved in manufacturing spurious bidis, as reported in Hindustan Times, dated 20 June, 1985;

(b) whether it is a fact that several other such fictitious factories are in operation in the walled city of capital;

(c) the steps Government propose to take to root out all such bogus factories in the capital; and

(d) the action Government propose to take against the involved persons ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) No other such factory has come to the notice of Delhi Police in the walled city of the Capital.

(c) The Police is exercising due vigilance and prompt action will be taken as soon as any such case comes to their notice.

(d) The accused persons will be prosecuted as per the law.

Increase in Air Fare in Agartala-Calcutta Route*

1354. SHRI AJOY BISWAS : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have received representations from Chief Minister of Tripura and some mass organisation against the recent increase in Air fares in Agartala-Calcutta route;

(b) if so, whether Government propose to withdraw the recent increase in Air fare in Agartala-Calcutta Route considering the special conditions of Tripura; and

(c) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL

AVIATION (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) No, Sir.

(c) Fares in the North-Eastern region including Agartala are already lower than the fares in other parts of the country. In view of the high cost of operation particularly on the short haul sectors and the heavy burden due to escalation in the fuel cost, there is no proposal to withdraw the increase in the air fare.

Tiger Killing

1355. DR. G. VIJAYA RAMA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether he is aware that the incidence of tiger killing unwary people in and around National Wildlife parks have increased of late;

(b) if so, names of national Wild Life Parks where such incidents have of late been happening;

(c) number of people who have fallen a victim to such attacks during the last two years ending April, 1985; and

(d) the compensation if any paid to such victims ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Vayudoot Service in J&K Sector

1356. SHRI P. NAMGYAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the names of the stations where Government are considering to increase Vayudoot services in the country during the current financial year;

(b) whether the Civil Aviation Department has decided to introduce Vayudoot services in the J & K sector in the near future; and

(c) if so, when the services are to be introduced and the areas to be covered in the State of J & K ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) A proposal to link the following stations during the current financial year is under active consideration of the Government : Jaisalmer, Dhanbad, Patna, Purnea, Daparizo, Zero, Passighat, Aizwal, Kailashahar, Rupsi, Agartala, Warrangal and Raichur.

(b) and (c). Vayudoot is undertaking a traffic survey to determine the economic viability of airlinking Poonch, Rajoury and Kishtwar with Jammu and Srinagar. Actual airlinking of these stations and the time-frame in which the services could be introduced would depend on the availability of infrastructure, acquisition of aircraft capacity and the outcome of the traffic survey.

Corruption in Hotel Corporation of India Ltd.

1357. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) Whether some employees of the Hotel Corporation of India Ltd. have been charge sheeted on corruption charges;

(b) if so, whether Government propose to take any stringent measures to check corruption in the Corporation; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Yes, Sir.

(b) and (c). The Vigilance Department of Air-India is looking after cases of corruption in the Hotel Corporation of India Ltd. which is Air India's wholly owned subsidiary. Whenever a *Prima-facie* case exists, it is handed over to the Vigilance Department for detailed investigation. Action is invariably taken against the officials on receiving the investigation report of the Vigilance Department.

Reconstruction of National Integration Council

1358. SHRI SANAT KUMAR MANDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any action has been initiated to reconstitute the National Integration Council to deal with the communal and regional tensions;

(b) if so, the details thereof;

(c) when and where its first sitting was held and the business transacted by it; and

(d) if not, when it is likely to be done ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (d). The matter regarding re-constitution of the National Integration Council is receiving attention of the Government.

Security Arrangements for VIPs in Five Star Hotels

1359. SHRI C. MADHAV REDDI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that adequate security arrangements are not there in the Five Star Hotels for the security of VIPs staying there;

(b) if so, details of the security arrangements in the Five Star Hotels and whether Government are thinking of further streamlining them;

(c) whether any deaths have occurred in recent past in the Five Star Hotels; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). No, Sir. Apart from the hotels' own security arrangements, there are standing Government Orders for security arrangements for VIPs in Five Star Hotels. Adequate security arrangements are made according to the VIP's entitlement and threat perception in each specific case.

(c) and (d). Government is not aware of any death of a VIP in the recent past in any Five Star hotel in the country.

Vayudoot Services to Tourist Places

1360. SHRI C. MADHAV REDDI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have identified some areas of great tourist interest/importance in far flung areas of the country;

(b) whether it is a fact that many of such areas are not connected by rail or road;

(c) if so, the steps taken by Government to make available suitable quick transport arrangements;

(d) whether Government are thinking of connecting these areas of historic tourist importance by Vayudoot services; and

(e) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Identification of places of tourist interest and the development of tourist infrastructure at these places are a continuous process. Areas of tourist interest are selected at intervals in consultation with the State Governments for integrated development under Five Year Plans with the combined resources of the Centre, States and the private sector.

(b) to (e). A great majority of the tourist centres are connected by rail or road. Proposals for connecting all such centres by rail or road or air is constantly engaging the

attention of the Government in preparing schemes under the Five Year Plan. Vayudoot at present connects a number of tourist centres. The question of starting new services connecting new destinations will be finalised after conducting necessary market survey and after providing the necessary minimum infrastructure at landing strips involved.

Central Assistance to Societies engaged in Cultural Activities

1361. SHRI K. PRADHANI : Will the Minister of CULTURE be pleased to state :

(a) whether Government have provided financial assistance for Research support to the Institutions/Organisations/Societies in Orissa engaged in cultural activities in 1984-85;

(b) if so, the amount of Central assistance provided to each such organisation during 1984-85; and

(c) the details of the cultural activities in which those organisations were engaged ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) and (c). The information is as under :

Sl. No.	Name of the Organisation	Amount of Central assistance provided during 1984-85	Cultural activities of the Organisation
1.	Juga Jyoti Jubak Sanga, Distt. Cuttack.	Rs. 7,500/-	Development of cultural and literary activities of the villagers and promotion of reading habits of the people of the locality.
2.	Palli Sevak Samaj, Distt. Dhenkanal.	Rs. 7,500/-	Development of cultural and literary activities in the local area.
3.	Institute of Oriental and Orissan Studies, Cuttack.	Rs. 5,000/-	Promotion of learning, study of complex cultural phenomena and dissemination of cultural heritage.

Assistance to Indigent Artists

1362. SHRI K. PRADHANI : Will the Minister of CULTURE be pleased to state :

(a) whether Department of Culture has granted financial assistance to indigent artists under the reactivation scheme (1961) of Central Government;

(b) if so, the number of artists living now in indigent circumstances in different States and Union Territories who have been granted financial assistance in 1984-85 and 1985-86; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO : (a) Yes, Sir.

(b) Financial assistance was sanctioned to 304 artists in indigent circumstance during 1984-85. Cases for grant of assistance during 1985-86 are under process.

(c) A statement giving State-wise information given below.

Statement

Sl. No.	Name of the State	No. of persons provided assistance during 1984-85
1.	Andhra Pradesh	5
2.	Assam	9
3.	Delhi	1
4.	Gujarat	2
5.	Haryana	1
6.	Himachal Pradesh	4
7.	Jammu and Kashmir	2
8.	Karnataka	7
9.	Kerala	61
10.	Madhya Pradesh	26
11.	Maharashtra	8
12.	Manipur	3
13.	Nagaland	1

14.	Orissa	80
15.	Rajasthan	5
16.	Sikkim	1
17.	Tamil Nadu	1
18.	Tripura	3
19.	Uttar Pradesh	74
20.	West Bengal	10

TOTAL 304

Upgradation of Administration in Tribal Areas

1363. SHRI K. PRADHANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have any proposal to upgrade the administration in Tribal areas;

(b) the nature of upgradation; and

(c) the details regarding the quality of administration ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). Upgradation of administration in tribal areas has been sought to be achieved by posting Project Administrator/Project Officer in ITDPs and other tribal areas projects. The District Collector functions as the Chairman of the Project Implementation/Review Committees (PLCs). At the State headquarters, high level Committees under the Chairmanship of Chief Ministers and Chief Secretaries have been formed. The recommendations of the Maheswar Prasad Group on improvement of administration including payment of special compensatory allowance to staff posted in tribal areas, construction of staff quarters in such areas, adequate financial and administrative delegation, instructions to fill up posts lying vacant in tribal area have generally been implemented by the States. Eighth Finance Commission has allocated Rs. 88.68 crores for granting compensatory allowance, construction of houses, and for infrastructure facilities in selected tribal villages. The utilisation of these amounts for the above purposes is likely to contribute towards the

improvement of quality of administration in tribal areas.

[Translation]

Assistance for S. C. Families of Bihar

1364. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount of plan outlay fixed in Bihar during the last three years under the Special Component Plan for the Schedule Castes;

(b) whether any target has been fixed to provide economic assistance to the families of Scheduled Castes in Bihar;

(c) if so, whether the target has been achieved; and

(d) if no such target was fixed, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) The reported outlay during the last three years in Bihar by the State Welfare Department is—

1982-83—5645.00 lakhs.

1983-84—4362.00 lakhs.

1984-85—7421.00 lakhs.

(b) to (d). Target number of Scheduled Caste families to be substantially economically assisted to enable them to cross the poverty line and achievement thereof :

Year	Target	Achievement
1982-83	2,15,513	1,48,514 (68.9%)*
1983-84	2,73,000	1,72,896 (63.3%)*
1984-85	3,00,000	3,20,463 (106.8%)@
Total	7,88,513	6,41,873 (81.40%)

In terms of cumulative achievement the percentage achievement comes to 6,41,873 Scheduled Caste families, 81.4 per cent for the past three years i.e. 1982-83, 1983-84 and 1984-85 against the target of 7,88,513.

*Target was not achieved.

@Target has not only been achieved but crossed.

[English]

Child Poverty Percentage Rate

1365. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of PLANNING be pleased to state :

(a) the child poverty percentage rate in the country; and

(b) steps taken to remove the child poverty from the country ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) Poverty estimates worked out by the Planning Commission are based on the results of the Household Consumer Expenditure Surveys conducted by the National Sample Survey Organisation (NSSO). Poverty among children can be estimated only as the proportion of the number of children in poor households to total number of children in all the households from the data contained in NSS Consumer Expenditure Surveys. Accordingly,

based on the 32nd and 38th round (provisional) of NSS, the percentage of children belonging to poor households to children in all the households in 1977-78 and 1983-84 are as follows :—

	1977-78	1983-84
Rural	56.0%	45.3%
Urban	45.7%	34.4%

(b) Government have introduced several programmes as the Integrated Rural Development Programme and the National Rural Employment Programme for the removal of poverty among households. Benefits from these schemes flow also to the children in the targetted group of households. In addition, some schemes which directly benefit children have also been introduced by the Government such as the scheme for Integrated Child Development Services (ICDS).

[Translation]

Bio-Gas Plants in Bihar

1366. SHRI RAMASHRAY PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) the number of Bio-gas plants set up in the State of Bihar and the energy generating capacity thereof;

(b) whether any programme has been chalked out by the Union Government to encourage setting up of Bio-gas plants in this State during next three years; and

(c) if so, the details thereof and the amount of money allotted for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) 33923 family based biogas plants have been set up in State of Bihar from 1974-75 to 1985-86 (upto June 1985). Production of gas depends upon the size of plant which varies from 2 to 25 cubic metres gas generation per day.

(b) and (c). Programmes for setting up family based biogas plants and community and institutional biogas plants for the country, including Bihar for the Seventh Plan period are being finalised. However, Annual Plan for 1985-86 envisages a target of 6,400 family type biogas plants for the State Government. The allocation of funds to all States including Bihar is made in accordance with a prescribed formula and claims of the State Government in this regard will depend upon its performance during 1985-86.

Deforestation/Afforestation in the Country

1367. SHRI SARFARAZ AHMAD : Will the PRIME MINISTER be pleased to state :

(a) the area in the country in which deforestation is taking place and also the area in which afforestation is being done every year;

(b) whether Government are satisfied with this ratio of deforestation and afforestation; and

(c) if not, the steps taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) The average rate of deforestation between 1952 and 1980 i.e. before the enactment of the Forest (Conservation) Act, 1980 on account of diversion of forest land to non-forest use was about 1.5 lakh hectares per year. This rate has come down to about 6500 hectares per year between 1980 and 1985 after the above enactment. Information in regard to extent of deforestation on account of various reasons such as encroachment, illicit fellings etc. is not available. The rate of afforestation through block plantations between 1952 and 1980 was about 1.27 lakh hectares per year, which has been stepped up to 4.5 lakh hectares per year between 1980 and 1985. In addition, between 1980 and 1985 about 75 crore seedlings per year have been distributed to people for planting on farm lands, private holdings and homesteads.

(b) No Sir.

(c) Keeping in view the need to augment forest cover and productivity, efforts continue to bring more area under trees both inside and outside notified forest areas. The afforestation efforts are being stepped up during the seventh Five Year Plan. The National Wastelands Development Board has been set up with the object of bringing 5 million hectares of land every year under fuelwood and fodder plantations and to develop a people's movement therefor.

[English]

Construction of Hotel at Trivandrum Airport

1368. SHRI T. BASHEER : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal either with Hotel Corporation of India Limited or with India Tourism Development Corporation to construct any hotel at Trivandrum Airport during the Seventh Five Year Plan;

(b) if so, details thereof and if not, reasons therefor;

(c) whether any agency other than the two mentioned above is interested in constructing a hotel at Trivandrum Airport; and

(d) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b). The Hotel Corporation of India Limited and India Tourism Development Corporation have no proposal to construct a Hotel at Trivandrum Airport during the Seventh Plan period due to fund constraints.

(c) No approval for constructing a hotel at Trivandrum Airport has been granted to any other agency by the Department of Tourism.

(d) Does not arise.

Decentralised District Planning by 2000 AD.

1369. SHRI BANWARI LAL

PUROHIT : Will the Minister of PLANNING be pleased to state :

(a) whether a working group has recommended to the States a three phased programme to achieve decentralised district planning by 2000 AD; and

(b) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) Yes, Sir. The Report of the Working Group on District Planning constituted by the Planning Commission (May 1984) has recommended such a programme.

(b) The Working Group on District Planning has recommended a stagewise, sequential approach to achieve decentralised planning at the district level. It has proposed three transitional phases for this purpose. The first stage will be one of Initiation, when organisational systems for identifying and formulating district sector schemes will be strengthened. In the second stage, a limited decentralisation is proposed. Here, specified sectors of activity, as for example, target group planning, agriculture and allied activities and MNP will be the focus of district plans. At this stage, it is envisaged to delegate extensive financial and administrative powers to the district machinery. In the final stage of decentralisation, it is envisaged that wide-ranging administrative and financial decision making will devolve upon the district. The Working Group anticipates that all States in the country would reach the final stage by the year 2000 AD.

Adventure Tourism and Expedition in the Country

1370. SHRIMATI JAYANTI PATNAIK : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps taken for the promotion of Adventure tourism and expedition in the country;

(b) the schemes under implementation for this purpose;

(c) whether there is a greater need for the promotion of Adventure tourism and expedition;

(d) if so, the amount spent in this regard in Sixth Plan; and

(e) the steps proposed to be taken in Seventh Plan for the promotion of Adventure tourism and expedition ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) and (b). The Department of Tourism has established Gulmarg Winter sports project and Indian Institute of Skiing and Mountaineering at Gulmarg for the development of winter sports and Adventure Tourism. A chair lift and a number of ski lifts have been provided at Gulmarg. Skiing and mountaineering equipments are also available on hire to tourists interested in adventure tourism. The IIS&M organises snow skiing courses at Gulmarg (J & K). Narkanda (H. P.) and Auli-Joshimath (U. P.) during winter and water ski courses at Srinagar and other places during summer. An amount of about Rs. 3 crores has been invested on these projects so far. Ski lifts and ski equipment has been provided at Narkanda and Auli-Joshimath.

(c) Yes, Sir.

(d) and (e). During the Sixth Plan, the Department of Tourism have provided funds for the purchase of trekking equipments to Himachal Pradesh (Rs. 4.95 lakhs), Uttar Pradesh (Rs. 6.26 lakhs), West Bengal (Rs. 1.52 lakhs) and J & K (Rs. 2.05 lakhs). Further, an amount of Rs. 175.30 lakhs has been sanctioned for the construction of IIS&M building at Gulmarg. Rs. 20 lakhs were released for the purpose during the Sixth Plan period, the balance amount will be spent during the current plan period.

An amount of Rs. 20.90 lakhs was sanctioned for the construction of six cottages and a restaurant at Auli-Joshimath. An amount of Rs. 10 lakhs was released during the Sixth Plan and the balance will be made available in the Seventh Plan period.

A proposal to import 400 sets of ski equipment has been approved and State Trading Corporation (STC) has been entrusted to import these equipments at an estimated cost of Rs. 15.60 lakhs.

A tentative provision has been made during the Seventh Five Year Plan in respect of the following items, all of which have some bearing on the development and promotion of Adventure Tourism.

(1) Mountain Resourts and winter Sports.	4.50 crores.
(2) Institute of Water Sports	1.00 „
(3) Development of Scuba diving and other water sports at Andaman & Nicobar Islands.	1.50 „
(4) Development of new centres for winter sports and mountain resorts.	1.00 „
(5) Development of trekking and mountaineering	1.00 „

Promotion of Culture of Eastern States

1371. SHRIMATI JAYANTI PATNAIK : Will the Minister of CULTURE be pleased to state :

(a) whether Government have taken steps for promotion of Culture of Eastern States:

(b) if so, whether any assistance has been provided by Centre to constitute a management trust of Eastern States for the promotion of culture in those States; and

(c) if so, the details, thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) Yes, Sir. A Zonal Cultural Centre for the Eastern Zone is being set up at Santiniketan covering the States of Assam, Bihar, Manipur, Orissa, Sikkim, Tripura and West Bengal.

(b) and (c). The Centre is being set up as an autonomous organisation to be regis-

tered under the Societies Registration Act. It will be managed by a Governing Body on which the Central Government and the participating States will be represented. The Central Government has tentatively allocated Rs. 5 crores to meet the non-recurring expenditure on the Centre, the estimates of which have still to be worked out.

[Translation]

**SC/ST Employees in Kakrapar
Atomic Power Station**

1372. SHRI CHHITUBHAI GAMIT : Will the PRIME MINISTER be pleased to state :

(a) the number of Class I, II, III and IV employees in Kakrapar Atomic Power

Station and the number of Scheduled Castes and Tribes employees among them;

(b) the quota reserved for SCs/STs and the extent to which it has been filled up and the details in this regard; and

(c) the number of local persons and the number of persons belonging to the families affected by setting up of this project provided employment category-wise therein ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) The number of Class I, II, III and IV employees in Kakrapar Atomic Power Project and the number of SC and ST employees among them are as follows :

Category	Total Employees	SC Employees	ST Employees
Class I	48	1	—
Class II	18	—	—
Class III	161	15	16
Class IV	26	1	18
Total	253	17	34

(b) The quota reserved for scheduled castes/scheduled tribes and the extent to which it has been filled up and the details in this regard are as under :

Category	Quota Required to be Filled up as Per Orders		Post Filled		Backing if any	
	SC	ST	SC	ST	SC	ST
Class I	1	—	—	—	1	—
Class II	2	1	—	—	2	1
Class III	7	14	12	15	—	—
Class IV	2	4	1	18	1	—

(c) The number of local persons and families affected by setting up of this Project provided employment in the Project category-

wise are as under :

Category	Local Person	Land Affected
Class I	6	—
Class II	2	—
Class III	93	1
Class IV	22	5

[English]

Programmes to Promote Tourism in Gujarat

1373. SHRI R. P. GAEKWAD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the programmes being contemplated to promote tourism in Gujarat ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : The Department of Tourism in consultation with the Government of Gujarat have identified 24 tourist centres in Gujarat for phased development with the combined resources of State, Centre and private sector. The State Government has been requested to submit proposals for consideration of the Central Government. Such proposals when received will be considered for assistance in accordance with the inter-se priorities laid down by the Planning Commission.

Direct Flight from Delhi to Baroda

1374. SHRI R. P. GAEKWAD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that the revised IA schedule of flight from Delhi to Baroda via Ahmedabd 3-day in a week is not convenient to passengers;

(b) whether Government are also aware that due to its stoppage at Ahemdabad, the passengers bound for Baroda are unnecessarily delayed; and

(c) if so, whether Government propose to restore the status quo, i.e. direct flight from Delhi to Baroda, at least three days in a week, in the new schedule ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) No, Sir. No complaints in this regard have been received.

(b) No, Sir. The journey time via Ahmedabad, however, takes 45 minutes more.

(c) No, Sir. The rescheduling was necessary to improve the load factor and to meet the heavy passenger demand between Delhi and Ahmedabad.

Lake Water of Bhopal being Certified as 'Safe' Without Proper Tests

1375. SHRI BALASAHEB VIKHE PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether the water of the lake in Bhopal which is the main source of drinking water to the city is being certified as 'safe' without any proper test;

(b) whether the Central Air and Water Pollution Control Board had entrusted the crucial test of water samples to the State Board knowing well that the State unit did not have equipments or expertise to do the job; and

(c) the reason for this and whether Centre would send a term to test the water and make its own findings ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) No, Sir, The lake water is certified as 'safe' only after proper test.

(b) The State Board has the necessary equipment and expertise for testing of water samples.

(c) Does not arise.

Central Assistance for Construction of Sports stadia

1376. SHRI BALASAHEB VIKHE PATIL : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether it is a fact that Government have drawn up a plan to set up Sports Stadia at district level all over the country;

(b) if so, the details of the above plan;

(c) how much Central assistance is now being made available or was made available during the last three years, year-wise to Maharashtra for construction of Stadia; and

(d) what allocations have been earmarked in the Seventh Plan for Maharashtra for promotion of Sports ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) and (b). Under the existing plan scheme of Grants to State Sports Councils, etc., financial assistance will be provided for this purpose on a preferential basis. A grant of up to Rs. 5 lakhs for a stadium and up to Rs. 20 lakhs for a sports complex will be admissible under the scheme.

(c) The amount of Central assistance released during a year to any State Government depends on the number of proposals received from it. Proposals for 1985-86 have not yet been received from the Government of Maharashtra. The amounts of assistance availed of by the State Government of Maharashtra during the last three financial years under the scheme were as under :

1982-83	Rs. 25,000/-
1983-84	Rs. 1,50,000/-
1984-85	Rs. 6,25,000/-

(d) Statewise allocation of funds is not made in the schemes of the Department. The State Governments have their own State Plans for sports and games, as for other subjects.

Growth rate for Passenger and Cargo Traffic for IAC

1377. SHRI BALASAHEB VIKHE PATIL :

SHRI RAM SINGH YADAV :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the growth rate for passenger and cargo traffic of IAC during the last three years, year-wise;

(b) whether the growth rate calls for acquisition of more aircrafts;

(c) whether the cargo traffic justifies a full-fledged cargo service; and

(d) if so, Government's reaction in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) The requisite information is given below :

Year	Growth Rate	
	Pax	Cargo
1982-83	10.9%	11.6%
1983-84	12.0%	20.7%
1984-85 (Provisional)	11.0%	16.3%

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

Pollution in the Capital

1378. SHRI C. MADHAV REDDI : Will the PRIME MINISTER be pleased to state :

(a) whether his attention has been drawn to a report in the Hindustan Times dated 7 June, 1985 about the Government's intention to earmark 800 acres of land for setting up industries in the Capital;

(b) whether the pollution in the capital has not already reached a saturation point; and

(c) if so, whether the effect of setting up of more industries in the Capital has been studied from the point of view of further congestion and pollution in the Capital especially when some Government offices are proposed to be shifted to Ghaziabad etc. to relieve congestion in the Capital ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) In some pockets of the Capital, pollution levels are high for which necessary preventive and control measures have been taken.

(c) Information is being collected.

Setting up of a Sports Complex in Kerala

1379. SHRI M. RAMACHANDRAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether the Central Government have any proposal to set up a sports complex in Kerala; and

(b) if so, what are the criteria on which the specific location is to be decided ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) and (b). No such proposal has been received from the State Government of Kerala. It is for the State Government to choose a suitable location.

Main Frame Computer Project near Hyderabad

1380. SHRI S. M. BHATTAM : Will the PRIME MINISTER be pleased to state :

(a) whether the Electronics Corporation of India Limited is shortly going in for Rs. 100 crore project for manufacture of Main Frame Computers in Tumkunta Village near Hyderabad; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes Sir, Electronics Corporation of India Limited (ECIL), Hyderabad is shortly going in for a project for the manufacture of mainframe computers. The expected investment in the project is about Rs. 36 crores. ECIL has identified a place in Tumkunta Village near Hyderabad for the project. However, it is expected that ECIL will use its existing facilities at Hyderabad to initiate the project.

(b) ECIL, Hyderabad has been designated as the agency to initiate the project for the manufacture of mainframe computers. They have already prepared an initial feasibility report according to which an investment of about Rs. 36 crores is envisaged. The offers of M/s. Control Data Corporation, USA and M/s. BULL, France have been shortlisted for the Transfer of Technology for the manufacture of the mainframe computer systems. A final decision on the choice of the foreign collaborator is yet to be taken.

Uranium Reserves

1381. SHRI S. M. BHATTAM : Will the PRIME MINISTER be pleased to state :

(a) whether the existing uranium reserves are considered to be adequate to support nuclear power programme of 10,000 Mega Watts of energy for 30 years; and

(b) the quantity so far handed over to Uranium Corporation of India Ltd. ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) Uranium deposits in Jaduguda, Narwapahar, Bhatin and Turamdih East located in Singhbhum thrust belt area of Bihar have already been handed over to the Uranium Corporation of India Ltd. for commercial production.

Rehabilitation of Tamil Immigrants

1382. SHRI G. BHOPATHY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the expenditure incurred by the Union Government and the State Government of Tamil Nadu on the rehabilitation of Tamil Immigrants of Sri Lanka; and

(b) whether there is any proposal before Union Government to claim the compensation from Government of Sri Lanka ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) The

Government of India has borne the entire expenditure towards the rehabilitation of repatriates from Sri Lanka; so far, Rs. 86.65 crores have been spent. However, with regard to Sri Lankan refugees of Tamil origin who have come into India in the wake of the two ethnic riots of '83 and '85, no expenditure has been incurred or is proposed to be incurred on their rehabilitation in this country as they are the citizens of Sri Lanka and are expected to return to their country as soon as conditions become normal there. As on 20-5-85, an amount of Rs. 1.28 crores has been spent towards relief (since the beginning of the recent influx in February, 1985). However, the expenditure on refugees of the first influx between July, '83 and February, '85 is not available as separate account was not maintained for such expenditure.

(b) There is no proposal to claim compensation by the Government of India from the Government of Sri Lanka with regard to the repatriates as their rehabilitation in this country is under mutual agreement. As far as refugees are concerned, there is no proposal to seek compensation from the Government of Sri Lanka for expenditure incurred towards that the relief measures extended to them.

Differential Rate of Compensation to the Victims Killed in Air Crash

1383. SHRI G. BHOOPATHY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the differential rate of payment of compensation to the victims killed in air crash of Air India, Indian Airlines and Vayudoot ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : A statement giving the requisite information is given below.

Statement

International Carriage :

The amount of compensation payable to the heirs of passengers killed in air accidents, is governed by the Warsaw Convention, 1929 as amended by the Hague Protocol, 1955 as incorporated in the Carriage by Air Act, 1972.

In terms of the provision of Article 22(1) of the 1st Schedule to the said Act, the liability of carrier for each passenger is limited to the sum of 1,25,000 Francs if the carriage is between the territories of two contracting parties to the original Warsaw Convention, 1929 and 2,50,000 Francs if the carriage is between the territories of the State parties to the Warsaw Convention as amended by the Hague Protocol. The sum mentioned in Francs refer to a currency unit consisting of 65.6 milligrams of gold of millesimal of fineness 900. Conversion of this sum into national currency other than gold shall be made according to the gold value at the date of the judgement by the Court seized of the case.

However, the carriage by Air Act permits the carrier to agree to the pay higher liability and accordingly Air India has accepted the liability upto a maximum of US\$ 75,000 per passenger. The actual compensation payable will be determined in accordance with the general principles of law based on the assessment of the pecuniary loss sustained by the heirs taking into account the age, earning capacity, status and the number of dependants of the victim.

Domestic Carriage

In the event of the death of passenger the liability of the carrier for each passenger shall be Rs. 2 lakhs if the passenger is 12 or more years of age, and Rs. 1 lakh if the passenger is below 12 years of age on the date of accident.

Inclusion of Assistants in Select List of 1983

1384. SHRI GANGA RAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Assistants of his Ministry Cadre whose names were included in the Select List Vacancies under the Zoning Scheme dated 29 December, 1983 have been/are being placed in the Select List of 1983 year itself;

(b) if so, whether such instructions have been/are being issued to other Departments/Ministries for similar action; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (c). Instructions were issued to all Ministries/ Departments by the Department of Personnel and Training in their OM No. 5/7/83-CS II(21) dated 29th December, 1983 for incorporating the names of eligible and approved officers of the Upper Division grade upto the zones specified therein in the select list of Assistants Grade against vacancies reserved for promotion on the basis of seniority.

Sixty-seven Assistants working on long term-basis in the CSS Cadre of the Ministry of Home Affairs are eligible for inclusion in the select list in accordance with the aforesaid instructions dated 29.12.83. However, 24 Assistants working on long term basis in the Ministry of Home Affairs and included in the earlier select list zones are yet to be included in the select list of Assistants. Only 26 select list vacancies for being filled on the basis of seniority are available for the year 1983. Some more vacancies are likely to be available after diverting unutilised vacancies reserved for direct recruit Assistants. After adjusting 24 Assistants included in the earlier select lists only few persons out of 67 Assistants included in the select list zone issued in December 83 can be accommodated in the select list for the year 1983 in the Ministry of Home Affairs. Options were invited from all these persons for moving out to other cadres against select list vacancies. However, only 12 have opted to move out. The remaining persons will be adjusted against future select list vacancies.

News Item Captioned "Das Lakh Ki Cigaretteon Ki Holi"

1385. SHRI SARFARAZ AHMAD : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing on the front page of the daily 'Jansatta' dated 29th June, 1985 under the caption "Das Lakh Ki Cigaretteon Ki Holi" (Bonfire of cigarettes worth Rs. 10 lakhs); and

(b) if so, the reasons for which these surplus cigarettes were stored and were not

immediately sold in the market and the total value thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) Yes, Sir.

(b) 52 cases of cigarettes (each case containing 10,000 cigarettes) valued at Rs. 92,689/-, unfit for human consumption were destroyed by ITDC Management under the supervision of Customs Authorities. As per prevailing trade practice, such damaged stock of cigarettes is replaceable free by the suppliers.

Setting up of Administrative Tribunals for Special Categories and in States

1386. SHRI CHINTA MOHAN : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 6665 replied on 15 May, 1985 regarding Administrative Tribunals and to state :

(a) whether the Administrative Tribunals have been set up for each State and for different special categories such as scientific staff, armed forces etc.;

(b) if so, details of their working;

(c) whether Government propose to ensure that there is no delay in setting up the Tribunals; and

(d) whether Government propose to put only men of reputation and only those from judicial services on these Tribunals for successful working with instruction for taking speedy, time-bound decisions ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). Under the Administrative Tribunals Act, 1985 Central Government may establish Administrative Tribunal for any State on receipt of a request in this behalf from that State Government. No State Administrative Tribunal under the Act has so far been established.

There is no provision in the Act for setting up separate Administrative Tribunal for scientific staff. The provisions of the Act do not apply to any member of the Armed Forces.

Provisions of the Act in so far as they relate to Central Government were brought into force from 1st July, 1985. A notification setting up the Central Administrative Tribunal from 2nd September, 1985 has been issued by Central Government.

(c) Question does not arise in view of answers to (a) and (b) above.

(d) Section 6 of the Administrative Tribunals Act, 1985 lays down the qualifications for appointment as Chairman, Vice-Chairmen and Members of the Administrative Tribunals. As per the provisions of this Section, sitting and retired judges of the High Court, persons qualified to be appointed as judges of High Court and civil servants who have held senior appointments in Central and State Governments at the level not less than Joint Secretary to the Government of India are eligible for appointment to the Tribunal at various levels.

Data on People Speaking Various Languages

1387. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Registrar of Census Operations have compiled the data regarding the various languages/mother tongues in respect of the number of their Speakers as recorded in 1901 Census;

(b) if so, brief outline of this report in this regard;

(c) whether any analysis has also been made regarding the increase/decrease in the number of Speakers of various languages/dialects as compared to their number in 1961 and 1971 Census operations;

(d) if so, the conclusions of the analysis made in this regard; and

(e) if not, whether such an analysis would be made ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The compilation of data regarding the various languages/mother tongues in respect of the number of their Speakers, as recorded in 1981 Census, has not been completed.

(b) to (e). Do not arise.

Computer Training to Central and State Government Officers

1388. SHRI ANADI CHARAN DAS : Will the PRIME MINISTER be pleased to state :

(a) whether top Government officials of both the Centre and States are being trained on a programme on Computers, data processing and Management;

(b) if so, State-wise break-up of such officials trained or proposed to be trained in a phased manner;

(c) in view of frequent postings of top officials and promotion of other officials to top positions will the Government consider to cover the course for all the Gazetted Officers of the States;

(d) whether in view of the Orissa Government's ambitious plans on computer the Government will consider training all the Officers of the State Governments;

(e) if answer to (c) and (d) is in affirmative, the details thereof, and

(f) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) Yes, Sir. Training Division has been organising for the last few years periodical training programmes pertaining to Computers, MIS and related subjects. During the Sixth Plan, 26 such programmes were conducted (12 General programmes and 14 Specific to States). During 1985-86, 10 general programmes have been scheduled

relating to the areas of "Introduction to EDP" (2 programmes of 1 weeks duration each), "Programming in COBOL" (3 programmes of 4 week duration each), "Strategic Planning for Computerisation" (one programme of 1 week's duration), "Computers in Governments" (2 programmes of one week duration each) and "Systems Analysis and Design" (2 programmes of 2 weeks duration each). These programmes are generally open to the senior and middle level officers of the State Governments and Ministries and Departments of the Government of India. In addition, 4 programmes have been scheduled to be conducted by the State Training Institutes of Himachal Pradesh, Madhya Pradesh, Rajasthan and Uttar Pradesh (Institute of Management Development, Uttar Pradesh) for their officers with funding by the Training Division.

(b) No Statewise statistics of officials trained are being maintained. The general programmes conducted by Training Division are circulated to Central Ministries/Departments and State Governments who nominate participants according to the criteria of eligibility laid-down.

(c) As stated above, the Training Division conducts a specific number of general programmes every year for which the State Governments depute participants. At the request of State Governments, some programmes are also funded to be conducted by the State Institutes for their officers. There are no plans at present to cover the course for all the Gazetted Officers either of the Central Departments or of the State Governments. State Governments have their own State Training Institutes which primarily cater to the training needs of the State Government officers.

(d) to (f). The position has been explained in (c) above.

Refusal of Applications for Allotment of Deep Sea Mining site by International Authority

1389. SHRI S. M. BHATTAM :
SHRI E. AYYAPU REDDY :
SHRI G. G. SWELL :

Will the PRIME MINISTER be pleased to state :

(a) whether the Preparatory Commission for the International Seabed Authority, a United Nations Affiliate, refused to register India's application for allotment of two deep-sea mining sites in the Indian Ocean 500 KM from Kanyakumari;

(b) whether it is due to the contending claims of France, Japan and USSR over delimitation of mining areas to them in Pacific;

(c) whether it is also a fact that there is no other rival claimant for the mining site in Indian Ocean;

(d) whether India has already completed an intensive survey work of Indian Ocean and identified any area for mining operations; and

(e) if so, the details of the same ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) No, Sir. The Preparatory Commission of the International Seabed Authority has not refused the registration of India's application for the allotment of a mining site in the Indian Ocean. India as a Pioneer Investor is entitled for the allocation of one mine site for deep seabed mining activities

(b) Yes, Sir. The problem of overlap in the application areas of France, Japan and the USSR in the Pacific has help up the process of finalisation of rules for registrations and hence this delay for registration of India's application.

(c) Yes, Sir. India's application area in the Indian Ocean is free from any overlapping claims.

(d) and (e). Intensive survey work has been carried out in the Central Indian Ocean area to demarcate two mining sites to be registered by the Preparatory Commission. Each mining site has an area of 150 thousand square kilometres and conforms to international criteria laid down for this purpose. One of the two mining sites will be allotted to India by the Preparatory Commission.

Map of Archaeological Site of India

1390. SHRI HANNAN MOLLAH :
SHRI SYED MASUDAL

HOSSAIN :

Will the Minister of CULTURE be pleased to state :

(a) whether it is a fact that the Bhulabhai Desai Memorial Trust brings out a map showing the archaeological sites of India costing only Rs. 5 per copy;

(b) whether the National Institute of Design is printing about 10,000 copies of same map with some changes and charging the Festival of India about Rs. 50/- per copy; and

(c) if so, the reasons for the large variation in the prices of the two maps ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) Yes, Sir.

(b) No, Sir. The National Institute of Design is printing 20,000 copies of a cultural map of India at the rate of Rs. 12.25 per copy.

(c) Question does not arise.

Catering Contract for Festival of India in Paris

1391. SHRIMATI GEETA MUKHERJEE : Will the Minister of CULTURE be pleased to state :

(a) whether catering contract for the Festival of India in Paris was given to Taj Hotel group, instead of ITDC; and

(b) if so, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) :

(a) Catering arrangements for the Inaugural Mela in Paris on 7 and 8, 1985 were entrusted to the Taj group of Hotels.

(b) The reason for entrusting the catering to the Taj Group was that this Group has extensive operations in U. K. as well as a restaurant in Paris which made it relatively easy for them to make large scale arrangements in Paris. The ITDC was given the catering for the Folk Life Festival in Washington from June 26 to July 9, 1985. It would not have been possible for the ITDC to cater at both occasions.

Condition of Tourist Spots in Bihar

1392. DR. G. S RAJHANS :
DR. C. S. VERMA :

Will the Minister of TOURIST AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that the Tourist Spots in Bihar State are becoming from bad to worse day by day;

(b) whether Central Government have conducted any survey on these tourists spots and gone through the condition;

(c) if not, whether Government propose to survey these tourists spots in the near future; and

(d) the further efforts Government propose to make to bring the tourists spots in good condition ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) No, Sir.

(b) and (c). There is no proposal under consideration for undertaking a survey of tourist spots in the State of Bihar. However, the Department have prepared master plans (land-use plans) for integrated development of some important tourist places such as Bodhgaya, Rajgir and Nalanda.

(d) In the VII Plan both the State Department and the Central Department of Tourism will take up schemes for improvement and development of infrastructural facilities including the Buddhist sites in Bihar, depending on the availability of resources and inter-se priorities.

**Change of Nationality and Asylum
Sought by Indian Nationals**

1393. SHRI MOOL CHAND DAGA :
Will the Minister of EXTERNAL AFFAIRS
be pleased to state :

(a) the number of Indian nationals who
got their nationality changed during the last
3 years and names of the countries concerned;

(b) the number of cases in which
applications for change of nationality were
refused by other countries;

(c) the number of Indian Nationals who
sought and got asylum during the last 3
years, the grounds on which asylum was
sought and the names of countries which
acceded to their requests;

(d) whether the persons who seek asylum
lose their Indian nationality; and

(e) how the foreign nationality affects
the persons for entitlement under non-
resident Indians (N. R. I.) benefits offered
by the Government of India ?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI KHURSHID ALAM KHAN) : (a)
Relevant data pertaining to the years 1982
and 1983 alongwith the names of the respec-
tive countries are given in the statement
below. As regards figures for 1984, the data
is being collected from our Missions abroad
and will be laid on the Table of the House
as soon as possible.

(b) and (c). Details are being ascertain-
ed from our Missions abroad and will be
laid on the Table of the House as soon as
possible.

(d) The persons who seek asylum in
foreign countries do not lose their Indian
nationality automatically. However, on
acquiring foreign nationality they cease to
be Indian nationals under section 9 of the
Citizenship Act, 1955.

(e) According to information collected
from Ministry of Finance, foreign nationality
does not affect the entitlement of persons for
non-resident Indians (N.R. I.) benefits offered
by the Government of India, as long as
they are of Indian origin.

Statement

Sl. No.	Name of the country	Number of Indian nationals who obtained foreing nationality		Remarks
		1982	1983	
1.	Australia	647	790	According to Australian financial year
2.	Austria	36	84	
3.	Finland	11	12	
4.	Iran	Nil	4	
5.	Jamaica	1	3	
6.	Kenya	81	116	
7.	Portugal	6	6	
8.	Qatar	*Nil	85	

Note : In the case of remaining countries, the information is either 'Nil' or 'Not available'.

**Reconstitution of Tribal
Advisory Councils**

1394. SHRI K. PRADHNI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether State Governments having tribal and Scheduled Areas have reconstituted Tribal Advisory Councils after the General Elections of 1984-85;

(b) which are the States that have reconstituted these councils;

(c) why other States have not done so; and

(d) when they are likely to complete this work ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRIMATI RAM DULARI SINHA) : (a) to (d). The information has been called for from the concerned States and the same will be laid on the Table of the House.

**Bomb Explosion in Himachal
Express at Meerut Station**

1395. PROF. NARAIN CHAND PARASHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any enquiry has been conducted into the bomb explosion incident which occurred in the Himachal Express (53 UP) on 10 May, 1985 at Meerut Railway Station;

(b) if so, the main findings of the enquiry;

(c) if not, likely date by which the enquiry would be completed;

(d) the number of persons killed and injured in that incident;

(e) whether any compensation has been paid to those killed in the explosion and any assistance given to those seriously injured; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). According to the information furnished by the Government of U.P., a case Crime No. 64/85 u/s 3/4 Explosive Act, 107/102 Railway Act and 302 IPC was registered at G.R.P., Meerut City on 10.5.85. The case is still under investigation by the Deputy Superintendent of Police, G.R.P., Moradabad. Investigation conducted so far reveals that this was the act of extremists.

(d) Seven persons were killed and seven injured in the incident;

(e) Yes, Sir.

(f) A sum of Rs. 5,000/- by the District Magistrate, Meerut and Rs. 1000/- by the Railway Department were paid to the legal heirs of each person killed. Rs. 1000/- were paid by the District Magistrate, Meerut to each of the two seriously injured persons and Rs. 750/- were paid by the Railway Department to one injured person. A sum of Rs. 500/- was paid to each of the other 5 injured persons by the Railway Department. One injured person did not turn up to take payment from the Railway Department.

**Holding of World Cup Cricket,
Jointly by India and Pakistan**

1396. SHRI ANADI CHARAN DAS : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether India and Pakistan have finally decided to hold the World Cup Cricket next year;

(b) what has been decided on umpiring engagements and whether umpires from other countries would be engaged to avoid criticism; and

(c) the number of matches proposed to be played at Cuttack ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) The Government have received a proposal from the Board of Control for Cricket in India for holding the World Cup in 1987, jointly with Pakistan.

(b) Information is awaited from the Board of Control for Cricket in India.

(c) According to their Preliminary Report, the Board of Control for Cricket in India do not propose to organise any match at Cuttack.

**Occupancy of ITDC Hotels
in the Capital**

1397. SHRI ANANDI CHARAN DAS : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the rate of occupancy of ITDC hotels in the capital and other parts of the country is declining;

(b) what is the present rate of occupancy of the ITDC hotels and whether it is comparably higher or lower in the capital, as compared to other places;

(c) the steps taken to increase the rate of occupancy of the ITDC hotels; and

(d) the names of ITDC hotels providing Airport catering service for different airlines and loss or profit incurred during the last two years on this account ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION : (SHRI ASHOK GEHLOT) : (a) and (b). The overall occupancy in ITDC hotels was 48 per cent in the first quarter of 1985-86 as compared to 39 per cent in the corresponding period of the previous year.

The hotel-wise percentages are available at Statement-I below.

(c) ITDC has taken the following steps to increase the rate of occupancy of its hotels :

- (i) By entering to marketing and reservation tie-ups with travel agencies abroad;
- (ii) By participating in Travel Marts, Trade Fairs, etc. to promote ITDC properties.
- (iii) Floating Special Package programmes for promoting domestic tourism.

(d) Information is given in the Statement-II below.

Statement-I

Name of the Hotel	April to June 1985	April to June 1984
Five Star		
1 Ashok, New Delhi	43	36
2 Ashok, Bangalore	36	26
3 Akbar, New Delhi	52	28
4 Kovalam Ashok Beach Resort	33	36
5 Qutab, New Delhi	81	46
6 LMP, Mysore	31	42
7 Airport Ashok Calcutta	49	51
8 Samrat, New Delhi	58	19
Four Star		
1 Janpath, New Delhi	73	74
2 Varanasi Ashok	21	27
3 Jaipur Ashok	34	30
4 Kanishk, New Delhi	37	41
Three & Two Star		
1 Lodhi, New Delhi	55	52
2 Ranjit, New Delhi	56	39
3 Hassan	19	31
4 LVP, Udaipur	52	48
5 Temple Bay Mahabalipuram	29	21
6 Kalinga Ashok Bhubaneshwar	23	46
7 Madurai Ashok	24	25
8 Ashok Yatri Niwas New Delhi	60	50
Hotel Promotional		
1 Jammu Ashok	43	24
2 Aurangabad Ashok	39	29
3 Khajuraho Ashok	11	13
4 Patliputra Ashok Patna	48	31

Statement-II

Sl. No.	Name of the Hotels	Airlines
1.	Hotel Airport Ashok, Calcutta	Royal Nepal Airlines British Airways Aeroflot Indian Airlines Air India U.B.A. (United Burma Airlines)
2.	Hotel Aurangabad Ashok, Aurangabad	Indian Airlines
3.	Hotel Ashok, Bangalore	Indian Airlines
4.	Hotel Varanasi Ashok, Varanasi	Indian Airlines
5.	Delhi (Hotel Samrat, New Delhi)	Indian Airlines
6.	Kovalam Ashok Beach Resort	Indian Airlines
7.	Laxmi Vilas Palace Hotel, Udaipur	Indian Airlines

Note : Since providing in-flight catering services to the various airlines forms part of the overall catering facilities provided by the respective ITDC Hotels, no separate profit and loss account for this portion alone is maintained by the Corporation.

Identification of Sports Talents from amongst Circus Artists

1398. SHRI M. RAMACHANDRAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Government propose to consider identifying competent acrobats from amongst, the Indian circus artists to participate in international sports meets; and

(b) if not, the reasons as to why inspite of being acclaimed as world famous, our circus acrobats have not so far been encouraged to develop their talents to bring further glory to Indian sports ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) The talent of circus artists can be relevant to the gymnastic sports discipline. The Gymnastic Federation of India, which is concerned with the selection of teams for participation in the international meets, has

been already requested to take into account the capability of circus artists for the purpose.

(b) Does not arise.

[Translation]

Incidents of Teasing Lady Passengers in Trains

1399. SHRI MADAN PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether recently incidents of teasing lady passengers by the undesirable elements among the daily commuters in trains have increased;

(b) whether due to such acts committed by such elements in the train departing from Lucknow on the 28 June, 1985, one person died and many injured due to firing near Dilkusha halt; and

(c) if so, the action taken by the Government in this matter and the special measures being taken to stop recurrence of such incidents in the Railways ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). There is no information or report with the Government to conclude that the incidents of teasing lady passengers by the undesirable elements among the daily commuters in trains have increased.

As per the information received from Government of Uttar Pradesh, one such incident occurred in 70 Down Triveni Express on 28.6.1985. Shri Ram Vilas Mishra, Professor of Mathematics, Rewa University, was travelling with his wife, two daughters and a son in that train. When the train left Charbagh at 16.30 Hours some monthly Season Ticket holders also entered in the same compartment and over the question of sitting with the family of Prof. Mishra started misbehaving with them. On objection by Shri Mishra, the M.S.T. holders started beating and plundering the belonging of Shri Mishra and his family members. Seeing the danger to their lives, Shri Mishra pulled out his Revolver and fired 2 shots. As a result, one culprit died on the spot and one of his co-culprits was injured. After the firing, the culprits stopped the train near Dilkusha at about 16.45 Hrs., and pulled out Shri Mishra and started beating him and also snatched his revolver. But some passengers intervened and saved Shri Mishra and restored his revolver from the culprits which was handed over to the Police. Deputy Superintendent of Police, Railway and Inspector Incharge of G.R.P. Police Station, Charbagh, Lucknow reached the place of incident at once with Force and controlled the situation. A case under Sections 395/397/307/323/354 IPC was registered. As per the report, one of the culprits died on the spot and seven other have been arrested who are in Jail. The case is presently under investigation.

Generally G.R.P. Guards are posted on night trains only. Therefore, no Police Escorts were available on the Triveni Express on the fateful day of incident, as this train leaves Lucknow at about 16.30 Hrs. during day-time. But keeping in view this incident,

one company of P.A.C. and sufficient G.R.P. Staff has been deputed by the State Government to check the activities of M.S.T. holders and by requesting the District Rail Administration, some Ticket Collectors have also been put on duty. The whole staff has been divided in several groups to check and guard the trains from the activities of M.S.T. holders. In addition to this, platform staff and Train Guards on duty have also been put on alert in this matter.

The subject 'Public Order' and 'Police' are in the State list of the VIIth Schedule of the Constitution. It is, thus constitutionally the responsibility of the State Governments to enforce law relating to the offence.

— — —

The Lok Sabha re-assembled at one minutes past Twelve of the clock.

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

[*English*]

MR. SPEAKER : Hon. members, we have just heard the news and I have to convey that Mr. Maken is no more with us. It was under tragic circumstances that this rising young man was shot dead this morning. His wife is very critical in the hospital now—As you know, Mr. Maken was a very up-coming young man, a very able parliamentarian and he made his mark. I used to refer to him while talking to other young friends whenever and wherever I travel in India, as to how young parliamentarians should work, do their homework, put in an effort and contribute in a very highly productive manner and that is what Lalit Maken was doing. Even in today's Calling Attention, his name was featuring. The way he used to tackle the problems of the trade union leadership, his efforts and his vocalness—in all these, he had made his mark. Earlier, he had also worked in the Delhi Metropolitan Council. And his was a very young age of 35. A very promising life has come to an end and I have also now to convey to you the sad news that Mrs. Geetanjali Maken has expired at 11.45.

Not only here, the young Mr. Maken has travelled far and wide to so many foreign countries and left an impression there. We convey all the helplessness and our sympathy to the bereaved family, and we shall always be feeling the loss of this very able and young parliamentarian, who is no more with us.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Mr. Speaker, Sir, it is very difficult to speak on an occasion like this. Lalit Maken was a colleague, young, promising and dynamic. In his short career, he had made a mark in politics and the labour movement and he was one of our more promising younger MPs. Just in the last few days, he had spoken out openly on what he thought were the rights of the workers; and this is the type of an MP that we have been trying to encourage. I would like, while giving my condolences to the family, to condemn this cult of violence that is springing up, and I would request that all of us put our efforts into eliminating this cult of violence.

Lalit will be remembered for his fight for the poor, for the down-trodden, for labour, for his out-spoken-ness and for the efforts he put into whatever he did. On behalf of my party, I wish that we will be able to fight this violence, that we will be able to rise above these tendencies; and we hope to get full cooperation from all sections in politics, and outside politics for this task. My condolences to all the relatives of Lalit and his wife.

SHRI C. MADHAV REDDI (Adilabad) : I share the feelings of the Leader of the House. It is a great tragedy and great loss to us. On behalf of the Opposition parties, and on behalf of our own party, I strongly condemn the terrorism which has entered into our body politic. I convey my condolences to the members of his family.

SHRI BASUDEB ACHARIA (Bankura) : I share the sentiments which were expressed by the Leader of the House. Shri Maken was a young parliamentarian and a trade union leader. Day before yesterday, myself and Maken, both of us spoke to the textile workers. Day before yesterday, there was squatting by the textile workers of the DCM and Birla Mills at the Boat Club. Both of us went there, and had spoken. I can remember the words he spoke there.

[Translation]

“I can and will go beyond my limits for the welfare of a worker”

[English]

And he crossed the boundaries. Yesterday, he spoke against the new Textile Policy—the policy of the Government, the policy of the party to which he belonged. He spoke against that policy also, and he fought for the workers, specially for the textile workers and against the mill-owners.

He will be remembered for his valiant struggle, for his fight for the down-trodden, for the workers and for the poor people of our country. On behalf of our party, I convey our condolences to the bereaved family.

SHRI P. KOLANDAIVELU (Gobichetti-palayam) : It is very unfortunate that we have lost a young, fair, dynamic and promising gentleman in our House. Actually, I came to know that he had been showered with bullets, about 16 bullets were found in his body. I think this sort of violence has to be eliminated immediately. Whatever steps the Prime Minister wants to take, he has to take them immediately because there is no protection even for Parliamentarians now. Actually, this incident brings out that in India anybody can be shot dead at any time. That should not be the situation, and I request the Prime Minister to take immediate steps.

As a trade union leader and as the President of the Textile Mazdoor Congress, he was doing wonderful work. Actually, only for the cause of the labour, he had spoken so many times in this House. So, on behalf of AIADMK, we express our profound sorrow and regret and offer condolences to the bereaved family and relatives.

PROF. MADHU DANDAVATE (Rajapur) : Speaker, you announced the sad news to this House that our colleague, Shri Lalit Maken is dead. With the pause of a few second, you told the House that Mrs. Maken is also dead. It is given only to a few couples to share life together, share bullets together, share death together, and we all share the agony of their life.

[Prof. Madhu Dandwate]

You may recall that after the last session of Parliament, all the Parliamentary Correspondents, who took the review of the session of Parliament, specifically mentioned the name of this young Parliamentarian, Lalit Maken. He rose above the Party and he stood by the people and probably died for the people. Such people do not die because they leave their shining memory behind to inspire others. I feel deeply sad today, those of us, old Members of Parliament, probably, it would have been in the fitness of things that men like Lalit Maken could have made obituary reference to people like us, but as tragedy would have it, the older amongst us have to pay tribute to the younger who joined us so late and passed away so early. What a gap of time ?

You rightly reminded us that today on the order Paper there is the name of Shri Lalit Maken calling the attention of the Minister. He called the attention of the Minister, but death called his attention and snatched him. So, we will not hear his voice again. But such voices are never muffled; they will remain to be echoed over and again, so long as we stood by the people. I must tell you as the Speaker of the House that those of us who take up the peoples' cause, participate in peoples' movements, participate in working class and peasants' movements, this itself has become an occupational hazard, but the brave Parliamentarians must never deter from the path of raising peoples' issues no matter what will be the cost and that is the only message that probably the dead body of Lalit Maken will leave behind, and it will echo and live in this House; if it continues to echo, that will be the best tribute that this House can offer to the memory of Lalit Maken.

SHRI INDRAJIT GUPTA (Basirhat) :
Sir, tragedy has struck us suddenly within a few minutes, something that we could not expect at all but I suppose we should expect such things now from the way that things are moving in this country. Shri Lalit Maken was speaking here only yesterday in his usual way. I would like just to tell the House that at the end of the last session I was interviewed by one of the journals which come out in this Capital and perhaps because I am a senior Member, I was asked to name

two or three Members among the young M.P.s who had impressed me most. And I must say that the first name I mentioned was of Lalit Maken though he did not belong to my party at all because I had seen his performance here on the floor of the House and I also knew it outside the House. We may have some differences, that is not the point, for I do not consider him only as a fellow-Parliamentarian but as a fellow trade unionist also. And I know how militant he was and how fearlessly and with the courage of his conviction he was fighting against the policies of the mill owners who were exploiting the workers, as he had very correctly highlighted in this house many times.

He was a young man, his wife must have been younger than him. I believe they have some little children also who have been orphaned within the space of a few minutes. So, I feel, as you said, Sir that it is not only the question of shock and sorrow, but there is also a feeling of helplessness and that is the most serious thing now. It is not enough — excuse my saying so— as the Prime Minister said, to condemn. Of course, we condemn, there is no question. This type of violence and killings have to be condemned, but is it enough to condemn? We have seriously to think, all of us together, how steps are going to be taken to put down this method of eliminating one's opponents and the report of the killing that we got just now, the manner of the killing, the daring with which it is done in broad day light, the type of weapons used, show that these are professional people. They may be hired by somebody and they are professional people on the prowl. Here in the heart of the capital city, if they can get away with a crime like this, an abominable crime like this it is not a question of a Parliamentarian's life being ended, what is the worth of a Parliamentarian's life? Then nobody in this country will be safe at all. So, we must do something about it.

As far as Lalit Maken is concerned, I have always admired his very outspoken views. He was a fearless critic of whatever he considered to be wrong. It may be that some people in his party did not always like the way he was speaking. I liked it. Very often I found that we were sharing similar types of views. But he was fearless. He had

the courage of his conviction. And he was not afraid to speak out and as the Prime Minister said, that is the type of Members of Parliament that we need.

I am really very much grieved and very much shocked. On behalf of my party I convey our deepest condolences to whoever are the surviving members of his family. I do not know anybody, except his father-in-law, who I believe, is also in town. We convey our deepest condolences and we hope that the cause for which Lalit Maken was speaking and fighting here will be carried forward by those who have the interests of the downtrodden at heart.

PROF. SAIFUDDIN SOZ (Baramulla) : Mr. Speaker, Sir, it is on an occasion like this that one does not get appropriate words to express the sympathy to the people who got bereaved. Mr. Lalit Maken, as you said, was a very able Parliamentarian. But as far as I knew him I always felt that he was the man who felt the prick of his conscience. And in this Parliament, he paid the price for feeling the prick of his conscience.

On behalf of Jammu and Kashmir National Conference I condemn this heinous crime, I must say, against the nation because Lalit Maken symbolised in him the aspirations of the down-trodden people of this country. I also express my deepest sympathy and condolences to the bereaved family.

This is an occasion when we must take stock of the situation very seriously. You, Sir, have said that while we condemn this heinous crime and we express our condolences to the bereaved family, this is an occasion of helplessness. But we must find some solution to the problem. And we must, all of us irrespective of party affiliations, rise to the occasion and put a halt to all kinds of violence in the country.

SHRI G.M. BANATWALLA (Ponnani) : On behalf of my Party, the Muslim League, I rise to express our deep grief and share the sentiments expressed in the House on the sad demise of our colleague, Shri Lalit Maken.

Such are the occasions when one is stunned. Every heart weeps. All sentiments,

every intellect revolts—revolts against the cult of violence. We all strongly condemn this cult of violence. But at the same time, we all pledge ourselves to facing this cult for the elimination of this cult.

We express our deepest sorrow, extend our heartfelt condolences to the bereaved. And let us use this great tragedy as another occasion for us to re-iterate our determination to wipe this cult of violence out from this country.

[Translation]

SHRI C. JANGA REDDY (Hanamkonda) : Mr. Speaker, Sir, like us, Shri Lalit Maken was elected to the Lok Sabha for the first time, but in spite of his being in the ruling party, his outlook towards the workers and towards solving people's problems, his way of expressing his views in this House and attracting Government's attention was unparalleled. He always worked with that point of view before him. He has made a place for himself in history. We are about 500 Hon. Members in this Lok Sabha and Shri Maken will always be remembered as an active Parliamentarian. We are pained all the more because he was the son-in-law of the Governor of Andhra Pradesh. I on behalf of my party and on my own behalf express condolence on his untimely death and convey my sympathy to this family.

[English]

MR. SPEAKER : I will convey to the bereaved family the condolences of this august House, and as a mark of respect, we shall stand in silence for a short while.
12.25 hrs.

(The Members then stood in silence for a shortwhile)

MR. SPEAKER : The House stands adjourned, as a mark of respect, and will meet tomorrow at 11 A.M.

12.26 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday the 1st August, 1985/Sravana 10, 1907 (Saka).